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Monday, April 4, 1960
Chaitra 15, 1882 (Saka)

LOK SABHA DEBATES

Tenth Session
(Second Lok Sabha)



LOK SABHA SECRETARIAT
New Delhi

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LOK SABHA DEBATES

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LOK SABHA

Monday, April 4, 1960/Chaitra 15,
1882 (Saka)

9490

Shri P. G. Deb: May I know how many Tibetan refugees have been given permission so far to visit religious places in India?

Mr. Deputy-Speaker: What has that to do with this?

Shri Vajpayee: May I know if any medical arrangements were made on the train carrying the refugees to Dharamsala?

Shri J. N. Hazarika: At every junction and important station, qualified railway doctors attended the passengers of the train on requisition by the Camp Commander.

Shri Braj Raj Singh: May I know whether it was ascertained why nine of the refugees ran away from the Missamari camp, and why it was that they returned later?

Shri J. N. Hazarika: The reason is not known as yet, but they have come back to the camp.

Shri Hem Barua: May I know whether it is a fact that the refugees in the Missamari camp do not want to leave it for work in other places, and that is the reason why these nine refugees returned?

Mr. Deputy-Speaker: He does not know what the reason was. How can he confirm or deny it?

Shri Hem Barua: But that is a fact; they were sent to work and they have come back.

Mr. Deputy-Speaker: The hon. Member wants to give some information. That has been received by the hon. Minister.

Shri Vajpayee: Is it a fact that no interpreter accompanied the refugees on the train.

Shri J. N. Hazarika: Notice.

Will the Prime Minister be pleased to state:

(a) whether it is a fact that five Tibetan refugees are reported to have died while in transit by rail from Missamari camp to Pathankot on the way to Dharamsala;

(b) whether it is also a fact that thirty other Tibetans have been found missing at the end of the journey; and

(c) if so, the details of the incident?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) Four infants died during the train journey from Missamari to Pathankot. They had been in a poor state of health on arrival from Tibet.

(b) and (c). No. All the refugee passengers have been accounted for. Nine refugees had run away from the Missamari Station before the train left but subsequently they returned to the Missamari Camp.

73 (A) L.S.—1.

Mr. Deputy-Speaker: This has nothing to do with the death or the flight of the refugees.

Shri Vajpayee: May I make a submission? As there was no interpreter on the train, they could not inform the railway authorities that some of their friends were seriously ill. It was for the Government to make arrangements for the interpreters.

Mr. Deputy-Speaker: What has that to do with this particular question?

Shri J. N. Hazarika: No medical help was asked in respect of the sick children.

Mr. Deputy-Speaker: He is not asking for medical help, now he is asking for interpreters, whether interpreters accompanied that party.

Shri J. N. Hazarika: They must have been there.

Shri Hem Barua: May I know whether the refugees that were sent from the Missamari camp to Pathankot were sent for medical check-up before they were asked to undertake the journey?

Mr. Deputy-Speaker: They were not being sent for military operations.

Dr. Ram Subhag Singh: May I know the number of refugees who have been taken to Dharamsala from Missamari, and whether the facilities for providing work to them have been arranged?

Shri J. N. Hazarika: Seven hundred and fifty-four refugees were brought by the train to Pathankot.

Dr. Ram Subhag Singh: He has not answered the latter part of the question, whether facilities for providing work to them have been arranged.

Shri J. N. Hazarika: Yes, it was arranged in consultation with the Home Ministry.

Kashmir in U.N. Maps

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Shri Ram Krishan Gupta
Shri Pangarkar:
*1268. Shri H. N. Mukerjee:
Shri Prabhat Kar:

Will the Prime Minister be pleased to refer to the reply given to the State Question No. 254 on the 24th November, 1959 and state:

(a) whether Government received reply from the United Nations Secretariat regarding wrong delineation of Kashmir's position on the United Nations Map;

(b) if so, the nature of the reply received?

The Parliamentary Secretary to the Minister of External Affairs (Sadath Ali Khan): (a) and (b). Sir. We are still awaiting a reply from the United Nations Secretariat to letter of 17th December 1958.

Shri Ram Krishan Gupta: May I know whether Government examined these maps; if so, how they differ from our maps?

Shri Sadath Ali Khan: This is an old question. We do not agree with these maps that have been published by the UN.

Shri Ram Krishan Gupta: We would like to know what difference there is between our maps and these maps.

Shri Sadath Ali Khan: They excluded Jammu and Kashmir territory from India, that is the difference. In our maps, it forms a part of India.

Shri A. M. Tariq: Is it true according to various resolutions of the UN, they cannot describe Jammu and Kashmir as a non-Indian territory? If so, may I know why they have included Jammu and Kashmir in the maps of UN from India?

Shri Sadath Ali Khan: It is a fact that the hon. Member is correct. If I say so, none of the Security Council resolutions which India and Pakistan have accepted, namely the Sec-

Council Resolution dated January 17, 1948, the UNCP Resolutions of August 13, 1948 and January 5, 1949, or any of the assurances given by the Commission to the Prime Minister of India, provide any justification for showing Jammu and Kashmir as non-Indian territory. That is the contention between ourselves and the UN Secretariat.

Shri Sadhan Gupta: May I know whether the UN authorities have given any explanation for this wrong delineation yet?

Shri Sadath Ali Khan: I should like to inform the House that the subject was referred to by Mr. Andrew W. Cordier, Executive Assistant to the Secretary-General at press conference, and with your permission I would like to quote the statement:

"The reply of the UN Secretariat has already been given in this matter. I think there has been some degree of confusion with regard to the interpretation of it. The United Nations map does not show this area of Jammu and Kashmir as a part of Pakistan. The line on the map is a broken line for the frontier between the territory and the two countries. It is the way of simply indicating that the whole subject of Kashmir is sub judice and the Secretariat must follow in fact the line that is followed by the Security Council itself. We have no alternative except to continue to do so."

That is the attitude of the UN Secretariat.

Shri Hem Barua: May I know whether this repetition of a single error on the part of the UN Secretariat is a pointer to the fact . . .

Mr. Deputy-Speaker: There is no error according to the Minister. It has not been shown as part of Pakistan, but only as territory that is under dispute.

Shri Hem Barua: In view of the fact that this has not been shown as part of Pakistan or as part of India, am I

to understand that this is a sufficient pointer to the fact that in spite of long wordy duels our case has gone by default, or else what are the reasons?

Shri Sadath Ali Khan: That is for the hon. Member to infer.

Mr. Deputy-Speaker: That is only an inference.

Shri D. C. Sharma: The last letter was sent to the UN Secretariat on 10th December, 1958. May I know why there has been so much delay in getting a firm and decisive reply from the Secretariat all these months?

Mr. Deputy-Speaker: This Minister should say why they have delayed this reply?

Shri D. C. Sharma: Have they sent any reminders?

Mr. Deputy-Speaker: This question might be answered.

Shri Sadath Ali Khan: We have asked our Permanent Representative to take up this matter formally.

Shri C. R. Pattabhi Raman: Have the Government conveyed to the UNO the feelings of the Parliament and the people of India on this matter?

Shri Sadath Ali Khan: They are aware of it.

Shri A. M. Tariq: My question was this, whether it is a fact that according to the various resolutions of the UN, they cannot exclude Jammu and Kashmir from the maps of India? Even Sir Owen Dixon has said . . .

Mr. Deputy-Speaker: The Minister has agreed with the hon. Member.

Shri A. M. Tariq: He has only agreed. My point was what action the Government of India has taken. With all these facts in our hands that Kashmir is a part of India, what action have they taken, that is what I want to know.

Shri Sadath Ali Khan: We have been, for the last few minutes, telling the House what action Government have taken, and how time after

time we have drawn the attention of the UN Secretariat to our stand.

Dr. Ram Subhag Singh: May I know whether Government consider it proper as a member of the UNO that the UNO should indicate the position of Jammu and Kashmir like this in its maps, and how long will it wait for a further reply to be received?

Shri Sadath Ali Khan: I think I have answered that question. I cannot say how long it will be before we convince the UN Secretariat of our stand. I cannot give a definite answer.

Shri Surendra Nath Dwivedy: He told us that no reply has been received, but read out some explanation given by the UN. Is the UN of the opinion that that explanation is sufficient, and does it not intend to reply to our objection?

Shri Sadath Ali Khan: They may be of that opinion, but we do not accept their explanation.

Shri Yadav Narain Jadhav: A reference has been made in the statement just now that the matter is sub judice. May I know what the meaning of 'sub judice' is?

Mr. Deputy-Speaker: That has been explained.

Shri Sadhan Gupta: Since it is clear from the explanation given by the spokesman of the Secretary-General that they think that it is disputed territory and that it is justified to show it on the maps as such, may I know what steps Government propose to take in this regard to have it correctly represented?

Shri Sadath Ali Khan: The steps we shall take and we are taking are the usual steps that a Member-nation of the United Nations takes, namely diplomatic steps.

Manufacture of Theodolites

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*1269. { Shri R. C. Majhi:
Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to manufacture special type of Theodolites in our country;

(b) if so, whether the details of the project have been worked out; and

(c) the approximate estimated cost of this project?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The scheme of the National Instruments Factory Ltd., Calcutta, for the manufacture of Micro-optic Theodolites in collaboration with a Hungarian firm has been approved in December, 1959. The Company has planned to establish full production of 600 Nos. Theodolites of this type by 1962. The scheme is estimated to cost Rs. 2.6 lakhs, being the cost of capital equipment, and technical know-how charges.

Shri Manubhai Shah: It varies from the total requirements of this type of theodolite, and how they are met at present?

Shri Manubhai Shah: It varies from 600 to 2,000. This scheme will save us about Rs. 10 lakhs worth of foreign exchange every year.

Shri R. C. Majhi: May I know how the requirements are met at present?

Shri Manubhai Shah: For the present, we are issuing actual users' licence to the public authorities and the actual private users for the different types of theodolites.

Production of Carbon Black

Shri R. C. Majhi:

*1270. Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the report of the Rumanian experts for the production of different grades of carbon black in India has been finally considered;

(b) if so, what decision has been taken;

(c) whether the market demand has been investigated; and

(d) when the work will commence?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). On examination of the preliminary report submitted by the Rumanian experts revised estimates have been called for with a view to consider how far the project can be economic. These are still awaited. The original estimates were too high and were therefore rejected. Estimated demand is 12,000 tons per annum at present.

Shri Shivananjappa: May I know whether it includes the manufacture of cinema carbon also?

Shri Manubhai Shah: It will also include reinforced carbon block, to some extent, the low grade cinema carbon and also the channel black, and all the black required for the tyres and the tubes.

हिमाचल प्रदेश में भूमि का वितरण

*१२७१. श्री पथ देव : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जमीदारी उभ्यतर एकट के अन्तर्गत निर्वाचित भूमिकरण सीमा के परिणामस्वरूप बच्ची हुई भूमि बांट दी गई है;

(ख) यदि हाँ, तो किस आवार पर;
और

(ग) यदि नहीं, तो इस के क्या कारण हैं?

अम और रोजगार तथा योजना मंत्री के सभा-सचिव (श्री लाल माल मिश्न) (क) से (ग). सुश्रीम कोट म एकट की बचता को बचानी देनकी परियां दालिय की गई हैं। और सुश्रीम कोट ने इस सम्बन्धमें सरकार को जमीदारों की सम्पत्ति लेने की कोई कार्रवाई न करन का आदेश दिया है। इसलिए हिमाचल प्रदेश एकट के प्रत्यंगत निर्वाचित सीमा से अधिक किसी भी जमीदारी या क्षेत्र को भग्नी तक नहीं दिया गया है।

[(a) to (c). Writ petitions challenging the validity of the Act have been filed in the Supreme Court which has passed stay orders restraining the Administration from taking possession of the properties of the landlords. No estates or areas in excess of the ceiling fixed under the Himachal Pradesh Act have, therefore, been taken over so far.]

श्री पथ देव : क्या यह दुर्घट है कि इस एकट के परित होने के पश्चात बहुत सारे कालकार बजाय भूमि मिलने के भूमि से निष्काशित किये गये हैं और वे भूमिहान हो गये हैं?

श्री लाल माल मिश्न : मुझे तो ऐसी कोई मूलना नहीं है।

Shri Sadhan Gupta: May I know what amount of land is covered by the writ petitions filed in the Supreme Court, and whether all the landlords have filed or only some have filed writ petitions?

Shri L. N. Mishra: The validity of the whole Act has been challenged, and there are stay orders against all actions.

श्री बाजरेयी : भूमि का पुनर्वितरण करते समय क्या उन कूवकों का भी ध्यान रखवा जायगा जिनके कि लेते जमीदारों ने छीन लिये हैं ?

श्री ल० ना० विश्व : यह तो मिदान्त को बात है। हर एक सूबा प्रभने प्रभने तरीके का विवेयक बनायेगा और उसके प्रनुपार अमल किया जायगा।

श्री बाजरेयी : मेरा निवेदन है कि इस सम्बन्ध में केन्द्रीय सरकार की क्या नीति है क्योंकि हिमाचल प्रदेश तो केन्द्र के आधीन है?

श्री ल० ना० मिश्र : यदि माननीय सदस्य इस विवेयक को देखने की कृपा करेंगे तो वे समझ जायेंगे कि हम किमतरह से उस सरप्लस जमीन को बांटना चाहते हैं।

Shri Yadav Narain Jadhav: May I know for how long the writ petitions are pending in the Supreme Court?

Shri L. N. Mishra: They have been pending since 1958.

श्री पद्म देव : इस प्रधिनियम के पारित होने के पश्चात् कितने काश्तकार भूमि से बेदखल किये गये हैं, कितने भूमिहीन किये गये हैं?

श्री ल० ना० मिश्र: मुझे इस की सूचना नहीं है।

श्री दी० चं० शर्मा : क्या माननीय मंत्री यह बताने की कृपा करेंगे कि इस एकट की बजाह से कितनी भूमि सरप्लस बन गई है?

श्री ल० ना० मिश्र : उसके आंकड़े अभी तक इकट्ठा नहीं किये हैं क्योंकि कानून बना और वह सुशील कोर्ट में चैरेज हो गया है इसलिये यह आंकड़े इकट्ठा नहीं किये जा सके हैं।

श्री रामसिंह न... : वा० भीमन यह बताने की कृपा करेंगे कि सुशील कोर्ट द्वारा स्टे आईर देने के पहले कितनी जमीन

जमीदारों ने कितनों से छीन कर प्रभने कब्जे में कर ली है और जिनको इस तरह बेदखल किया गया है क्या उनको उनको जमीनें वापिस दिलवायी जायेगी ?

श्री ल० ना० विश्व : इसके आंकड़े मेरे पास नहीं हैं कि कितनी जमीन किसानों से इस तरह जमीदारों ने छीन ली है और जहां तक उन बेदखल हुए किसानों को जमीनें वापिस देने का सवाल है यह भी बताना कठिन है क्योंकि जैसे मैं ने बताया एकट चैरेज होगया है और दूसरे यह हर एक सूबे के ऊपर है कि वह किस सिदान्त पर प्रभना एकट बनाता है और उस पर अमल करता है।

Shri Sadhan Gupta: May I know whether Government have submitted their reply to the writ petitions filed in the Supreme Court, and if so, what other steps are being taken to have the matter expedited?

The Deputy Minister of Planning (Shri S. N. Mishra): What is the question of the hon. Member?

Mr. Deputy-Speaker: He wants to know whether Government have filed their reply or not. That is the only part of the question that can be answered. Other steps cannot be there so long as the case is before the Supreme Court.

Shri L. N. Mishra: We have replied already.

Shri Sadhan Gupta: There can be an application for expediting it.

Mr. Deputy-Speaker: The hon. Member's question is whether the reply on behalf of Government has been filed, and when it was filed.

Shri L. N. Mishra: The hon. Member might be aware of the whole story. The first stay order was issued. . .

Mr. Deputy-Speaker: The only question is whether the reply has been filed.

Shri Sadhan Gupta: Government can mention it and have the matter expedited.

Shri L. N. Mishra: The reply has been filed.

भी पथ देव : माननीय मंत्री को यह बात मालूम है कि सन् १८५४ में यह एक्ट पास हो गया था और तब से अभी तक सिवाय इसके कि जागोरदारों को एक चेतावनी दी गई है वे काश्तकारों को बेदखल न करे और कुछ नहीं किया गया और उस चेतावनी का भी कोई खास फायदा या असर पहुंचा हो ऐसा नहीं मालूम पड़ता क्योंकि काफी काश्तकार उसके बाद से बेदखल किये गये हैं?

थो ल० ना० मिथ : यह कानून ही अमल में नहीं लाया जा सका है क्योंकि बनते ही वह चैलेज हो गया है।

भी पथ देव : उपाध्यक्ष महोदय, मैं केवल एक . . .

Mr. Deputy-Speaker: This cannot be answered, when the whole thing is before the Supreme Court. The Act itself has been challenged. So, what should Government do?

भी पथ देव : उपाध्यक्ष महोदय, मैं केवल एक बात जानना चाहता हूं। मंत्री महोदय को शायद यह मालूम नहीं है . . .

उपाध्यक्ष महोदय : अब जो बात उन्हें मालूम नहीं है उसको वह द्या बता सकते हैं और फिर आप उसको जानते भी हैं।

भी पथ देव : उपाध्यक्ष महोदय, मूर्मे केवल एक बात

Mr. Deputy-Speaker: Order, order. Next question.

Selected Works of Maulana Azad

*1274. **Shri A. M. Tariq:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is any proposal to publish selected works of Maulana Abul Kalam Azad in the near future;

(b) if so, what are they; and

(c) when it is proposed to bring them out?

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): (a) to (c) There is no proposal in hand at present.

भी पथ देव : मैं बजीर इतला-प्रात व नसरियात से जानना चाहता हूं कि क्या यह हकीकत है कि मौलाना साहब की बफात से लेकर प्रब तक जितने एडवर-टाइजमेंट पब्लिकेशन डिवीजन के द्वाया हुए हैं, उनने मौलाना साहब का कोई विक नहीं होता? इसकी क्या वजह है, जब कि उनके पब्लिकेशन्स मौजूद हैं और उन्होंने आये हैं?

[شیع - م - طارق: میں ورنہ اطاعت و نسبت سے جاننا چاہتا ہوں کہ کیا یہ حقیقت ہے کہ مولانا صاحب کی وفات سے لے کر اب تک جتنے اندرور ایسٹ میٹ پبلیکیشنز دیوپل کے شائع ہوئے ہیں ان میں مولانا صاحب کا کوئی ذکر نہیں ہوتا۔ اس کی کہا وجہ ہے۔ ۲-۲ کے لئے پبلیکیشنز پر جو ۲۰۰۰ ہیں اور انہیں جھانپھی ہیں۔]

इा० कैसकर : मैं एकदम तो नहीं बता सकता कि इस्तहारात में उनका नाम दिये नहीं प्राप्ता, हो सकता है कि उनको जो किताब लिखी हो वह आउट प्राफ ग्रिट हो गयी हो। हमारे यहां तो उनकी दो किताबें लिखी हैं। मैं इस बारे में तहकीकात करनगा।

Shri A. M. Tariq: I am sorry to say that it is not a fact that the books are not available. Books are available. . . .

Mr. Deputy-Speaker: He may ask a question.

Shri A. M. Tariq: I would like to know whether it is the policy of the Ministry or the management of the Publications Division not to mention Maulana Azad's name when they have got those books in hand.

Mr. Deputy-Speaker: That is exactly what he said: that he would find out if such a thing has happened.

श्री रघुनाथ तिहार : मैं जानता चाहता हूँ कि मीलाना साहब की बहुत सी रचनाएँ जो कि वार्षिक हैं, प्रौद्योगिकी हैं, उनका प्रबन्धाद हिन्दी और दूसरी भारतीय भाषाओं में प्रकाशित हुआ है या नहीं।

Dr. Keshar: The Publications Division generally publish selections from the speeches and writings of very eminent leaders. No work having all the collections of writings and speeches of any leader except Gandhiji has been taken in hand by the Division, because this entails a lot of research work and a separate unit for it not that we do not consider it desirable.

Workers' Education Scheme

*1276. **Shri Aurobindo Ghosal:** Will the Minister of Labour and Employment be pleased to state:

(a) whether any workers' education centre has been opened in Howrah, West Bengal; and

(b) if so, what is the subject of education and mode of training?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) Yes.

(b) The subjects dealt with relate to labour laws and problems with special emphasis on trade union methods and philosophy, code of discipline, productivity etc. The mode of training consists inter alia of Lectures, Discussions, Seminars, Debates and Role playing.

Shri Aurobindo Ghosal: May I know how many workers will participate in this, to which industries they belong and who would select the student workers?

Shri L. N. Mishra: There is no limit to the number of workers participating. It is a phased programme and it is expanding. I can say that up to

this date a little over 400 worker-teachers have completed training, 118 were getting training at the regional centres; about 100 unit level classes known as primary centres have been established, and about 630 workers have completed training and 2,000 are reported to be under training.

Shri Aurobindo Ghosal: May I know what will be the period of the course, and whether the workers will get their full wages during that period?

Shri L. N. Mishra: There are three kinds of classes: one for the teacher administrator the duration of which is 6 months, another for worker-teacher, the duration of which is 3 months, and workers, with a duration of 4 months. The workers will surely be paid by the employers.

Shri Muhammed Elias: How many centres have been opened in this town of Howrah?

Shri L. N. Mishra: So far as the unit level programme is concerned, in Calcutta there are about seven.

Shri Tangamani: May I know whether the teachers who were trained in the Bombay school are being utilised in the training centre? If so, how many of them are being utilised?

Shri L. N. Mishra: There are two kinds of teachers: one through direct recruitment, and about 15 from the trade union organisations. Those people who were trained from trade union organisation have gone back to their organisations. Those people who were recruited directly are working in the Institutes.

Mr. Deputy Speaker: How many of them are being utilised there?

Shri L. N. Mishra: About 40 were trained through direct recruitment.

Shri Tangamani: 40 were trained for the whole country. Out of the 40 who were trained in Bombay, how many are being utilised in this particular centre?

Mr. Deputy-Speaker: 40 were trained for the whole country. How many

out of them are being utilised in this particular centre which is mentioned in the question?

Shri L. N. Mishra: All the trained teachers are being utilised.

Mr. Deputy-Speaker: The number is not available.

Shri L. N. Mishra: So far we have 10 centres, and 43 are working. We propose to have 7 centres more.

Shri B. Das Gupta: How many such workers' education centres have been opened throughout West Bengal?

Shri L. N. Mishra: In West Bengal, at the present moment, there is one at Calcutta and they are having unit levels. At present, there are 7 unit level training programmes.

श्री रामसिंह भाई बर्मा : क्या यह बात सही है कि कुछ एम्प्लायमेंट न तृदलीब सम्प्रेलन के निर्णय के अनुसार श्रमिकों का प्रशिक्षण के दौरान पूरा बेतन देने से इन्कार कर दिया है, जिसके कारण श्रमिक प्रशिक्षण नहीं से ना रहे हैं?

श्री ल० ना० चित्र : ऐसी सूचना नहीं है, लेकिन यद्यपि ऐसी बात होती, तो हम प्रयत्न करेंगे कि उनको पूरा बेतन मिल और वे देनिए जें।

Paper Mill in Madras

*1277. **Shri P. G. Deb:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a paper mill is being started with the support of United States Banks in Madras; and

(b) if so, the full details of the same and the total American investment?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Yes, Sir. One scheme has been licensed for a capacity of 20,000 tons of paper per annum which is likely to cost

Rs. 6 crores. The investment of the American collaborators in the equity capital is expected to be about Rs. 75 lakhs against the foreign exchange requirement of about Rs. 4 crores. As regards the balance, ways and means are still being explored and the party is negotiating with credit institutions in America for the credit requirement of the total foreign exchange for the project.

Shri P. G. Deb: May I know whether the Government of India are a party to it?

Shri Manubhai Shah: No, they are not a participant, but they are a party to approving the scheme.

Shri Yadav Narain Jadhav: May I know what raw material is to be used for this paper-making?

Shri Manubhai Shah: It is largely bagasse, and bamboo from the Nilgiri forests.

Shrimati Parvathi Krishnan: May I know where the factory is to be set up, and whether it is to be in the private sector or the public sector?

Shri Manubhai Shah: It is to be set up in the area represented by the hon. Member in Madras State, basing on raw materials from Nilgiri forest area.

Shri Tangamani: How long will it take for overcoming the foreign exchange difficulties and letting the establishment of this unit to be completed?

Shri Manubhai Shah: Already everything has been finalised. It is a question of arranging the credit for the total foreign exchange requirement which otherwise will be available from the Export-Import Bank loan. But the party desires to have independent credit institutions subscribe to it. We have no objection to these negotiations.

Shri K. N. Pandey: In view of fact that there is a large number of sugar factories and surplus quantity of bagasse in U.P., will the Ministry consider it desirable to start a paper factory there?

Mr. Deputy-Speaker: It is a suggestion for action.

Shri Tyagi: Are Government contemplating starting a number of other smaller paper-making units in various parts of the country? If so, will they consider the feasibility of starting one in Dehra Dun which has got enough of raw material like twisted pin.

Mr. Deputy-Speaker: Let this be started first.

Shri Manubhai Shah: The hon. Members will be glad to know that 61 small scale paper plants have been already approved by Government. All the paper units in the small scale, medium scale and large scale are to be set up by private industry. A large number of proposals is coming forward. If a proposal came from any area which the hon. Member indicated, it will certainly be very favourably considered.

Shrimati Parvathi Krishnan: I want to know whether this factory is coming up in the private sector or public sector, and if it is in the private sector, which is the party that has taken it up.

Shri Manubhai Shah: As is obvious from the earlier answer, it is in the private sector taken up by a private party in Madras State.

Shri Parvathi Krishnan: What is the name of the party?

Mr. Deputy-Speaker The name is not yet available.

Shri Palaniandy: Recently Government have given licences to manufacturers in the small scale paper industry. It has taken a long time for these people to get the machinery. Will Government give all facilities for import of the machinery for the small scale paper industry?

Shri Manubhai Shah: I am glad the question has been asked. Government have approved 3 projects to

manufacture small scale and medium scale machinery for the paper industry. 12 units will be delivered by one factory this year, 6 by another and 6 by a third. Therefore, 24 locally made plants will be available in the country from year to year from this year. Hence, it will not be worthwhile to spend large amounts on foreign exchange when indigenous capacity is growing.

Dye Stuff Case

*1278. **Shri N. R. Muniswamy:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 2319 on the 8th May, 1959 and state the further progress made in the departmental enquiry in Bombay Dye stuff case?

The Minister of Commerce (Shri Kanungo): The enquiry has since been completed and the report is under examination.

Shri N. R. Muniswamy: May I know what were the difficulties or impediments in the way of coming to a final conclusion all these two years?

Shri Kanungo: After the case was decided by the Bombay High Court, consultation had to be carried on with the law officers of the Government of India and the Government of Bombay. Therefore, there was delay in serving charge-sheets on the party concerned. That delay has delayed the whole procedure. The report had been received in October 1959 and it is being examined for final decision.

Shri N. R. Muniswamy: When was the report received by the Government and what are the salient features of the recommendations?

Shri Kanungo: As I mentioned before, the report was received by the C.C.I. who is the officer concerned, in October, 1959; and I have no information about the contents of the report.

Licences for Industries

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 *1281. *Shri Raghunath Singh:*
Shri Prakash Vir Shastrî:

Will the Minister of Commerce and Industry be pleased to lay a statement showing:

(a) the names of industries for which Government have decided not to sanction any fresh capacity; and

(b) the names of industries which would be freely licensed under the Industries (Development and Regulation) Act, 1951?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure No. 38.]

Shri Raghunath Singh: May I know whether the Act of 1951, the Industries (Development and Regulation) Act, which is an old one, is going to be revised according to the new conditions of India?

Shri Manubhai Shah: The Act has been so well formulated; and the Industrial Policy Resolution which has shown dynamic results, and has proved that there is no need for any substantial changes. But, from time to time, the Schedules have been revised to bring more and more industries under Development and Regulation Act.

Shri Palaniyandy: May I know whether there is any licensing committee to give licences for new industries? How many times has that committee met for issuing licences?

Shri Manubhai Shah: There also the procedure has been very much simplified. There is a licensing committee provided in the Act which functions. It usually meets once in two months because it represents all the States. But, there is, again, a local licensing committee with representatives of the different Ministries. Over and above that, we have shown in the statement several industries which are of high

priority. There will be no need to go to the licensing committee. Directly, the Capital Goods Committee can approve such schemes which shall be deemed to have been approved by the licensing committee.

Shri Ramanathan Chettiar: Is it a fact that recently the Government simplified the procedure with regard to licensing?

Shri Manubhai Shah: Yes, Sir. That is precisely the answer to this question; and the House will be happy to know that as a result of that much speed is coming up in approval.

Import of Equipment for Film Industry

*1282. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are contemplating issuing licence for import of studio equipment in order to help the film industry; and

(b) if so, the nature of the decision taken?

The Minister of Commerce (Shri Kanungo): (a) No such proposal is under consideration. The hon. Member is perhaps referring to import of studio equipment upto 25 per cent. of the face value of licences granted for import of Cinematograph films, not exposed, under the Export Promotion Scheme.

(b) Does not arise.

Shri Damani: May I know whether Government is considering the import of equipment—not films—for the film industry which is earning so much foreign exchange? If so, what steps are being taken to provide the equipment?

Shri Kanungo: For the last few periods, we have been permitting the import of 5 per cent. of the quota available for import of this type of machinery; and, over and above that, the Export Promotion scheme has been provided for. We do not consider any

increase in the quantum of imports possible at the time.

Shri Palanlyandy: May I know whether Government is contemplating the manufacture of projectors for the cinema industry?

Shri Kanungo: There is no such proposal yet.

Anti- Indian Literature from Colombo

*1283. **Shri Hem Barua:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that anti-Indian literature over the India-China border issue is regularly circulated by post in this country from Colombo;

(b) if so, whether this has been brought to the notice of Ceylon Government; and

(c) if so, with what results?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) We came across a leaflet posted to some addresses in this country from Colombo.

(b) This was informally brought to the notice of the Government of Ceylon.

(c) It is understood that that Government have not been able to trace the origin of the leaflet.

Shri Hem Barua: May I know whether Government are aware of the fact that anti-Indian propaganda leaflets are circulated in our neighbouring countries, particularly, Nepal? If so, may I know whether any country, including Nepal, has brought this matter to the notice of our Government?

Mr. Deputy-Speaker: This question relates only to the propaganda coming from Colombo.

Shri Hem Barua: These cyclostyled leaflets are being circulated in India from Colombo and also in Nepal and other neighbouring countries. That is why I want to know this.

Mr. Deputy-Speaker: If the hon. Minister is prepared to answer I have no objection.

Shri Sadath Ali Khan: The hon. Member is right. Similar anti-Indian literature has also been posted to India and other countries such as Pakistan, Burma, Nepal, Khartoum and Sikkim, mostly from Hong Kong. We have drawn the attention of the authorities in Hong Kong to this propaganda and enquiries are still continuing.

Shri Hem Barua: May I know whether this 3½ page cyclostyled leaflet that is termed as a letter is being circulated by an organisation called the Anti-Expansionist association of the Peoples' Republic of China—that accuses and makes an unabashed attack on our Prime Minister—a dastardly attack—and accuses him of "practically instigating the revolt of the Tibetan rebels" and further accuses our Prime Minister "of cherishing expansionist ambitions"? May I know whether that has been received by our Government? If so, may I know whether it has been received from Hong Kong or Colombo? Has it been ascertained?

Shri Sadath Ali Khan: We received copies of a leaflet entitled, 'Indian Imperialism a threat to Asian Unity'. I am grateful to the hon. Member for supplying me with so much information. As for the organisation to which the hon. Member just now referred, the Chinese Government are of the opinion that no such organisation exists.

Shri Hem Barua: In view of the fact that these propaganda leaflets are circulated in our country from sources in Hong Kong and Colombo particularly, may I know whether Government proposes to screen them off at the post offices so that they may not have any circulation in our country?

An Hon. Member: They may screen our letters also.

Shri Sadath Ali Khan: It is difficult.

Shri Tyagi: I would like to know that concrete steps are being taken by Government or their representatives in those countries to counteract this propaganda by some positive propaganda on our side.

Shri Sadath Ali Khan: I do not know. The attitude of Government is very clear in these matters. This propaganda is so full of untruth that I do not think it carries any weight.

Mr. Deputy-Speaker: The question is whether there is any propaganda to counteract this propaganda against the Indian Government that is being carried on.

Shri Tyagi: Beyond launching protests, do Government take any positive steps to counteract this propaganda?

Shri Sadath Ali Khan: In the normal course we counteract it.

Shri Tyagi: What do you do in this case?

Shri Sadath Ali Khan: We cannot answer abuse by abuse.

Shri D. C. Sharma: This kind of anti-Indian literature comes to us by air, ordinary post and through the sea. May I know if Government has any agency to check this kind of propaganda, the incoming of such propaganda, at the levels of sea, air and regular mail?

Shri Sadath Ali Khan: This particular leaflet came in the form of an ordinary letter. It is difficult to stop letters addressed to persons. About the other part of the question, there is the Sea Customs law. I am sorry the Communications Minister is not here; he will be in a better position to answer that question. (Interruptions.)

Shri Thanu Pillai: May I know who are the authors of these pamphlets said to be emanating from Colombo?

Shri Sadath Ali Khan: That is what we are trying to find out. Enquiries are being made. (Interruptions.)

Shri Braj Raj Singh: May I know whether no other letter, than the one referred to by the Parliamentary Secretary, has been received in India? If more letters are being received, will Government think over the possibility of sealing them—this sort of literature—in post offices and not getting them circulated in the country?

Shri Sadath Ali Khan: This kind of literature does not come in bulk. As far as I am aware, no other letter of this kind—or leaflet of this kind—has been received by us.

Shri Hem Barua: In view of the fact that the Parliamentary Secretary has said that steps are taken to counteract this anti-Indian propaganda coming from these sources, may I know what other steps, except circulating a flimsy brochure stating our case, Government have taken in foreign countries to build up our case?

Shri Sadath Ali Khan: I will collect the material and give it to the hon. Member. As to what concrete steps have been taken, I cannot answer off-hand.

भी रघुनाथ सिंह : मैं यह जानना चाहता हूँ कि क्या इस विषय में सिलोन में हमारे हाई कमिशनर के उरिये से कोई कार्य-वाही हुई है या नहीं पौर जो पैस्फेल था, उसका कांटाडिवडान सिलोन में शाया किया गया है या नहीं ।

भी सादत गाली जा : मैंने पर्मी घर्ज किया कि बहां की गवर्नरेंस की तबज्जह इस मामले की तरफ दिलाई गई और उक्तोंने कहा कि उनके लिये यह पता चलाना मुश्किल है कि यह लीफलेट कहां से चला और कैसे पहुँचा ।

Running Commentaries on the Visits of Foreign Dignitaries

*1284. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that there is great public demand for broadcast-

ing the running commentaries on the visits of foreign dignitaries in Hindi for the benefit of the masses in our villages; and

(b) if so, the reaction of Government thereto?

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): (a) and (b). There is a demand for running commentaries on the visits of foreign dignitaries in Hindi and other regional languages. All India Radio has tried, as an experiment, giving such commentaries in Hindi on one or two occasions. While effort will be made in the future to increase such commentaries, any action will depend on adequate number of experienced commentators being available and necessary sanction for expenditure forthcoming.

Shri D. C. Sharma: May I know what were these great one or two occasions on which commentaries were broadcast in Hindi?

Shri A. C. Joshi: Hindi commentary on the visit of some of the foreign dignitaries had been given out by the All India Radio when the Presidents of the United States of America and of the Soviet Union and the Prime Minister of the Soviet Union came to this country.

Shri D. C. Sharma: What efforts is this Ministry making to overcome the shortage of commentators to which the hon. Minister referred in reply when there is so much of unemployment in this country?

The Minister of Information and Broadcasting (Dr. Keskar): It is obvious that every unemployed cannot be made a commentator. It is a very specialised job. It is not that a diploma or a degree can make a person an experienced commentator. A number of years of training and selection after training are required. The effort that we are making is to build up commentators by trying a number of people and seeing whether they

succeed and those who succeed are afterwards encouraged and promoted to do this work. It will take sometime before we will be able to build up commentators in Hindi and other regional languages. There are demands not only for covering such visits to which the hon. Member has referred to but also for commentaries on sports. Naturally, we require a big staff for that and the financial aspect is also important. The point is as to whether we can afford to have such a large body of well-paid staff. When we can, we will certainly have it.

श्री लखराज सिंह : मैं जानता चाहता हूँ कि जो भ्रंगरेजी के कमेटेटर हैं, क्या उनकी मातृभाषा भ्रंगरेजी होती है और उनकी वजह से उन्हें ज्यादा धनुभव होता है भ्रंगरेजी में कमेटेटर होने का और जो भारतीय भाषाओं को जानने वाले लोग हैं, जिन की ये भाषायें अपनी मातृभाषायें हैं, उनके बारे में क्या हम यह समझ सकते हैं कि वे इन भाषाओं के अच्छे कमेटेटर नहीं बन सकते हैं ? और क्या मैं, उपाध्यक्ष महोदय, यह समझ सकते हैं कि, जो उन्होंने यह कहा है कि भारतीय भाषाओं में कमेटेटर उपलब्ध नहीं हैं, यह मिर्क उनका भ्रंगरेजी के प्रति एक भोग है और उनके प्रति एक प्रलोभन है ?

उपाध्यक्ष महोदय : एक ही बहुत मैं कितनी बातें समझना चाहेंगे ? एक बात प्रगति आप कहते तो शायद हो भी सकता या ।

Dr. Keskar: Simply because a person's mother tongue is one of the regional languages, it does not necessarily mean that he is proficient in that language and can render any service for society in that language. It is unfortunately true that English is still the official language in this country and a very large number of intelligent and intellectual persons are more proficient in it than in the regional languages.....

Shri Braj Raj Singh: * * * (Interruptions.)

Mr. Deputy-Speaker: The Minister is giving the information in his possession and at once without waiting and finding out what it is, to say like that is rather a strange thing. (Interruptions.)

Shri Raghunath Singh: That word should be withdrawn.

Shri Braj Raj Singh: May I submit that the hon. Minister was not giving us any information? He was just expressing an opinion.

Mr. Deputy-Speaker: Order, order. What the hon. Member asked was whether English is the mother tongue of those who are appointed as English commentators and whether there are no others whose mother tongue is Hindi and also whether they cannot be made commentators. Why is it that English-speaking people can be found for the post of commentators and not Hindi-speaking commentators or commentators in other regional languages? That was his question.

The hon. Minister has replied that it is not necessary and that it is not that a person whose mother tongue is Hindi or one of the regional languages becomes automatically a commentator in that language. There must be some proficiency in that language and he must be trained and he must get some experience before he can become a commentator. He has given that opinion and the hon. Member says that it is a lie.

Shri Raghunath Singh: It should be withdrawn.

Mr. Deputy-Speaker: That is very bad. It is very incorrect on the part of the hon. Member to say like that..... (Interruptions.) I would advise the hon. Member to withdraw it. This is not fair. I would advise him to withdraw it because it was said in the heat of the moment.

Shri Vajpayee: विद्या कर सो भाई ।

Shri Vajpayee: Let that word be expunged from the proceedings..... (Interruptions.)

Shri Bhajraval Singh: मैं निवेदन करना चाहता हूँ कि इस मम्बन्ध में जो मिनिस्ट्री की नीति है उसके लिये विलाप विरोध प्रकट करने के लिये, मैं समझता हूँ, इसके सिवाय और किसी शब्द का प्रयोग नहीं किया जा सकता था। मेरा मंशा है कि जो बात मिनिस्टर साहब कह रहे हैं वह असत्य है और मेरे शब्द को अगर गलत समझा जाता है तो कम से कम मैं उसे वापिस भेजने के लिये तैयार नहीं हूँ।

Mr. Deputy-Speaker: It is very incorrect. This should not have been said. I have advised the hon. Member to withdraw but he refuses to withdraw. These words would be expunged from the record. For the present I am not prepared to take any further action. But it is very bad and I must express my disapproval.

Shri Tyagi: He also said that it was incorrect. I suppose the word 'incorrect' has been recognised to be parliamentary..... (Interruptions.) Afterwards he also said 'Incorrect'. That word need not be expunged.

Mr. Deputy-Speaker: I have not said so.

Pandit Thakur Das Bhargava: Opinion may be wrong or right. Therefore, the statement of the hon. Member is quite unwarranted.

Mr. Deputy-Speaker: I have said so.

Shri Yadav Narain Jadhav: How many commentators from the different Indian languages have become available?

Dr. Keskar: I will require notice to give the number of commentators.

*Expunged as ordered by the Chair.

Shin Toyo Clock Factory

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*1285. { Shri Aurobindo Ghosal:
 Shri Achar:
 Shri B. Das Gupta:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Japanese Shin Toyo Clock Factory is exporting to India a plant capable of manufacturing 5,000 clocks a month;

(b) if so, who is importing it; and

(c) whether the factory is going to be in the public or private sector?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir, for time pieces and alarm pieces and not for wall clocks.

(b) and (c). M/s. Jayna Time Industries (Private) Ltd., Delhi.

Shri Aurobindo Ghosal: May I know if any assessment has been made as to the annual requirement?

Shri Manubhai Shah: There has been no real assessment but we believe that about half a million or one million time-pieces could be consumed if they were indigenously produced.

Shri Aurobindo Ghosal: May I know if this factory will also manufacture watches? What would be the foreign exchange requirement for setting up this factory?

Shri Manubhai Shah: It will only manufacture time-pieces and alarm clocks and not watches....(Interruptions.)

Mr. Deputy-Speaker: Hon. Members should not be found standing in the passage for so long a time.

Shri Manubhai Shah: It will manufacture time pieces and alarm clocks and not watches. The foreign exchange involved will be about Rs. 7-8 lakhs.

Shri B. Das Gupta: May I know whether any other foreign concern, especially Swiss concern, approached the Government of India for establishing a watch factory?

Shri Manubhai Shah: There has been a proposal from a Swiss manufacturer for time-pieces and alarm clocks but not specifically for the watches. Apart from this, three more factories have been approved for the manufacture of time pieces and alarm clocks.

Shri Sadhan Gupta: May I know whether this plant which is being exported is a plant for the manufacture of whole clocks or only movement parts?

Shri Manubhai Shah: As I explained it is not for clocks at all. The word 'clock' is rather a misnomer. It is not a wall-clock but a time-piece or an alarm clock. The time-pieces and alarm clocks are going to be manufactured by this plant. There is going to be only technical collaboration and the plant is being supplied by the Japanese company along with technical know-how.

Shri Damani: May I know when this factory will start production?

Shri Manubhai Shah: Maybe, another eighteen months.

Shri Palaniyandy: May I know whether the Government proposes to have a watch factory in the public sector or the private sector and whether they have any statistics of our requirements?

Shri Manubhai Shah: This matter has been thoroughly debated upon, and in my speech when I intervened in the debate on the Demands for Grants relating to my Ministry I had said that the agreement has already been concluded with the Japanese Citizen Watch Company for the public sector factory and that it would make about 3½ lakhs to 4 lakhs wrist watches. Similarly, a private sector industry has also been approved. Two

more proposals for wrist watch factories are under consideration. I may add for the information of the House that we are also issuing new schemes now for medium scale and small scale manufacture of watches, time-pieces and wall clocks so that a number of people in the medium and small scale sectors could manufacture these items.

Shri Sadhan Gupta: May I know whether enquiries have been made as to the performance of the clocks which this plant can manufacture, the quality of the clock and its price—I mean the alarm clocks?

Shri Manubhai Shah: It will be too early to say what would be the price. The collaborator is one of the most renowned international collaborator in time-pieces and alarm clocks.

Shri Yadav Narain Jadhav: May I know whether all these parts will be manufactured or some spare parts will be imported?

Shri Manubhai Shah: As a matter of fact, even otherwise, before this factory was being established, the policy was not to allow movements, everything was to be manufactured here excepting hair-springs, shock absorbers and certain other highly specialised items which would not be more than 10 per cent. of a wall clock or a timepiece.

Shri Shivananjappa: May I know whether this will form part of the proposed watch factory at Bangalore?

Shri Manubhai Shah: No, Sir; this is a private sector factory. I would again like to submit for the consideration of the House that these are quite distinctly different types of units: one for alarm time-piece and the other for wrist watch.

Manufacture of Cameras and Binoculars

*1289.

Shri R. C. Majhi:	+
Shri Subodh Hansda:	
Shri S. C. Samanta:	
Shri Ram Krishan Gupta:	

 Shri Ajit Singh Sarhadi:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 250 on the 19th November, 1959 and state:

(a) whether further discussions have been held in Japan with the Japanese firms for the establishment of factories for manufacturing cameras and binoculars; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The matter is still under discussion.

Shri R. C. Majhi: May I know how long it will take to come to a final decision?

Shri Manubhai Shah: Well, Sir, one of the cameras which they submitted to us for examination was not approved by us, and we have asked for a higher grade camera, which would be one of the best comparable cameras in the world. We expect the proposal very soon.

Shri C. D. Pande: Generally, cameras and binoculars from Germany are well known and they are famous all the world over. Therefore, will the Government take to German cameras rather than Japanese cameras?

Shri Manubhai Shah: That is a matter of opinion. We are always trying to collaborate with all those countries of the world wherever proposals are available and the collaborating party is willing. So efforts will certainly be made even with German collaborators if they are willing to join us.

Shri Aurobindo Ghosh: We have seen in so many exhibitions Defence departments manufacturing binoculars. What is the utility of inviting this company to manufacture binoculars here? The Defence Department

manufactures binoculars of a high order at Dehra Dun.

Shri Manubhai Shah: There are different things manufactured at different places. They do not overlap or conflict with each other. The demands of the country are great and terrific. Therefore, the more we make the better it is.

Shri Hem Barua: May I know at what stage the progress in the matter of formulation of the terms of collaboration lies at present?

Shri Manubhai Shah: As I have already indicated in the earlier answer really the hitch was not so much on the terms, because they were more or less acceptable to us, but it was on the quality of cameras which, as I mentioned earlier, should be of the highest possible quality and standard. Therefore, we have asked for one more or two more specifications to be received from them.

Manufacture of Films

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- Shri D. C. Sharma:
- Shri Ram Krishan Gupta:
- Shri Shree Narayan Das:
- Shri Radha Raman:
- Shri P. K. Deo:
- Shri Rameshwar Tantia:
- Shri C. K. Bhattacharya:
- Shri Subbiah Ambalam:
- Shri Pangarkar:
- Shri Nagi Reddy:
- Shri Vasudevan Nair:
- Shri Aurobindo Ghosal:
- Shri Ajit Singh Sarhadi:
- Shri Daljit Singh:
- Shri A. M. Tariq:
- Shri Karni Singhji:
- Shri S. A. Mehdji:
- Shri Ram Garib:
- Shri Dinesh Singh:
- Shri Bhanja Deo:
- Shri Nanjappa:
- Shri N. R. Muniswamy:
- Shri P. C. Borooh:
- Shri Subodh Hansda:
- Shri R. C. Majhi:
- Shri S. C. Samanta:
- Shri Damani:

*1290.

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Starred Question No. 234 on the 24th November, 1959 and state:

(a) whether negotiations with several prominent firms in the world for setting up of projects for the manufacture of photographic and cinematographic films and X-ray films have since been concluded; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) It has been decided to set up a plant for the manufacture of raw film for the cinema industry as well as photographic paper, films and X-ray films, in collaboration with Ms. Bauchet of France. The agreement in this connection has been finalised and will be signed in the next few days.

Shri D. C. Sharma: May I know what will be the optimum capacity of production of this factory so far as different items are concerned?

Shri Manubhai Shah: For the present we have contracted for a capacity of 3.5 million square metres of cinema films, 0.5 million square metres of photographic films and 0.5 million square metres of X-ray films.

Shri D. C. Sharma: May I know how far this capacity satisfies the needs of our country—what percentage?

Shri Manubhai Shah: We estimate that about 60 per cent of the requirements would be met by this and another 40 per cent may have to be imported. But we are trying to cover up both in the private sector and the public sector more cinema and various other films.

Shri Palaniyandy: Now that the cinema is shifting from black and white to technicolours, may I know whether the Government will contemplate to have technicolour films here?

Shri Manubhai Shah: We are making a beginning in one of the most

difficult lines where few under-developed countries in the matter of technological availability like India are contemplating this. Once we make a good headway we are quite sure and fully confident that we will be able to make all other things. All those things will follow.

Shri C. R. Pattabhi Raman: Has the located site been changed from Nilgiris?

Shri Manubhai Shah: No, Sir, it will be at Ootacamund.

Shri Ramanathan Chettiar: May I know whether the agreement with the French manufacturers has been signed; if so, when the factory is likely to start?

Shri Manubhai Shah: Well, Sir, the factory is likely to start production somewhere in 1962, and work is going on at top speed. The agreement has been approved. The signing ceremony is to take place in Paris in the next week.

Shri Dinesh Singh: Has photographic films manufactured by this firm been in the Indian market; if so, may I know how well they have been received?

Shri Manubhai Shah: As far as Indian market was concerned, not much film produced by this particular firm was coming in, but it is one of the very reputed firms and practically the whole French film industry is relying on them. We are also testing the films under practical tropical conditions in India and all those reels are coming here.

Shri Tangamani: Is it a fact that some of the film producers represented to the Government that these French manufacturers are not experts in the field; if so, may I know whether this matter was considered before this agreement was entered into?

Shri Manubhai Shah: All facts were taken into consideration and every type of requirements and quality

have been properly specified, and guarantees of performance etc. stipulated in the agreement.

Shri N. R. Muniswamy: May I know what is the total outlay for this project?

Shri Manubhai Shah: For the present the estimate is round about Rs 4½ crores, but it may go up to Rs. 7 crores in due course. It is also our intention to cover all the ancillaries like tricellulose acetate, mythelene dichloride and various other chemicals and ancillaries required for this industry.

Shri Kasliwal: May I know why this particular French firm has been selected in preference to the German, American and English firms?

Shri Manubhai Shah: No American or British firm really made us any offer in the public sector. A German firm did make an offer, but their cost of technical know-how, plant and machinery needed for this was far too high almost 50 per cent to 100 per cent higher than the present collaboration and was a long period of delivery of plant and equipment.

Shri Joachim Alva: We have been badly let down by the French in one or two projects.

Mr. Deputy-Speaker: Order, order. He should put the question.

Shri Joachim Alva: No, no; it is well known. It has come in the reports of the Public Accounts Committee and Estimates Committee.

Mr. Deputy-Speaker: No inference, no insinuations and other things in the Question Hour. The question ought to be put straight, as to what information is required.

Shri Joachim Alva: I want to know why you preferred this French firm whose films have never been patronised or used in India, and why you did not go to Germany when offers were made to you.

Shri Manubhai Shah: I have explained that point in a very elaborate manner.

Shri D. C. Sharma: May I know how much of foreign exchange will be saved when this factory is giving us optimum production?

Shri Manubhai Shah: When the optimum production comes up it will be about Rs. 5 crores a year, but in the beginning it will be about Rs. 3½ crores per year.

रबड़ तथा रबड़ की वस्तुये

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*१२६१. श्री पद देव :

क्या आणिज्य तथा उद्योग मंत्री एक ऐसा विवरण सभा पटल पर रखने की रूपांकरण में जिसमें निम्नलिखित जानकारी दी गई हो:

वर्ष	आयातित रबड़ का मूल्य	रबड़ की आयातित वस्तुओं का मूल्य	कालम 2 और 3 का योग
१९५७	४२,०११	३३,४४८	७५,४५६
१९५८	४२,२३६	१६,२१६	६१,४५५
१९५९ (जन०-नवम्बर)	६०,०१६	१०,३८२	७०,३८८

(ल) और (ग), भारत में कच्ची रबड़ का उत्पादन १९५८ के ४२,०११ टन से बढ़कर १९५९ में २३,४४८ टन हो गया है। इसके साथ सभी प्रकार की रबड़ की खपत १९५८ की १६,२१६ टन से बढ़ कर १९५९ में १०,३८२ टन हो गयी है। प्राकृतिक रबड़ का उत्पादन अनिवार्यतः और धीरे ही बढ़ सकता है क्योंकि रबड़ के पीथे को बड़ा होने तथा उससे रबड़ निकलना शुरू होने में ७ या ८ साल लगते हैं। इसके विपरीत रबड़ की वस्तुएं बनाने के उद्योग का विकास होने के कारण उसकी खपत अधिक तेजी के साथ बढ़ रही है। खपत के बराबर उत्पादन भी बढ़ा लेने के लिये रबड़ उत्पादकों को विभिन्न प्रोत्साहन दिये जा रहे हैं। रबड़ बोर्ड, कोट्टायम एक योजना पर अमल कर रहा है जिसके

(क) प्रति वर्ष देश में कितन मूल्य का रबड़ तथा रबड़ की वस्तुये आयात की जाती हैं;

(ख) रबड़ का उत्पादन बढ़ाने के लिये सरकार क्या कदम उठा रही है; और

(ग) इस विषय में देश को स्वावलम्बी बनाने में कितना समय लगेगा ?

बाणिज्य मंत्री (श्री कानूनगो): (क) से (ग), एक विवरण सभा की मेज पर रखा जाता है।

विवरण

(क) पिछले तीन वर्षों में भारत में आयात की गयी रबड़ तथा रबड़ की वस्तुओं का कुल मूल्य नीचे दिया जाता है:—

(मूल्य '०००' ह० में)

अनुसार कम रबड़ पैदा करने वाली ७०,००० एकड़ भूमि में १० वर्ष के अन्दर अधिक रबड़ पैदा करने वाले वृक्षों का पुनः आरोपण किया जायेगा। इस योजना में लंब प्रणाली के आधार पर रबड़ उत्पादकों को २५० ह० से लेकर ४०० ह० प्रति एकड़ तक सहायता देने की व्यवस्था है। यह योजना १२६१ में शुरू की गयी थी और इसके अधीन ८,१७३ एकड़ भूमि में नये रबड़ वृक्षों का आरोपण किया जा चुका है तथा रबड़ बोर्ड उत्पादकों को १५,३६,४७० ह० की सहायता दे चुका है।

जैसे जैसे सालों गुजरती जायेंगी, पुनः वृक्षारोपण की रफ्तार तेज होते जाने की संभावना है। एक विस्तार सेवा भी शुरू की

गयी है, जिसके अन्तर्गत रबड़ बोड़ के फील्ड अफसर तथा रबड़ इंस्ट्रुक्टर पुनः बृक्षारोपण की प्रगति की देखरेख करते हैं और उत्पादकों, विशेषतः छोटे रबड़ उत्पादकों, को शैलिक सलाह देते हैं। प्रधिक उपज वाले रबड़ के बीज रियायती मूल्य पर बांटने की एक योजना भी १६४६ से चल रही है। जिस अफसर से देश में कन्नी रबड़ का उत्पादन बढ़ रहा है, उससे यह संभव नहीं कि अल्प अवधि में उत्पादन तथा खपत का अन्तर पूरा किया जा सकेगा। १५ करोड़ ५० की अनुमानित लागत से कृतिम रबड़ का एक कारखाना, जिसकी उत्पादन क्षमता २०,००० टन वार्षिक होगी, शीघ्र ही बरेली में स्थापित किया जा सकेगा, जिससे इस उद्योग की आवश्यकताये पूरी की जा सके। सहयोग की उपयुक्त शर्तें प्राप्त करने के लिये विदेशी फर्मों से बात चीत चल रही है।

इसके प्रतिरिक्ष, प्रांडमान तथा निको-बार द्वीप समूहों में व्यापारिक पैमाने पर रबड़ की खेती के लिये उपयुक्त भूमि का सर्वेक्षण एक दल कर रहा है और इन द्वीप समूहों में शीघ्र ही रबड़ के बृक्षों का बारोपण शुरू किये जाने की संभावना है।

श्री पद्म देव : आज के जमाने में रबड़ की बढ़ती हुई मांग को देखते हुये क्या सरकार ने प्रांडमान और निकोबार के प्रतिरिक्ष और भी कुछ स्थानों का सर्वेक्षण किया है जहां पर कि रबड़ के पेड़ों को लगाया जा सके?

श्री कानूनीयोः : हां यह जाच की गई है लेकिन भारत में इसके वास्ते योग्य जमीन ज्यादा नहीं मिल सकती है।

श्री पद्म देव : सरकार ने सिंथेटिक रबर फैक्ट्री की जो योजना बनायी है उसमें वेरी क्यों हो रही है। इस देश के कारण सरकार को रबर के इम्पोर्ट पर इप्या लर्च करना पड़ रहा है। इसके अलावा इसके बन जाने से रोजगार भी मिलता।

श्री मनुभाई शाहः और प्लांटों में चाहे कुछ देरी हुई हो, लेकिन जहां तक सिंथेटिक रबर प्लांट का ताल्लुक है, इसमें देरी नहीं हो रही है। यह बहुत जल्द प्रोडक्शन में आ जायेगा जिससे सरकार का बहुत सा कारिन एक्सचेंज भी बढ़ेगा और देश सिंथेटिक रबर और रबर के बारे में सलफ सफीरेंट हो जायेगा।

Shri Tangamani: May I know whether any estimate has been made of the replanting the low yielding rubber during the current year and, if so, what will be the number of acres?

Shri Kanungo: Yes, Sir. The scheme is working. The target is about 70,000 acres out of which, I suppose, up till now roundabout 8,000 acres have been planted and we expect the scheme will gain momentum in the current year.

Shri Tangamani: How many acres are going to be replanted during the year 1960-61? I want to know whether you have got any estimate about that.

Shri Kanungo: Yes, Sir. That is what I stated. The target is 70,000 acres; the current performance is about 8,000 acres in the first stage, and in the current year, when the scheme gathers momentum, there will be more acreage.

SHORT NOTICE QUESTION Dalmia Jain Concerns

S.N.Q. No. 11. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Five Dalmia-Jain group of Companies in Delhi have destroyed some papers with the acquiescence of the liquidator concerned when a warrant was issued for search of these papers by the Vivian Bose Commission?

The Minister of Commerce (Shri Kanungo): No, Sir. The five companies in respect of which search and seizure warrants were issued by the Commission were different from the five companies whose books and

papers were found by the Commission to have been destroyed with the acquiescence of the liquidators concerned.

Shri Raghunath Singh: May I know the names of those companies—the five companies—whose papers have been destroyed?

Shri Kanungo: It will not be in the public interests to disclose the names, because the Commission is seized of the investigation and the Commission desires that the names of the companies whose papers are supposed to have been destroyed or likely to be destroyed should not be divulged at this stage.

Shri Raghunath Singh: May I know whether it is a fact that most of the liquidators are ex-employees or present employees of the Dalmia Jain group of companies, and especially whether Shri R. D. Agarwal, the liquidator, is still under the employ of the company?

Shri Kanungo: From the newspaper reports, it appears that Shri Agarwal was an employee of the Dalmia Jain company and is also employed in some of the concerns.

Shri Raghunath Singh: May I know whether it is a fact that all the papers of the Dalmia and Dadri Cement Company of the Punjab have been destroyed?

Shri Kanungo: No, Sir. We are not in a position to say that all the documents have been destroyed.

Shri Raghunath Singh: How many documents have been destroyed.

Shri Kanungo: The investigation is going on and it is not in the public interest to disclose information.

Shri Raghunath Singh rose—

Mr. Deputy-Speaker: It is not a private affair between the hon. Member and the Minister. The hon. Member must look to the Chair also! **Shri Tyagi:**

Shri Tyagi: Is it now confirmed that some papers were destroyed actually, or, is that matter, in itself, also under enquiry?

Shri Kanungo: This matter as to how many documents have been destroyed and how much has not been destroyed is a matter for investigation. But some have been destroyed. That is a fact.

Shri Ansar Harvani: May I know whether anybody has been arrested for destruction of these papers which would serve very well for this enquiry?

Shri Kanungo: No, Sir. Only after the Commission makes its investigation—only after investigation—this question will be considered.

Shri A. M. Tariq: In view of the fact that some of the papers which were important and confidential have been destroyed, may I know if there is any proposal before the Government to start some sort of a criminal case against the people who have done this act?

Shri Kanungo: That is what I have answered. After the investigations are completed it will be done.

Shri Kasliwal: What is the public interest involved in the matter of disclosing this particular information here?

Shri Kanungo: It is obvious that investigation is continuing and the facts disclosed will give clues.

Shri A. P. Jain: Sir, may I make a submission? This is a question which is being enquired into by an ex-Judge of the Supreme Court, and Government could have taken shelter under the plea that this question is under enquiry and it is not in the public interest to disclose facts. (*Interruptions*). But once they have given certain information, another information which directly follows from the information given is now being withheld, once they have admitted that four or five companies or some

companies have destroyed the papers, where is the sanctity in not disclosing the names, particularly when an hon. Member of this House named a particular company and asked whether it had destroyed papers? The Minister said, "Not all the papers". I am not able to appreciate why part of the information is being given and part of the information closely connected with it is being withheld.

Mr. Deputy-Speaker: Order, order. Is the hon. Minister prepared to give any information?

Shri Kanungo: I have answered the question. The question was whether five companies have destroyed some papers—the companies which were under investigation—when warrant was issued for seizure and search. My answer was that these five companies were not the companies which are under investigation.

Shri A. P. Jain rose—

Mr. Deputy-Speaker: We cannot enter into arguments and take decisions. So far as the question is concerned, a few supplementaries have been put and they have been answered. Whether the answer is complete or not can be decided on some other occasion but not at this moment.

Shri A. P. Jain: Sir, I want to raise a point of order. The point of order is whether the discretion to refuse to disclose a fact must be based on some principle or it can be arbitrary. I can understand when the matter is before the Commission, Government do not want to disclose information. But once they choose to give some information, could they arbitrarily say, "No; we are going thus far and no further"?

Mr. Deputy-Speaker: The Question Hour is not the period where a discussion can be had. Only brief questions are put and concise answers given. We have had them. Members have got so many remedies to extract other information. As regards

such other information, if any separate question is put, we will consider whether information could be had or not.

Shri A. P. Jain: Sir, my point of order is this. I am not at all keen to seek information and I am not at all interested in the information which they desire to withhold. But my point of order is whether this discretion should be exercised on some principle or it could be exercised arbitrarily.

Mr. Deputy-Speaker: It is left to the Minister at that moment when he feels that some information cannot be given. If really any information is being suppressed on grounds which may not be reasonable or justified that matter can be settled afterwards. But when the Minister claims that such and such information cannot be given, immediately he cannot be compelled to give that information at that moment, and particularly during the Question Hour. That cannot be done just now.

Shri A. P. Jain: When shall we have that opportunity, if not now?

Mr. Deputy-Speaker: There are many ways open to Members when they can have it.

Shri Feroze Gandhi: May I know whether it is a fact that the Registrar of Companies of the old Delhi State had filed a criminal complaint under various sections of the IPC against these parties and whether the Government have finally taken any decision for prosecuting the parties on the basis of those complaints, when the complaints had actually been lodged? It is about five years ago! I would like to know what the Government have done about this.

Shri Kanungo: These facts relate to events before the Commission was appointed.

Mr. Deputy-Speaker: This is only a short notice question and the supplementaries have already been exhausted. I even allowed the hon. Member to put one supplementary. But then he makes a statement so

long that it cannot be considered a supplementary.

Shri Feroze Gandhi: What am I to do? Five years have passed and they might have forgotten

Mr. Deputy-Speaker: Even then, the supplementaries should not grow with the lapse of time.

Shri Feroze Gandhi: May I know whether it is a fact that the disappearance of the papers actually took place five or six years ago and the Government agency, which is itself prosecuting the parties, had this knowledge for the last several years? In that case, why was this information not given to the Commission at that time?

Shri Raghunath Singh: That is the point.

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): I cannot answer as to what happened five years ago, but it is true that some papers were destroyed during the last few months while the Vivian Bose Commission has been conducting the enquiry. Of course, the Commission is going ahead with its work in spite of what has happened. However, I shall only like to answer in half a minute to what Shri Jain said. I do not follow the question of principle he has raised, but it is for the Commission to suggest to us as to what matter should be disclosed and what should not be disclosed. The Commission has definitely informed us that certain papers were destroyed and I do not think it will be advisable to hide that fact from the House. It is a matter of common knowledge now and it has appeared in papers. Therefore, this information has been given. But in the course of its enquiry, the Commission feels that the disclosure of the names of the companies will not be in the interest of a proper enquiry in future. Hence, the names of the companies are not being announced.

Some Hon. Member rose—

Mr. Deputy-Speaker: We have taken 12 minutes on this short notice question. We cannot continue this discussion indefinitely. I will treat it as closed.

Shri Raghunath Singh: This is a very important question.

Mr. Deputy-Speaker: There must be many others more important than that.

WRITTEN ANSWERS TO QUESTIONS

Retrenchment of Indians in Kuwait

*1272. { **Shri Rameshwar Tantia:**
Shri Manabendra Shah:

Will the Prime Minister be pleased to state:

(a) whether Government's attention has been drawn to the retrenchment of Indians from services and stopping further recruitment of Indians in Kuwait, Persian Gulf;

(b) if so, the reaction of Government; and

(c) the steps taken, if any, by Government?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c). The Government are aware that some retrenchment has taken place. However, there appears to be no ban on the employment of Indians. A note explaining the recent moves of the Kuwait Oil Co., is being placed on the Table of the House. [See Appendix III, annexure No. 39].

Rebate to Displaced Persons

*1273. **Shri Ajit Singh Sarhadi:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 22 on the 16th November, 1959 and state:

(a) whether the question of giving rebate to displaced persons in urban areas has been decided; and

(b) if so, the nature of the decision?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) It has been decided to give rebate at the following rates:—

(i) Allottee of land upto 10 standard acres	Rs. 800
(ii) Allottees of land above 10 standard acres and upto 50 standard acres	Rs. 1,200
(iii) Allottees of land over 50 standard acres	Rs. 1,500

Claims for Compensation for Rural Properties

*1275. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that a constitutional bench of Bombay High Court while deciding civil writ petition No. 997 of 1959 *Totamal Teck Chand Vs. Regional Settlement Commissioner, Bombay* has held that rural verified claims of any value could not be rejected in view of any land allotment made in lieu of agricultural land claim and a writ has been issued to the opposite party for paying compensation to the petitioner; and

(b) if so, the reaction of Government thereto?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) The Government is filing an application for leave to appeal to the Supreme Court.

Industrial Development

*1279. **Shri Shree Narayan Das: Shri Radha Raman:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some State Governments have been complaining to the Central Government and Planning Commission of the existence of great disparities between different States regarding industrial development and per capita investments in this regard;

(b) if so, the steps taken so far to decrease these disparities; and

(c) the effect of measures adopted so far?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). All State Governments have expressed a desire to accelerate the pace of industrial development in their States. The Government of India apart from planning the development of certain industries like cement, sugar, steel re-rolling, wagon building, cotton spinning on an All-India basis and taking into account regional considerations while sanctioning licences under the Industries (Development & Regulation) Act, 1951 have also accelerated the pace of development of small and medium scale industries so as to promote more extensive industrialisation.

These measures have been to some extent effective in promoting the development of industries in hitherto industrially underdeveloped parts of the country.

Export of Carving Sets

*1280. **Shri Mohan Swarup:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a ban has now been imposed on the export of the carving sets prepared by the handicraft workers of Kashmir;

(b) whether it is also a fact that these carving sets were till now allowed to be exported in thousands without any restriction and used to earn handsome amounts of foreign exchange; and

(c) the reason for such ban?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) The export of carving sets continues to be licensed as before.

(c) The question does not arise.

Aluminium Industry

*1286. **Shri Anthony Pillai:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether his attention has been drawn to the observation of the Tariff Commission in its reports on the continuance of protection to the Aluminium Industry as to the hazards to health caused by the use of scrap aluminium in the manufacture of domestic utensils; and

(b) the steps taken to eliminate such manufacture?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The Tariff Commission's recommendation in this regard relate mainly to the activities of the Small Scale Utensils manufacturers who are not covered by the Industries (Development and Regulation) Act and is addressed to the State Governments. The State Governments have therefore been advised to take necessary steps in the matter. It is expected that State Governments will take necessary steps.

Special Reserve Fund under Employees' Provident Fund Scheme

*1287. { **Shri T. B. Vittal Rao:**
Shri P. C. Borooh:
Shri Ram Krishan Gupta:

Will the Minister of Labour and Employment be pleased to state:

(a) at what stage is the proposal to create a Special Reserve Fund for

payment of Provident Fund to outgoing members or their nominees or heirs where the employers have not paid in full the amount of provident fund contributions under the Employees' Provident Fund Scheme;

(b) the reasons for the delay; and

(c) when the Reserve Fund is likely to be constituted?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). This subject was last considered by the Central Board of Trustees of the Fund at its meeting held on the 30th March, 1960. They recommended that the proposal should be placed before a tripartite conference.

(c) Does not arise at present.

Minimum Wage for Iron Ore Workers

*1288. { **Shrimati Renu Chakravarty:**
Shri Chintamoni Panigrahi:

Will the Minister of Labour and Employment be pleased to state:

(a) when the recommendation of the Industrial Committee on Mines other than Coal, for introducing a minimum wage for iron ore workers is going to be implemented; and

(b) what Government propose to do in the matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A phased programme of extension of the Act to employment in mines not already covered by the Schedule has been worked out and steps are being taken to implement the same.

Payment of Compensation for Rural Properties

*1292. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that writ petition No. 852 of 1959 filed by Shree Bachomal, No. 998 of 1959 filed by Shree Chajurnal and No. 853 of 1959 filed by Shree Bijumal in Bombay

High Court against the orders of Regional Settlement Commissioner, Bombay who refused payment of compensation for their claims of rural proprieties on account of allotment of agricultural land were subsequently withdrawn at the instance of Regional Settlement Commissioner, Bombay, who compromised with the applicants and paid due compensation for their properties under dispute; and

(b) if so, the steps being taken by Government to generalize this issue?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes. But the cases were withdrawn because it was conceded that they were not processed according to rules, and not because there was any compromise regarding the principle involved under rule 65, viz., that separate compensation for rural buildings is not admissible to allottees of agricultural land in certain categories of cases.

In writ petition No. 852/59 the petitioner inter-alia had requested for the cancellation of land allotment on the ground that the area was rocky and uncultivable and that the benefit of rule 57 had also not been given to him. The case was withdrawn to enable the Regional Settlement Commissioner to re-consider the question of land allotment on merits.

As regards the other two cases, the departmental instructions are that the public dues and cost of allotted property should first be adjusted against the compensation payable on the rural claim and the balance compensation, if any, should be considered as cancelled under the provisions of rule 65. The instructions were not complied with in these two cases. Therefore the Regional Settlement Commissioner agreed in the High Court to re-process the cases according to rules.

(b) Since it was agreed to re-consider the three cases on their own merits the question of generalising the issue does not arise.

Manufacture of Small Car

*1293. *Shri D. C. Sharma:*
Shri Achar:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 177 on the 17th February, 1960 and state:

(a) whether Government have since received and examined the report of the Ad-hoc Committee on Automobile Industry; and

(b) if so, the action proposed to be taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The report was received by Government on the 6th February 1960 and is being examined. Government's decisions on the various recommendations contained in the report will be announced as early as possible before the end of June, 1960. A copy of the report was laid on the Table of the Lok Sabha on the 10th March, 1960.

Quarters for Coal Miners

*1294. *Shri T. B. Vittal Rao:* Will the Minister of Labour and Employment be pleased to lay a statement showing:

(a) the total number of quarters constructed for coal miners during the first four years of the Second Plan period out of the amount of Rs. 8 crores allotted for this purpose;

(b) the total amount spent up to date;

(c) whether there is any prospect of completing a target of 30,000 quarters during the Plan period; and

(d) if not, the reasons for the same?

The Deputy Minister of Labour (Shri Abid Ali): (a) 4,648 houses have been constructed and 4,890 are under construction.

(b) Rs. 75,51,982.

- (c) The target is expected to be reached by the end of 1963-64.
- (d) (i) Non-availability of suitable non-coal bearing land;
- (ii) exorbitant price demanded by owners of land;
- (iii) delay in acquisition of land;
- (iv) problem of leasing out of land by the colliery owners for the prescribed period of forty years to the Coal Mines Labour Housing Board;
- (v) lack of response from some colliery owners.

Indians in Buganda

*1295. **Shri Raghunath Singh:** Will the Prime Minister be pleased to state whether it is a fact that Africans of Buganda are boycotting the Asiatics, people of Indian origin and Indians socially and economically and have threatened the extermination of boycotted communities?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The Africans of Buganda have boycotted traders of Indian origin doing business in Buganda, who are commonly known as Asians. Since the beginning of February 1960, there have been eight cases of arson, or attempted arson, specifically directed against them.

Indians in South Africa

*1296. **Shri Ram Krishan Gupta:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that about one thousand Indians of Pietersburg (Transvaal) most of whom are descended from settlers who settled in 1884 have been ordered to leave their homes; and

(b) if so, the nature of the action taken or proposed to be taken by Government in this regard?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) Yes. As a result of the declar-

tion of the Indian location in Pietersburg as a Group area for the whites by a notification in the Union Government's Gazette, dated the 4th March 1960, about 850 persons of Indian origin will have to move to Barrend Veld, the location earmarked for them, within the next five years.

(b) There is no scope for the Government of India to take any action as the persons affected, although of Indian origin, are South African citizens. However, the Government of India's views in the matter have repeatedly been expressed in the United Nations.

Middle Income Group Housing Scheme in Rajasthan

-1717. **Shri Onkar Lal:** Will the Minister of Works, Housing and Supply be pleased to state the total amount of money allotted under Middle Income Group Housing Scheme to Rajasthan for the year 1959-60 and the amount disbursed?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): A total sum of Rs. 27.25 lakhs was allocated to the Government of Rajasthan for the year 1959-60 under the Middle Income Group Housing Scheme and the Life Insurance Corporation asked to release that amount.

Price of Machine Tools

1718. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) how do the prices of machine tools built in the Hindustan Machine Tools Ltd. compare with the prices of their counterparts made by other manufacturers in the country; and

(b) if the prices of products of H.M.T. are higher, the reasons therefor?

The Minister of Industry (Shri Manubhai Shah): (a) No indigenous

manufacturer produces machines equivalent in specifications or quality to those which are being made by the Hindustan Machine Tools Ltd.

(b) Does not arise.

लोकतन्त्र

१७१६. श्री सुशावस्त राय : क्या सूचना और प्रसारण मंत्री यह बताने की हुआ करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के सीतापुर जिले से निकलने वाला साप्ताहिक समाचार पत्र "लोकतन्त्र" अभी तक प्रेस तथा पुस्तक पंजीयन अधिनियम के अन्तर्गत पंजीबद्ध नहीं हुआ है; और

(ख) क्या यह भी सच है कि यह पत्र ५ मार्च, १९५८ से प्रकाशित हो रहा है?

सूचना और प्रसारण मंत्री (डा० केस-कर) : (क) और (ख) यह पत्र १६-३-१९६० तक रजिस्टर नहीं हुआ था। इस सिलसिले में अल्कारों का रजिस्ट्रार सम्बन्धित मजिस्ट्रेट से इसके नाम को उपलब्धि के बारे में पत्र व्यवहार कर रहा था जैसा कि प्रेस तथा पुस्तक पंजीयन अधिनियम, १९६७ के अनुभाग ६ के अन्तर्गत आवश्यक है। तथापि यह पत्र ५ मार्च, १९५८ से निकलना आरम्भ हुआ क्योंकि जिला मजिस्ट्रेट ने बिना रजिस्ट्रार को हवाला देने के पूर्व इसका डिक्लोरेशन प्रमाणित कर दिया था।

Sericulture Industry in Punjab

1720. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the sericulture industry in Punjab has made any progress in the production of raw silk; and

(b) whether the money allotted for the industry by the Central Government during the last three years has been fully utilised?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir. There

has been a small decline in production of raw silk during the last two years due to adverse seasonal conditions.

(b) No, Sir.

Handicrafts Centres in Delhi

1721. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Central Government have sanctioned a few more centres of handicrafts in Delhi during 1959-60; and

(b) if so, the amount granted for this purpose during the above period?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Employment Statistics for Andhra Pradesh

1722. Shri M. V. Krishna Rao: Will the Minister of Labour and Employment be pleased to state:

(a) the number of persons registered with the Employment Exchanges in Andhra Pradesh up-to-date; and

(b) how many of them have been employed in (i) the Government of India undertakings, (ii) the State Government undertakings and (iii) private services during the year 1959.

The Deputy Minister of Labour (Shri Abid Ali): (a) 99,222 persons were on the Live Register as at the end of February, 1960.

(b) Category of establishment	Number of Placements effected during the year 1959
1. Central Government	1,693
2. State Government	15,180
3. Quasi Government & local bodies	1,699
4. Private establishments	388
Total	18,960

Training in Handicrafts

1723. { **Shri S. C. Samanta:**
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1766 on the 18th December, 1959 and state:

(a) whether all the 25 persons selected for training in Handicrafts Co-operatives in Delhi during the period from 1st December, 1959 to 31st January, 1960 have joined;

(b) if so, whether all of them have become successful;

(c) how they have been employed and utilised; and

(d) the total expenditure incurred on them?

The Minister of Industry (Shri Manubhai Shah): (a) 23 persons actually joined the training course. Subsequently, one of them was withdrawn by the organisation which sponsored the candidate.

(b) The remaining 22 persons completed the training successfully.

(c) All these persons, except one, were employees of the Central and State Governments and Co-operative Organisations. After completion of the training, these persons returned to their respective organisations. One candidate was a member of a Society and the Society undertook to absorb him after training.

(d) An expenditure of Rs. 8050 has, so far, been incurred on this training.

Press Trust of India

1724. **Shri Ram Krishan Gupta:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the National Tribunal appointed for adjudication in the dispute between the employees of the Press Trust of India and the management has given its award; and

(b) if so, the details thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) Does not arise.

Ceramic Factory in Jammu and Kashmir

1725. { **Shri Ram Krishan Gupta:**
Shri Inder J. Malhotra:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 651 on the 7th December, 1959 and state the result of efforts made in seeking help of the two Czechoslovakian technicians in the erection of ceramic factory in Jammu and Kashmir?

The Minister of Industry (Shri Manubhai Shah): The services of the Czechoslovakian technicians will be obtained on the arrival at the site of the Factory, of the plant and machinery for which orders have been placed with M/s. Skoda Private (India) Ltd., representatives of M/s. Techno-export of Czechoslovakia. The machinery is scheduled to arrive at the site by the middle of 1961.

Trade Centre at New York

1726. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 409 on the 24th November, 1959 and state at what stage is the proposal to open a Trade Centre at New York?

The Minister of Industry (Shri Manubhai Shah): The proposal is still under consideration.

Manufacture of Chloramphenical

1727. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 236 on the 19th November, 1959 and state:

(a) whether Government have since examined the scheme for the manufacture of chloramphenical at Okhla

by a private firm with Italian help; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The scrutiny of the revised scheme submitted by the firm in December, 1959 revealed that it did not envisage the basic manufacture of Chloramphenicol and that the value of the imported raw materials would not make any appreciable saving in foreign exchange compared to the cost of the finished products. The firm has been asked to submit a proper scheme based on manufacture from basic raw materials.

Edwards Textile Mills

1728. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 241 on the 19th November, 1959 and state:

(a) whether Government have since received the report of the Investigation Committee appointed for Edwards Textile Mills;

(b) if so, the main findings thereof; and

(c) the steps taken for the working of these Mills?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) As the report is a confidential document it will not be in the public interest to disclose the findings of the Investigation Committee.

(c) The recommendations of the Investigation Committee for the improved working of the mills are under the consideration of the Government.

Vitamin 'C'

1729. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Production of Vitamin 'C' can be taken up on a commercial scale as a result of research carried out at the National Chemical Laboratory, Poona;

(b) the finances that will be required to set up and industry; and

(c) whether any application for licence has been received for its production in the country or whether Government want to produce it in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Process for the production of Vitamin 'C' has been evolved by the National Chemical Laboratory, Poona.

The fixed capital (excluding working capital) required to set up the industry is estimated at Rs. 14.15 lakhs for a 1 cwt per day plant; Rs. 17.4 lakhs for a 1½ cwt per day plant and Rs. 24.9 lakhs for a 3 cwt. per day plant.

An application for licence under the Industries (Development and Regulation) Act, 1951 for the manufacture of this item based on the above research was received but the firm has since intimated that the scheme could not be finalised. Therefore the question of utilisation of this process is under consideration.

Manufacture of Sodium Sulphate

1730. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the process of recovery of sodium sulphate from Khari Salt of Bihar can be taken up on a commercial scale as a result of research carried out at the Central Salt Research Institute, Bhavanagar;

(b) the finances that will be required to set up an industry;

(c) whether Government have received any application for licence for setting up this industry or whether Government want to set up the industry in the Public Sector;

(d) whether it will result in saving of foreign exchange; and

(e) if so, how much?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir. A

process for the manufacture of Sodium Sulphate from Khari Salt of Bihar has been developed but the exploitation of this process on commercial scale is still under exploration.

(b) A unit for the production of 3 tons of Sodium Sulphate per day is estimated to cost about Rs. 2 lakhs.

(c) No application has been received under the Industries (D. & R.) Act, 1951 for the manufacture of Sodium Sulphate from Khari Salt of Bihar, nor there is any such project in the public sector.

(d) and (e). Do not arise.

China Clay

1731. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of China Clay imported into India in the years 1958-59 and 1959-60 and the amount of foreign exchange involved;

(b) how it is used in the country;

(c) whether indigenous production of Kundra Clay can be taken up on a commercial scale as a result of research carried out at the Regional Research Laboratory, Hyderabad;

(d) the finances that will be required to set up an industry for its production; and

(e) whether any application for licence has been received for its production in the country or whether Government want to produce it in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a)

Year	Quantity (in '000' Cwts.)	Value (in '000' Rs.)
1958-59	93850	1049
1959-60	60694	697

(b) In Textiles, Pottery, Drugs, Paper and Rubber industries mainly.

(c) Yes, Sir.

(d) Since China Clay is used in different industries the finances involved to set up a plant will depend on the capacity of the plant, the nature of the crude clay and the type of equipment etc.

(e) No application has been received as no manufacturing process as such is involved. High quality ball clays are already being produced by the Government Ceramic Concern, Kundra.

Production of Phenols, Dyes and Pharmaceuticals

1732. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the process of low-temperature carbonisation of coal and utilisation of tar and by-products for producing phenols, dyes and pharmaceuticals can be taken up on a commercial scale as a result of research carried out at the Regional Research Laboratory, Hyderabad;

(b) the finances that will be required to set up an industry;

(c) whether any application for licence has been received for setting up an industry or whether Government want to set up the industry in the Public Sector;

(d) whether it will result in saving of foreign exchange; and

(e) if so, how much?

The Minister of Industry (Shri Manubhai Shah): (a) to (e). The information is being collected and will be placed on the Table of the House.

Neem Bitters

1733. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) whether production of Neem Bitters can be taken up on a commercial scale as a result of research carried out at the National Chemical Laboratory, Poona;

(b) the finances that will be required to set up an industry for their production; and

(c) whether any application for licence has been received for their production in the country or whether Government want to produce them in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A process for the isolation and separation of the bitter constituents of Neem and their utilisation has been developed at the National Chemical Laboratory, Poona, which is covered by Indian patent. Possibilities of commercial exploitation of the process are being explored by the National Research Development Corporation. Cost estimates on the process are yet to be worked out.

No application for licence under the Industries (Development and Regulation) Act, 1951 for manufacture of these items based on the research has been received nor is there any proposal for their manufacture in the Public Sector.

Central Labour Institute, Bombay

1734. Shri Pangarkar: Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 526 on the 2nd December, 1959 and state the progress so far made in the construction of building for the Central Labour Institute, Bombay?

The Deputy Minister of Labour (Shri Abid Ali): It has been decided to expedite the arrangement for the filling up of the low-lying areas and for the pile foundations.

Paints and Varnishes

1735. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there has been increase in the production of paints and varnishes in the country;

(b) the quantity produced and consumed in the country annually;

(c) the quantity exported to foreign countries annually; and

(d) the amount of foreign exchange earned thereby?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) The production figures of paints, enamels and varnishes in the organised sector during the last three years were as follows:—

Year	Production
1957	42270 tons
1958	48000 tons
1959	54000 tons

Indigenous production is linked with internal demand and since there are no substantial imports or exports, almost whole of the indigenous production might be taken as if consumed within the country.

(c) and (d). Exports of finished and semi-finished paints during 1958 and 1959 were as follows:—

Year	Quantity	Value
1958	199 tons	Rs. 5.78 lakhs
1959	322 tons	Rs. 6.43 lakhs

(Jan.-Aug.)

Employment of Displaced Persons in Faridabad Industries

1736. Shri Ajit Singh Sarhadi: Will the Minister of Commerce and Industry be pleased to state the number of displaced persons employed in the industries at Faridabad which have taken loan from Union Government?

The Minister of Industry (Shri Manubhai Shah): 1049 Displaced Persons.

Fertilizer Factory in Kashmir

1737. Shri Ajit Singh Sarhadi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to have a fertilizer factory in Kashmir; and

(b) if so, its production potential and location?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). The Government of Jammu and Kashmir have suggested that a fertilizer factory may be established in that State. The State Government are collecting the necessary data which would enable a decision being taken as to the feasibility of a viable unit being located in that region. It is, therefore, premature to say anything about its location, production potential, etc.

कुटीर उद्योग

१७३८. { श्री भक्त दासनः
श्री दलील तिहः
श्री दी० चं० शर्मा
श्री पांगरकरः

क्या जानियत तथा उद्योग मंत्री ७ दिसंबर, १९५६ के अतारांकित प्रश्न संस्था १०४० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों में इस बीच कुटीर उद्योगों के सर्वेक्षण में क्या प्रगति हुई है; और

(ख) जिन क्षेत्रों में सर्वेक्षण कार्य पूरा हो गया है उनमें से प्रत्येक में क्या कार्यवाही की गई है भवता की जा रही है?

उद्योग मंत्री (श्री मनुभाई शाह):
(क) सितम्बर, १९५६ से फरवरी, १९६०

तक निम्नलिखित सर्वेक्षण शुरू किये गये तथा पूरे किये गये :—

राज्य	शुरू किये गये सर्वेक्षण
पंजाब	. जिला महेन्द्रगढ़
राजस्थान	. उदयपुर, जोधपुर, श्रीगंगानगर और भरतपुर जिला ।
पश्चिमी बंगाल	. मटियारी ग्राम की शौचो-गिक अवस्थाएँ। पूरे किये गये सर्वेक्षण
आसाम	. कछार जिला
आन्ध्र प्रदेश	. वारंगल
केरल	. त्रिचूर
मैसूर	. बेलगांव
उत्तर प्रदेश	. हरदोई जिला

(ख) इन सर्वेक्षणों से सबम्बद्ध थेत्रों की शौचो-गिक सम्भावनाएँ प्रकट होती हैं। इन रिपोर्टों में दी गयी जानकारी को राज्य सरकारें इन क्षेत्रों के शौचो-गिक विकास के कार्यक्रमों की योजना बनाने में प्रयोग कर रही हैं।

भारतीय राजनियतों की पदार्थि

१७३९. श्री प्रकाश बीर शास्त्री : प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में भारत के कितने ऐसे राजदूत और उच्च भायुक्त हैं, जो निरतन तीन वर्ष से अधिक समय से एक ही पद पर आसीन हैं; और

(ख) क्या उनमें ऐसे लोग भी हैं जो लगातार १० वर्ष से अधिक समय से एक ही स्थान पर पदार्थ हैं?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) तीन।

(ख) जी नहीं।

Tea Plantation in West Bengal and Assam

1740. { Shri Aurebindo Ghosal:
Shri B. Das Gupta:

Will the Minister of Commerce and Industry be pleased to state:

(a) the acreage of tea plantation in West Bengal and Assam in the year 1958-59;

(b) whether it has increased from the previous year; and

(c) if not, the reasons therefor?

The Minister of Commerce (Shri Kanungo): (a) West Bengal—202,371.08.

Assam—396,314.07.

(b) Yes, Sir, by 759 acres and 2896 acres respectively.

(c) Does not arise.

Naga Hostiles

1741. **Shri P. C. Borooah:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that five Naga hostiles were killed and three injured in an encounter with an Indian Security Force on the 14th February, 1960 at Molungyimchen village in Jankikong range of the Naga Hills; and

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). On the 11th of February last, three Nagas, inhabitants of Village Molungyimchen near the Sub-Divisional Headquarters of Mokokchung were kidnapped by hostile elements. Our security forces patrol, trying to arrest the culprits ran into a hostile camp on the 14th February last. In the engagement that followed, five people were killed, one injured and a small quantity of arms and ammunition recovered.

Out of Turn Allotment of Government Flats

1742. { Shri Subiman Ghose:
Shri D. R. Chavan:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of flats allotted out of turn in 1959 and 1960 upto February in Srinivaspuri and Moti Bagh II, New Delhi;

(b) how many of them have been allotted to refugees from East Pakistan; and

(c) the number of quarters constructed in Srinivaspuri and Moti Bagh II?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Srinivaspuri 234
Moti Bagh II. 146

Total. 380

(b) It is not possible to indicate the number of refugees from East Pakistan who have been allotted Government accommodation, as no separate statistics are maintained in this regard. Out of turn allotment is sanctioned on the merits of each case.

(c) Srinivaspuri. 1188
Moti Bagh II. 888

Tractors for Cultivation

1743. **Shri N. R. Muniswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether sufficient number of tractors were made available during the year 1959-60 for cultivation; and

(b) whether import duty and sales tax are levied on imported tractors?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Agricultural tractors are imported duty-free. However, they are not exempt from the levy of sales tax.

State Trading Corporation

1744. Shaikh Mohammed Akbar: Will the Minister of Commerce and Industry be pleased to state:

(a) the procedure of recruitment of staff and officers in the State Trading Corporation;

(b) whether Government are aware that normal rules and practice of recruitment are not observed by the Corporation; and

(c) the action Government propose to take in the matter?

The Minister of Commerce (Shri Kanungo): (a) The recruitment is regulated according to the procedure laid down in the service Regulations of the Corporation. Recruitment to posts carrying a salary of Rs. 1800 and below but above Rs. 500 p.m. is by a Board consisting of 3 Directors of the Company. Recruitment to post below Rs. 500 is by a Committee consisting of Senior Departmental Officers of the Corporation. Recruitment to posts carrying a salary of Rs. 1500 and more, the President's approval is necessary.

(b) No, Sir.

(c) Does not arise.

Central Public Works Department

1745. Shri A. M. Tariq: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of permanent posts in Divisions and sub-Divisions separately for Civil and Electrical Engineering in the Central Public Works Department; and

(b) the number of officers on roll at present actually confirmed against these posts?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): A statement is laid on the Table of the House. [See Appendix III, annexure No. 40].

Temporary Engineers in C.P.W.D.

1746. Shri A. M. Tariq: Will the Minister of Works, Housing and Supply be pleased to state the number of Executive Engineers, Assistant Executive Engineers Class I, Assistant Engineers Class II separately for Civil and Electrical sides, on the rolls of the Central Public Works Department:

(a) as on 1st January, 1957;

(b) as on 1st January, 1960;

(c) as had completed ten or more years of continuous service in the grade on 1st January, 1960 and are still temporary; and

(d) as had completed three or more years of continuous service in the grade on 1st January, 1960 and are still temporary?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (d). A statement giving the requisite information is laid on the Table of the House. [See Appendix III, annexure No. 41].

Circulation of Newspapers

1747. Shri Raghunath Singh: Will the Minister of Information and Broadcasting be pleased to state what was the circulation of vernacular and English newspapers on the eve of newspaper import control order and what it is at present?

The Minister of Information and Broadcasting (Dr. Keskar): Newsprint was removed from Open General License on 2nd April, 1955, from which date control on import of newsprint is in force. The Press Registrar's organisation was set up on 1st July, 1956, and details of circulation of newspapers for the period prior to that date are not available. Figures of circulation in the subsequent years are available in the Reports of the Registrar.

Supply of Yarn to Hosiery Units

1748. Shri Ajit Singh Sarhadi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the scheme announced by the Govern-

ment of India on the 24th November, 1959 provided for supply of adequate quantity of yarn basing it on the 1956-57 figures;

(b) whether it is also a fact that thereafter the allocation of yarn to the Hosiery Federation was for only half the basic figure; and

(c) if so, the reasons therefor?

The Minister of Commerce (Shri Kanungo): (a) to (c). The scheme announced by the Government of India on the 24th November, 1959 provided for the supply of adequate quantity of hosiery yarn on the basis of production of such yarn reported in 1956-57. It was estimated that the quantity of yarn likely to be made available will be about 31 lakh lbs. When a detailed production programme for each mill was worked out it was, however, found that only about 21 lakhs lbs. will be available. This difference arose from a higher percentage of wastage and a reduction in the over-all quantity of wool-tops available to the spinners due to increase in price in the international market. Steps are being taken to ensure that the hosiery industry gets its requirements of yarn in adequate quantities and at reasonable prices.

Tibetan Refugees

1749. Shrimati Manjula Devi: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 188 on the 17th February, 1960 regarding Government's scheme to settle 1,000 families of Tibetan refugees on land at Bhalukpung in N.E.F.A. and state:

(a) how far is the land at Bhalukpung from the Chinese-occupied Indian territory; and

(b) whether this area falls within the demarcated land as shown in Chinese map?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Bhalukpung is about 12 days march from the nearest point on the Indo-Chinese border. It is in

fact on the edge of the Assam Plains and is not far from Missamari.

(b) The place is only just within the area claimed by the Chinese in their maps.

All India Handicrafts Board Calendar 1960

1750. Shri A. M. Tariq: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the All India Handicrafts Board brought out a calendar for the year 1960;

(b) whether it is a fact that a certain person gave notice to Government as his daughter's photograph was published in this calendar without his prior permission;

(c) whether it is also a fact that Handicrafts Board has withdrawn this calendar now; and

(d) if so, the full details thereof?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) It is a fact that a notice has been received but the allegation made therein is not true. The photograph was published with the co-operation and the permission of the girl's father.

(c) No, Sir.

(d) Does not arise.

Tibetan Refugees Educational Institution

1751. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) whether it is a fact that a Tibetan Refugee Educational Institution has been set up at Mussoorie recently;

(b) whether any assistance has been asked from the Central Government;

(c) if so, the extent and nature of the same; and

(d) the nature of subjects to be taught?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (d). A school for young Tibetan refugees has been started at Mussoorie at the instance of His Holiness the Dalai Lama with the assistance of some relief organizations working in India. The number of Tibetan students in the school at present is 50 but it is hoped to increase the number to 300.

The subjects which are being taught in the school are as follows:

- (i) Tibetan language.
- (ii) History of Tibet.
- (iii) Religious knowledge.
- (iv) English language.
- (v) Geography.
- (vi) Indian history.
- (vii) Mathematics.
- (viii) Elementary science.

At the time of the formation of the school the Government of India had been requested to meet the travelling allowance of the teachers and students selected from the various centres and worksites and sent to Mussoorie. This was agreed to. As His Holiness the Dalai Lama is moving his residence to Dharamsala, a request has been received from his representative in Delhi for assistance (1) in finding an alternative site in or near Dharamsala for the school and (2) to meet the cost of transportation of students and the school equipment.

Another request has also been received from the Principal of the Tibetan Refugee School for financial assistance for the running of the school and towards feeding the children. The matter is under consideration of the Government.

Indian Oxygen Ltd., Calcutta

1752.

Shri H. N. Mukerjee:	Shri Muhammed Elias:
Shri Prabhat Kar:	

Will the Minister of Commerce and Industry be pleased to state:

(a) the total production of (i) oxygen gas (cubic ft.), (ii) dissolved acetylene (cubic ft.), (iii) nitrous oxide (gallons), (iv) electrodes (running ft.), (v) welding equipments and (vi) rare gases during 1957, 1958 and 1959 in the country:

(b) what was the proportion to the total of the production during 1957, 1958, 1959 of the same products by Indian Oxygen Ltd., Calcutta; and

(c) what steps are being taken to improve the production and co-ordinate the work of the production units?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement furnishing the required information is placed on the Table. [See Appendix III, annexure No. 42].

(c) Messrs. Indian Oxygen Ltd., Calcutta are the principal manufacturers of Industrial Gases, Welding Equipment and Electrodes in the country. However, in order to create a healthy competition in the field several new units have been licensed under the Industries (Development & Regulation) Act, 1951 to take up their manufacture and some more applications are under consideration. With a view to improve production and ensuring maximum utilisation of the available capacity, the existing units are being given all possible assistance in the matters of transport requirements, water and power supply, release of essential raw materials and import of cylinders etc.

Assamese Officers working in N.E.F.A.

1753. **Shri Basumatari:** Will the Prime Minister be pleased to state:

(a) whether any representation has been received from the Chief Minister

of Assam regarding inadequate appointment in the services in the N.E.F.A. area from the State of Assam;

(b) if so, the action taken on it so far; and

(c) the number of officers in different categories appointed in N.E.F.A. from the State of Assam to date?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). In a communication which the Chief Minister of Assam addressed to the Governor of Assam in June last, he referred to the use of Assamese language in N.E.F.A. schools and also mentioned that according to his information the number of Assamese officials functioning in the Education Department of N.E.F.A. was inadequate. An enquiry showed that this was not the position as out of a total of 346 serving teachers, 188 were from Assam and 79 from N.E.F.A. itself.

(c) Class I posts—29.

Class II posts—110.

Class III posts—1,612.

Class IV posts—890.

Production of Paper

1754. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state whether the targets fixed for the production of paper during the second Five Year Plan have been achieved?

The Minister of Industry (Shri Manubhai Shah): From the increasing trend of production which in 1959 exceeded 80 per cent of the target, it is expected that the Second Plan target will be fully achieved.

Heavy Machinery building Plant

1755. Shri Achar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Heavy Engineering Corporation has entered into an

agreement with Messrs. Prommashexport of Moscow for the supply of machinery and equipment for the Heavy Machine Building and the Coal Mining Machinery Plants; and

(b) if so, the main terms thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir; these contracts were signed on the 12th March, 1960.

(b) The contracts are in pursuance of the main 500 million rouble credit Agreement signed on the 9th November, 1957 between the Governments of India and the U.S.S.R. copies of which are available in the Parliament Library. According to the contracts machinery worth Rs. 128 million for the Heavy Machine Building Plant and Rs. 75 million for the Coal Mining Machinery Plant will be imported from U.S.S.R. during the year 1960-64 and payments thereof will be covered under the 500 million rouble credit. The contracts provide also for the deputation of Soviet specialists to India for rendering technical assistance in the establishment of the Plants and for the industrial and technical training of Indian specialists at the enterprises in U.S.S.R.

Stevedores Registered with Calcutta Dock Labour Board

1756. Shri Aurobindo Ghosh: Will the Minister of Labour and Employment be pleased to state:

(a) the number of stevedores registered under the Calcutta Dock Labour Board; and

(b) the names of the stevedores and the associations to which they belong?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Thirty stevedores are registered under the Calcutta Dock Labour Board. Fourteen of them belong to the Master Stevedores' Association and eleven to the Calcutta Stevedores' Association. The remaining five stevedores are not members of any association.

Industrial Estates in Mysore

1757. Shri Achar: Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount allotted by the Central Government to Mysore State for the setting up of Industrial Estates during the Second Five Year Plan period so far;

(b) the amount utilized and the number of Estates actually taken up; and

(c) the amount to be allotted for the remaining period of the Plan?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A sum of Rs. 63.00 lakhs has been allotted to Mysore State for the establishment of 8 Industrial estates in the State during the Second Five Year Plan. Funds totalling Rs. 45.43 lakhs have been sanctioned to the State Government during the first four years of the Second Plan period and for the last year an allocation of Rs. 16.50 lakhs has been made. The expenditure incurred by the State Government on Industrial Estates upto 31st December, 1959 is of the order of Rs. 31.08 lakhs. Construction work in all the 8 estates is in progress and it is expected that all of them will be completed before the end of the Second Plan period.

Allotment of Government Accommodation

1758. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many requests have been received by Government for the change of allotments of Government accommodation nearer to the place of duty of the Government servant specially to the D.I.Z. Area in the past two years;

(b) how many of these requests were supported by the officers concerned of the individuals and how many such requests were accepted and change allowed;

(c) what are the rules of allowing such ad hoc changes; and

(d) what are the special circumstances in which such requests are accepted?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). Presumably the question pertains to accommodation in the general pool in New Delhi under the control of the Directorate of Estates. Statistics are not maintained in a manner which would enable furnishing the information.

(c) and (d). The rules provide that an allottee may ask for change of accommodation from one zone to another in the annual application form. Changes on the basis of such requests are given in accordance with the priority dates. Requests for out of turn changes are to be sponsored by an officer not lower in rank than a Joint Secretary or Head of Department. If the grounds of requests for a change are mainly medical the applications are to be routed through the Ministry of Health. All such applications are examined on merits by the Special Allotment Committees. Requests for change to Government accommodation nearer to the place of duty are considered on medical grounds and interests of public service.

Servants Quarters

1759. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many allottees of the servants quarters applied for change on medical grounds during last year;

(b) in how many cases the change has been allowed; and

(c) whether it is the policy of Government to allow change from one servants quarter to another?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) 4.

(b) 4.

(c) Decision is taken on the merits of each case.

12.04 hrs.

RE: MOTION FOR ADJOURNMENT

ALLEGED CONTRADICTION IN DEFENCE MINISTER'S STATEMENTS ON AIR-SPACE VIOLATIONS

Mr. Deputy-Speaker: I received notice of an adjournment motion from Shri Hem Barua. I have disallowed that motion and conveyed that information to him. I would ask the hon. Defence Minister if he wants to explain the position. (Interruptions). Would the hon. Members help me in carrying out the decisions of the hon. Speaker or in flouting them? The hon. Speaker has ruled so many times that when notice of an adjournment motion is given to him and he disallows it in his chamber, he conveys the information to the hon. Member and for that time at least it should be accepted. If any grievance is there, that can be conveyed to the Speaker and he will consider whether it should be brought again.

Shri Hem Barua (Gauhati): I do not have any grievance at all, but....

Shri Tyagi (Dehra Dun): On a point of order, Sir. You have been pleased to rule that the adjournment motion of which notice was given by Shri Hem Barua has been rejected by you as out of order. That being so, I wonder how the Defence Minister can make a statement about a thing which is not a subject before the House.

Mr. Deputy-Speaker: I might read the order on the adjournment motion:

"If the statement made by the Minister is not correct, there are ways to confront him with that. No justification for an adjournment motion. It is disallowed. But the Minister might be asked

if he wants to make the position clear."

An hon. Member: What is the subject?

Mr. Deputy-Speaker: Hon. Members want to know the subject and in which connection he has to make the statement. I will read it out:

"The situation of grave concern arising out of the Defence Minister's interview with *The New York Post* (the New Delhi despatch of the interview was published in its issue of March 29th, 1960) in which he is reported to have said:

'About the violation on the other border (Himalayan) it was clear that he never doubted that they were Chinese Planes'.

and the repeated denials in Parliament made by him and by the hon. Prime Minister that there was no air-space violation by Chinese aircrafts, and that too made in the strongest of language."

Shri Hem Barua: Ma I make a humble submission on what you have said? You have suggested there are other channels. I want to enlighten you on certain things. On this question of air-space violation, I tabled a short notice question sometime back, because I found certain inherent contradictions in the statements made by the Defence Minister and also in the statements made by the hon. Prime Minister. I had pointed out that when there is a naked admission of this in the *White Paper III* in the protest note to China of the 5th December, in the statement made by the Defence Minister on 18th December and in the statements made by the Prime Minister on the 18th December, 21st December and 22nd February, there is a blatant denial that there was any air-space violation. I just want to know how the Government of India reconcile the two things

[**Shri Hem Barua**]

—the blatant denials made on these occasions and the naked admission made in the White Paper III. That short notice question was disallowed. The Defence Minister made a statement on his own volition on 18th March. I wanted some clarification and I was not given an opportunity. I was told, there are other channels of redress. This has been repeatedly said by the hon. Speaker. (*Interruptions*).

Mr. Deputy-Speaker: Order, order, I have followed him. I cannot allow him to make a speech for half an hour. He says that there are certain discrepancies and certain contradictions in the statements that have been made. He wants my guidance as to how he can get them rectified, explained and made clear. When I want to give him that guidance, if really that is guidance and I am worth it, if he refuses me also that opportunity, what can be done? Whenever a Minister of the Government has made a statement and any hon. Member thinks that it is not correct or he has contradicted an earlier statement or another statement, the remedy is that he may write to the Speaker that such and such a statement has been made on the floor of the House; it is not correct according to the facts or he is contradicting himself or any other Minister.

That request would be sent to the Minister for him to explain. The Minister shall give his explanation and send it on to the Speaker. The Speaker would consider it and if he finds that there is really a contradiction, he would ask the Minister to explain it on the floor of the House. If he feels that there is none and still the hon. Member thinks that he ought to make a statement, he might allow the hon. Member to make a statement giving his own position. That is exactly the procedure—and that has to be followed.

Shri Hem Barua: Often no reasons are given. No reason was given as

to why my short notice question was disallowed.

Mr. Deputy-Speaker: The hon. Minister.

The Minister of Defence (Shri Krishna Menon): The subject-matter of this motion does not relate to this contradiction. That was cleared up at least so far as we could, in the statement that was made a few days ago. The same objections were raised and the Speaker did not take much notice of it. The Prime Minister's statements referred to the previous violations before the 18th December and we were dealing with the subsequent period.

With regard to the *New York Post*, I gave no interview to the *New York Post*.

Shri Surendranath Dwivedy (Kendrapara): The correspondent interviewed him; he did not give the interview.

Shri Krishna Menon: The gentleman who represents the *New York Post* is a person I know for several years. He came to tea. If I did not see him, that would also be discourteous. We had a talk together for an hour on various subjects under the Sun and this matter came up.

I did not say to him anything more than what was contained in the statement made in the House. That is all I can say.

Shri Hem Barua: May I point out....

Mr. Deputy-Speaker: What more can he say now? I have advised him that if he still feels dissatisfied,—because, the hon. Minister says that the statement that was made by the Prime Minister related to quite a different affair—and feels that a contradiction exists, he might write to me in detail. I will pass it on to the hon. Minister and the hon. Minister will give his own version. Then, if I feel that the hon. Member should make a

statement. I will allow the hon. Member to make a statement, clarifying the position.

Shri Braj Raj Singh (Firozabad): What is the difference between giving an interview and talking over a cup of tea?

Mr. Deputy-Speaker: I am not deciding that question. (Interruptions).

Shri Hem Barua: On a point of order. It has been always stated that the statement made by the Defence Minister on the 18th of March clarifies the situation and it concerns a particular period, that is, from 6th February to 23rd February. This statement might be correct or incorrect; it might be correct I suppose. But, on the other hand, there were air space violations by Chinese aircrafts, and they have been detailed in White Paper No. 3 and then there was a denial made.....

Mr. Deputy-Speaker: I have advised him that he might put his version in a note and send it on to me. But then he insists that he must make it just now. Should I succumb to him or will he agree with me for the present at least? I will pass on to the next item—Papers to be laid on the Table.

Shri Vajpayee (Balrampur): May I seek a clarification? I have also given notice.....

Mr. Deputy-Speaker: I request him to resume his seat now.

—
12.22 hrs.

PAPER LAID ON THE TABLE

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section(2) of section 7 of the Employees' Provident Funds Act, 1951, a copy of Notifica-

tion No. GSR 362 dated the 28th March, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952.

[Placed in Library. See No. LT-2063/60].

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CRASH OF NAVAL TRAINEE AIRCRAFT

Shri Hem Barua (Gauhati): Under rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

'The reported crash of a naval trainee aircraft into the sea off the Cochin Port on the 22nd March, 1960.'

The Minister of Defence (Shri Krishna Menon): The Government of India regret to report that Naval Amphibious Sea land Aircraft No. 104 met with an accident on Tuesday, the 22nd March, 1960, while on a training flight. The aircraft took off from the Naval Air Station, Cochin, on that day and was reported overdue at 09.50 hrs. It was later established that the aircraft had crashed into the sea approximately ten miles south of Cochin and about one mile off shore approximately at 09.30 hrs.

Two naval pilot officers were on board the aircraft. One of them, Sub-Lt. A. K. Mehra is seriously injured but was rescued by local fishermen. He was admitted to the Naval hospital at Cochin and is reported to be making satisfactory progress. The second officer, Sub-Ltd. A. K. D. Gupte, went down with the aircraft. His body was washed ashore and found on the beach about four miles from the site of the accident. The body was cremated with full military honours on the 26th March, 1960. The next of kin were kept informed.

The wreckage of the aircraft has been located and salvage operations

[Shri Krishna Menon]

are in hand. The reason for the accident is not yet known. A Board of Enquiry has been ordered to investigate the circumstances of the crash.

12.25 hrs.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: The Committee on Absence of Members from the Sittings of the House in their Nineteenth Report have recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

1. Shri B. Pocker
2. Sardar Baldev Singh
3. Shri Raghubar Dayal Mishra
4. Dr. A. Krishnaswami
5. Shrimati Ila Palchoudhuri
6. Shri Vishnu Sharan Dublish
7. Shri Balasaheb Salunke
8. Shri Paika Murmu
9. Shri Asoka Mehta
10. Shri S. C. Choudhury
11. Shrimati Sucheta Kripalani
12. Shri Nath Pai
13. Shri Narasingha Malla Deb
14. Shri George Thomas Kottukapally
15. Shri T. D. Muthukumarasami Nayudu
16. Shri L. Elayaperumal.

I take it that the House agrees with the recommendations of the Committee.

Some hon. Members: Yes.

Mr. Deputy-Speaker: The Members will be informed accordingly.

COMPANIES (AMENDMENT) BILL

APPOINTMENT OF RAJYA SABHA MEMBERS TO JOINT COMMITTEE

Shri Rane (Buldana): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint six Members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959 in the vacancies caused by the retirement of Dr. R. P. Dube, Shri Akbar Ali Khan, Shri P. T. Leuva, Shri R. S. Doogar, Shri J. V. K. Vallabharao and Shri V. K. Dhage from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

Mr. Deputy-Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint six Members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959 in the vacancies caused by the retirement of Dr. R. P. Dube, Shri Akbar Ali Khan, Shri P. T. Leuva, Shri R. S. Doogar, Shri J. V. K. Vallabharao and Shri V. K. Dhage from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee"

The motion was adopted.

ELECTION TO COMMITTEE

JOINT COMMITTEE ON OFFICE OF PROFIT

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do elect two Members of Rajya

Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri Amolakh Chand and Shri Rajendra Pratap Sinha from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

Mr. Deputy-Speaker: The question is :

"That this House recommends to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri Amolakh Chand and Shri Rajendra Pratap Sinha from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

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*DEMANDS FOR GRANTS

MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.

Mr. Deputy-Speaker: We will now take up further consideration and voting on the Demands for Grants under the control of the Ministry of Community Development and Co-operation and also further discussion on the cut motions moved on the 22nd April 1980. Shri M. C. Jain will continue his speech.

Shri Khushwaqt Rai (Kheri): May I suggest that the time allotted for this Ministry may be extended?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Government have no objection to the extension of the time by two hours.

Mr. Deputy-Speaker: Government is also agreeable. So, the time is extended by two hours. Now Shri M. C. Jain.

श्री मूर्ति जैन (कैथल) : जनाब डिप्टी स्पीकर साहब, परमों जब मैं इस मन्त्रालय के ऊपर घप ने विचार रख रहा था तो मैंने बताया था कि इस मन्त्रालय के जिसमें कौन कौन से महत्वपूर्ण काम हैं। इस मन्त्रालय ने तिरंगे इस देश की ३० करोड़ देहाती जनता की भलाई करनी है बल्कि इस देश में और दुनिया में जन्मरियत को, प्रजा राज को भी तरसकी देनी है। यह बहुत ही घ्रहम और महत्वपूर्ण काम है मन्त्रालय के जिसमें है और इसके बारे में यू.एन. मिशन ने जो कुछ लिखा है वह मैं आपको पढ़ कर सुनाना चाहता हूँ।

"This country has undertaken Community Development on as wide a scale as in India. It is one of the major experiment of the 20th century and its results are of world-wide interest."

डिप्टी स्पीकर साहब मैंने यह कोटेशन इसलिये पढ़ी है कि इस मिनिस्ट्री के जिसमें इतना घ्रहम काम है आज की बीसवीं सदी में कि कुछ कहना ही नहीं और इतना होने पर भी इमका मिनिस्टर कैबिनेट रैक का धगर न हो तो वड़े ताज़ब की बात मालूम देती है। मैं उम्मीद करता हूँ कि हमारे प्राइम मिनिस्टर साहब इस तरफ ज़रूर ध्यान देंगे।

एक और चीज़ की तरफ मैं इधारा करना चाहता हूँ। इस मन्त्रालय के जिसमें दूसरे कई मन्त्रालयों के कामों को कांपोविनेट करने का काम है, फूह एण्ड एंट्रीकल्चर का डिपार्टमेंट है, एजेकेशन का डिपार्टमेंट है, स्मान स्कॉल इंडस्ट्रीज हैं, और ताज़ब की बात है कि जिन महकमों के कामों को कांपोविनेट करना इस महकमे का काम है, उनमें से कई महकमों के मिनिस्टरों कैबिनेट रैक के हैं,

*Moved with the recommendation of the President.

[श्री मू० चं० जैन]

लेकिन इस मन्त्रालय का मिनिस्टर कैबिनेट रैक का नहीं है। इस बास्ते में चाहता हूँ कि इस महकमे का मिनिस्टर भी कैबिनेट रैक का होना चाहिये।

बावजूद इस बात के कि यह महकमा कैबिनेट रैक का नहीं है, और बावजूद तमाम मुश्किलात के जोकि इस महकमे को फेम करनी पड़ी हैं, मैं समझता हूँ कि इस महकमे के मिनिस्टर साहब, श्री डे ने जिस लगत से, जिस हिम्मत से, जिस जांफिशानी से और जितनी नेकानीयती से काम किया है, उसकी मैं जितनी भी तारीफ करूँ, योड़ी हूँ।

श्री खुशवक्त राय : ईमानदारी से भी।

श्री मू० चं० जैन : ईमानदारी उस में आ गई।

जहां मैं मिनिस्टर गाहब की इस महकमे को चलाने के लिए तारीफ करता हूँ, वहां मैं डिप्टी स्पीकर माहब, इस महकमे के कामों में जो कमी रह गई है उसे भी मैं प्रश्ननी नज़र से धोखाल नहीं कर सकता हूँ। मैं अभी बताऊंगा कि किस तारीके से काम और तेजी के साथ हो सकता था, क्या क्या कमी रह गई है। लेकिन इसके पहले कि मैं उन चीजों की तरफ आपका ध्यान दिलाऊं, एक और चीज की तरफ मैं आपका ध्यान दिलाऊं चाहता हूँ और वह हम पालियामेंट के सदस्यों के बारे में है, क्या उनका इस काम में रोल रहा है और क्या रोल होना चाहिए। मैं तस्वीर करता हूँ कि प्रगत कोई कमी इस महकमे के काम में रही है तो जहां उसके लिए जिम्मेवारी मंत्री महोदय पर और महकमे में काम करने वाले सरकारी कर्मचारियों पर डाली जा सकती है, वहां हम पालियामेंट के मैम्बर भी उससे सुबकादोष नहीं हो सकते हैं। मुझे याद है कि सन् १९५७ में डे साहब ने डिवेलपमेंट कमिशन से को, एक पत्र लिखा था और उसकी नकल पालियामेंट के मैम्बर्स को भी भेजी थी।

और उसमें उन्होंने कहा था कि मैम्बर्स का क्या रोल हो सकता है। प्रगले वर्ष फिर एक और चिट्ठी उन्होंने लिखी कि रेल का पास तो मैम्बर्स को मिला ही है लेकिन देहातों में जाने के लिए जो जीप बी० डी० घो० के पास होती है जिस के बारे में इतनी नुकताचीनी यहां पर की जाती है, उसका इस्तेमाल मैम्बर साहिबान कर सकते हैं, जिसमाह भी देहात में अपनी कॉस्टिट्यूट्यूंसी में या किसी दूसरी कॉस्टिट्यूट्यूंसी में भी, जाना चाहें, जीप में जा सकते हैं। मैं बहुत हल्के और बहुत नरम शब्दों में कहना चाहता हूँ कि नुकताचीनी तो महकमे की ही क्योंकि नुकताचीनी से ही हम आगे बढ़ सकते हैं लेकिन हम मैम्बर्स ने क्या रोल धारा किया है, क्या हिस्सा धारा किया है, इसका जवाब जो है वह हम लोग खुद ही दे सकते हैं। मैं समझता हूँ कि जितना काम हमें करना चाहिए या उतना हम लोगों ने किया नहीं है।

एक और बात का यहां पर हवाला दिया गया है। रिपोर्ट में कहा गया है कि बहुत तेजी से काम बढ़ा है और प्रब स्टैगरिंग होना चाहिए, काम आगे लुका चाहिए, काम का कंसोलिडेशन होना चाहिए। जहां तक मेरा ताल्लक है, मैं कहना चाहता हूँ कि मैं इस तजवीज के हक में नहीं हूँ। जिस मैम्बर साहब ने इस तजवीज की हिमायत की है, उन्होंने भी यह नहीं कहा है कि चूँकि हम गलत रास्ते पर जा रहे हैं, इसलिए काम रुके। प्रगत हम गलत रास्ते पर चलते होते तो मैं समझता हूँ कि जितनी तेजी से हम चले हैं, उसे देखते हुए हम मंजिल से बहुत दूर हो जाते। तो गलत होने की बात किसी ने नहीं कही है। य० एन० मिशन ने जो रिपोर्ट दी है, वह मैं नहीं जानता हूँ कैसे दी है, हो सकता है कि वे कुछ चबरा गये हों और उन्होंने कह दिया हो कि नये व्याक नहीं सुनने चाहियें। मैं कहता हूँ कि चूँकि हम गलत रास्ते पर नहीं जा रहे हैं, इस बास्ते हमें फुकना नहीं चाहिए। चूँकि यह

बिल्कुल नया तजुर्बा था, चूंकि यह महकमा नया था, इस बास्ते हो सकता है कि हम से कुछ गलतियां हो गई हैं। और जहां तक मैं समझता हूँ। हम उन गलतियों को येकेवादीगर दूर भी करते जा रहे हैं। ऐसी हालत में स्टैगरिंग का कोई मतलब नहीं है।

एक नुकताचीनी यह भी की गई है कि जितना रुपया खर्च किया गया है, उसके मुताबिक ही जोश लोगों में होना चाहिए था और वह नहीं हो सका है। लेकिन मैं कहना चाहता हूँ कि यह कहना कि रुपया इस महकमे में बहुत खर्च हुआ है या इस महकमे ने बहुत खर्च किया है, यह बात मुझे अचंती नहीं है। पहले प्लान में ६६ करोड़ रुपया रखा गया था जिस में से ४७ करोड़ ही खर्च किया गया। दूसरे प्लान में दो सौ करोड़ रखा गया है और अब तक हम १३० या १३२ करोड़ रुपये खर्च कर पाये हैं और इस साल के बजट में ३३-३४ करोड़ रुपया रखा गया है। इसका मतलब यह हुआ कि न पहले प्लान में हम पूरे कापूरा रुपया खर्च कर पाये हैं और न ही दूसरे प्लान में खर्च कर पायेंगे। इसलिए खर्च के बारे में जो माननीय सदस्य नुकताचीनी करते हैं उन से मैं कहना चाहता हूँ कि सात आठ बरस में २१० या २२० करोड़ रुपया इस महकमे पर खर्च होना जिस ने तीस करोड़ जनता की शक्ति को बदलना है, उसके विचारों को बदलना है, आर्थिक हालत को सुधारना है, कम है और इसके लिए और आर्थिक रुपया खर्च किया जाना चाहिये था। आप इसके अलावा ६० करोड़ रुपये मूल्य का सहयोग जनता से मेरे चुके हैं। इसलिए जहां तक फिजिकल टारगेट का ताल्लुक है, जो काम किया है वह काफी नहीं है और भी ज्यादा काम होना चाहिये था। अब तीसरे प्लान के लिए मैं चाहता हूँ आप प्लानिंग कमिशन से यह मांग करें कि वह दो सौ करोड़ रुपये नहीं बल्कि पांच सौ, छः सौ करोड़ रुपये और उससे भी ज्यादा रुपये इस महकमे के लिए रखें।

इस महकमे में जो कमी रही है और आया वह कमी कमी थी या नहीं और प्रगर कमी थी तो क्या उसको नजरंदाज करते हुए हम आगे बढ़ सकते हैं, यह एक अहम सबाल है जिस की तरफ मैं आपकी तजज्ज्ञ दिलाना चाहता हूँ। परमों, डिप्टी स्पीकर माहब, मैंने बड़े गौर के साथ मैन्यर साहिबान की तकरीबें सुनी थीं। मुझे प्रफ़ोरेंस है कि जिस चीज़ को मैं महसूस करता हूँ इस महकमे के काम के बारे में उसकी तरफ भी किसी भी माननीय सदस्य की तरफ से दृश्यारा नहीं किया गया है। वह एक कमी है जिस की तरफ मैं मिनिस्टर साहब का ध्यान दिलाना चाहता हूँ। हम कहते हैं कि कम्प्युनिटी डिवेलपमेंट, कि हिन्दुस्तान की कम्प्युनिटी का विकास हो। मैं पूछता चाहता हूँ कि कम्प्युनिटी ही कहां हिन्दुस्तान में? हिन्दुस्तान में कम्प्युनिटी ही नहीं है। यह पुराना नकाशा हमारे हिन्दुस्तान के गांवों का, कि वहां पर पंचायत राज धर्मज्ञों का राज होने से भी पहले, पुराने जमाने में बलता था, निहाड़ा उसी किस्म की पंचायतें वहां पर स्थापित की जा सकती हैं, एक बहुत बड़ी गलतफहमी है। प्रगर हम यह मान कर चलें कि देहातों की जितनी भी आवादी है उसके आपस में न कोई सामाजिक हित टक्कर खाते हैं, न आर्थिक हित टक्कर खाते हैं, गलत है और अगर इस चीज़ को नजरंदाज करके यह महकमा आगे बढ़ेगा तो मुझे पूरा विवाद है कि यह महकमा आगे नहीं बढ़ सकता है। जो विषमता देहाती जिन्दगी में है, जो सामाजिक और आर्थिक ऊँच नीच है, नाभगवरी है, उसका ल्याल करते हुए, और उसको कम करते हुए ही यह महकमा आगे बढ़ सकता है। अगर यह महकमा उस विषमता का, उस ऊँच नीच का ल्याल नहीं करेगा, तो आगे नहीं बढ़ सकता है। मुझे याद है कि मन् १६५३ में मैंने इनकामें कॉम्प्लेटिव कमेटी में नैडनेस लेबर के बारे में बोकि देहातों में तीस परमेंट या पैरीस परमेंट है, पूछा था और जानना चाहा था कि इस आवादी के लिए आप क्या कर रहे हैं।

[श्री मू० च० जैन]

मैं इतिकाक से अपनी काइलें देख रहा था और जब इस महकमे की काइल को मैंने देखा तो पता नगा कि सन् १९५७ में मिनिस्टर साहब ने कहा था कि यह सबाल बहुत गहरा है, प्रगल्ली भीटिंग में इस पर विचार करेंगे। प्रगल्ली भीटिंग में यह सबाल आया और उसके बाद भी कितनी ही दफे यह सबाल आया कि यह देहातों की जो ३०-३५ फीसदी आवादी लैडलैस लोगों को है, छोटे छोटे किसान हैं, एक एक और आषा आषा एकड़ की लंती करते हैं उन के लिए यह कम्प्युनिटी डेवलपमेंट का मुहकमा क्या कर रहा है तो मालूम होता है कि अभी तक कोई यास प्रगल्ली कदम उनको मदद देने के लिए नहीं उठाया गया है। मालूम ऐसा होता है कि उस पर अभी तक कोई विचार ही नहीं हो आया है और यह राय डिस्ट्री स्पीकर साहब भीरी ही नहीं है बल्कि पेरिम के एक प्रोफेसर और यू० एन० मिशन के जो मेम्बर ये उन्होंने अपने भाटिकल इंडियाज एप्रोकलबरल विकीट में एक पैरा इस तरह लिखा है जो कि मैं प्राप्तको इजाजत से पढ़ देना चाहता हूँ :—

"Agricultural wages are often further reduced by the relics of the caste system. Although the higher castes can no longer exact totally unpaid labour—or begar—they often pay below-average wages. Two shepherds, aged 45 and 25, whom I met south of Madras, were getting, in January, 1959, in total five rupees or one dollar a month without food. How were they to live? The Community Development scheme is supposed to ask all members of a community to make voluntary efforts to end such cases. But what sense of community is possible between such labourers and sharecroppers, debased, exploited and despised, and their landlords, moneylenders and Brahmins?"

परं यह नकशा एक विदेशी एक्सपार्ट ने हमारे सामने रखा है। देहात की तस्वीर

हमारे रख दी है। एक तरफ तो देहात में ऐसे लोग बसते हैं जिनकी कि ३०, ३५ प्रतिशत आवादी है और जो कि लैडलैस और छोटे ग्रामीण किसान हैं और दूसरी तरफ ऐडवांस सैक्वांस हैं और जब कि उन दोनों सैक्वांस में इन्हाँ अन्तर हो तो कैसे कोई महकारिता की आवाना उन में आपस में उठ सकती है। शेषित वर्ग में और लैडलैडस, मनीलैडस और ब्राह्मणों में भी आफ कम्प्युनिटी किस तरह पौसबिल हो सकता है? इस तरह की विचारिता के रहते कैसे कोई देहातों का विकास हो सकता है और कैसे कम्प्युनिटी डेवलपमेंट का मैस आ सकता है और अफमोंस की बात तो यह है कि जब मैं इस भंत्रालय के लोगों को इस के बारे में कहना चाहता हूँ और लास तौर पर डे साहब को कहना चाहता हूँ तो वह मेरी बात को मानते नहीं हैं। अब ३ मार्च सन् १९६० को लोक सभा में स्टेरिंग आफ दी कम्प्युनिटी डेवलपमेंट प्रोग्राम के बारे में जो शाष्ट्रे घंटे का डिस्केन हुआ था और उन से जो यह सबाल किया गया था कि क्या यह बाकपा नहीं है कि पिछले सात वर्षों से जब मैं यह स०० डी० प्रोग्राम देहातों में लूप लिया गया है नव से जो विकास है उम में बढ़ावाही हुई है और डिस्ट्रीटी वजाय घटने के बढ़ी हैं त, डे साहब ने इसका उत्तर यह दिया कि ऐसा कहना कि डिस्ट्रीटी बड़ रही है यात दे साहब ने उम सौके पर इस तरह मेरे करनाया था :—

"It would not be correct to say that the disparity is on the increase due to the implementation of the C. D. programme."

मैं डे साहब के इस जवाब से १०० फीसदी एक्सपार्ट करना चाहता हूँ और मैं कहना चाहता हूँ कि अगर आप इस जीज को इसी तरीके से ममजेंगे तो फिर हम जो यह कम्प्युनिटी डेवलपमेंट का काम गांवों में करना चाहते हैं उम में सही तौर से कामयाब न हो जाएंगे। घब डे साहब जो ऐसा समझ रहे हैं तो इस में

उनका कमूर नहीं है और न उन के मंत्रालय का कमूर है बल्कि यह हमारी सेक्षनों वर्षों से बचो आ रहो परम्परा का कमूर है। लेकिन वहां यह सही है वहां यह भी तो सही है कि उम पुराने ढांचे को जो कि समयानुकूल नहीं है उम्हों बदल कर नये प्रगतिशील ढांचे के निर्माण करने का काम भी तो उनका हो है। इसी सिलसिले में हांलाकि भेटा समय समाज हो रहा है मैं कम्युनिटी डेवलपमेंट प्रोग्राम पर प्रजाव स्टेट की इवैल्युएशन कमेटी की रिपोर्ट को तरफ इशारा करना चाहता हूँ। उन्होंने कुद इसको माना है और वह एक नान-प्राक्षिपिक इसको मानी की रिपोर्ट है। उस में उस कमेटी ने लिखा है कि इस प्रोग्राम में हरिजनों और गरीब लोगों की तरफ कोई ध्यान नहीं दिया जा रहा है और मैं इसपर आफ दी कम्युनिटी डेवलपमेंट प्रोग्राम के पैरायाक २ की शह की बन्द लाइन पड़ कर मुनाये देता हूँ :—

"The poor and backward sections of the community had not accepted the programme as their problems had not been given priority and adequate attention."

यह है इस महकमे की बात। जो कर्ज दिया जाता है वह रिच पीजेंट्स को ही भिलता है। शॉट्स भी अभी काशकारों को भिलती है और गरीबों को मदद नहीं दी जाती है। अभी उस दिन मेरी एक माननीय बहन जी ने कहा था कि गरीब और नैडलेस लोगों को सरकार जमीन दे तो मैं कहना चाहता हूँ कि यह कहना कि उनको जमीन की जायगी महज एक बहाना बनाना है और ऐसा कह कर उन बेचारे गरीब लोगों को एक गलत रास्ते पर ढालते हैं। अब जमीनों पर तो पहने से ही काफी बोझ है और जैसे मैंने उस रोज कहा था कि जमीनें कोई रबड़ योड़े ही हैं कि जितना चाहो बढ़ा लो वही बात मैं आज फिर कहूँगा कि जमीन रबड़ नहीं है और उस पर पहने से ही बोझ है और यह जो ३०-३५ फीसदी गरीब और नैडलेस लोग हैं इनको हम जमीने

नहीं दे सकते हैं। उनका कल्याण तो हम कुटीर उद्योग, घरेलू उद्योग और अन्य उपयोगी दस्तकारियों को गांवों में लोल कर कर सकते हैं और उन धरों में उनको लगा शकते हैं। सन् १९५७ से पहले दस्तकारियों के बास्ते कोई शांत नहीं होती थी कोई रुपया नहीं होता था लेकिन अब १२ लाख में से ६० हजार रुपया इस मद में रखा गया है लेकिन हमारे देखने में यह आ रहा है कि यह ६० हजार रुपया बी० बी० और० रिच ब्लासेज, ऐडवांस्ट क्लासेज के बास्ते ही लंबं करते हैं और जिनको कि बाकई में मदद की ज़रूरत है उन गरोव और शांदित वर्ग की ओर उनका ध्यान महीं जाता है

उपाध्यक्ष महोदय : यह माननीय सदस्य समाप्त कर दें।

श्री मू० चं० जैन : उपाध्यक्ष महोदय, मझे पांच मिनट का समय और देने की कृपा की जाय।

उपाध्यक्ष महोदय : कल माननीय सदस्य पांच मिनट बोल चुके हैं और आज उनको बोलते हुए पन्द्रह मिनट हो गये हैं और इसलिए अब तो उन्हें समाप्त कर ही देना चाहिए।

श्री मू० चं० जैन : बहुत धन्य। मैं सिर्फ यही कहना चाहता हूँ कि कम्युनिटी डेवलपमेंट का प्रोग्राम देहातों में सही तौर पर चल सकता है बरते कि कम्युनिटी स्प्रिट हमारे देहातों में पैदा हो और आज जो हर नरह की आधिक और सामाजिक विषयता बहां पर विद्यमान है उनको कम करने की कोशिश हो। आज गरीब सैक्षण की जो उपेक्षा की जाती है वह बद की जाये और जिनको कि मदद की बास्तव में ज़रूरत है उनको मदद पहुँचायी जाये। यह निकायन किसी हट तक ठीक है कि स्टेट्स इन सी० बी० प्रोग्राम में ठीक तरह से कोषापरेट नहीं करती है और अक्षमरात्र का पुराना दर्गा बना आ रहा है और जिसके कि कारण भी गरीब और

[श्री मू० च० जैन]

शोधित वर्ग के लोगों को इस प्रोशास्त्र के मात्रात्मक मदद नहीं दी जाती है और उनको नेगलेट किया जा रहा है, तो इस गलत रूपीये को हमें अपने प्रशासन से दूर करना है। यह एक ऐतिहासिक काम इस मन्त्रालय के जिम्मे है और मुझे विश्वास है कि अगर सही तौर से काम किया जाये तो हमें इस काम में सफलता अवश्य मिलने वाली है क्योंकि जहां तक जनता के सहयोग देने का सवाल है वह आपको पूरा मिल सकेगा। यह सन्तोष और प्रसन्नता का विषय है कि देश की जनता का पहिला नेहरू में विश्वास है और उस विश्वास को लेते हुए यदि आप व आपके प्रशासनिक अधिकारी सही दृष्टिकोण अपना कर काम करें तो कोई कारण नहीं है कि आप सफल न हों। इस मन्त्रालय की रिपोर्ट में जिक्र आया है कि राज्य सरकारें इस कार्य में सहयोग नहीं करती हैं तो आपको इस बीज को देलना होगा कि इस काम में सभी स्तरों पर पूरा और सक्रिय सहयोग प्राप्त हो। अब समय आ गया है जब कि सरकार को बढ़ता से इस काम को हाथ में लेकर गूँह करना चाहिए ताकि ३३ फीसदी भावनी जिनकी कि सालाना आमदनी १५० रुपये से भी कम है उनकी आधिक अवस्था को बेहतर किया जाये, बेकारों और गरीबों को काम-धर्ये पर लगाया जाये और जब हम ऐसा करने में सफल होंगे तभी सही भावनाएं में यह कम्प्युनिटी डेवलपमेंट का काम हम करेंगे।

Shri A. P. Jain (Saharanpur): Mr. Deputy-Speaker Sir, it was after considerable hesitation that I decided that I might speak on this Grant. I know that the Minister in-charge of Community Development carries a heavy burden. His task is a very delicate one and I must say that he has been trying to discharge his functions with great effort. If at any time I say something which is not in accord with what the Ministry has

been doing I would like to assure this House and the Minister that I do so not in any spirit of criticism but with a view to throw out certain suggestions which might be helpful.

The member who has preceded me laid great emphasis on the importance of community development. I fully join with him. Community development is one of those movements upon which the future not only of the countryside but also of our cities depends. Our country is mainly rural and unless the countryside is prosperous, unless the farmer has more of money the goods, particularly the consumer goods that are produced by factories in the industrial sector will have no market. In order to provide a market for the industrial goods we must have a prosperous peasantry. In other words, I would say that the progress of the country depends upon the success of our community development and the responsibility of the Minister and the Ministry is very great. Community development is not just a problem of building a few houses or even setting up a few factories. It is not a question of posting a few officials here or there. It is a question that concerns the fundamentals of our social order. This Ministry has to build up 400 millions progressive human beings out of an amorphous lump which has hitherto not shown much signs of life or activity. This task is by no means an easy one and on the extent that this Ministry succeeds will depend the progress of the country.

Recently certain steps have been taken as a result of the recommendations of the Balwantrai Mehta Committee and of the Ministry's own thinking.

Of the things I would like to pay my tribute to two schemes, one is the scheme of what they call democratic decentralisation. It is clear that no movement of the nature of community development can achieve any remarkable amount of success through the official machinery alone. The initia-

tive must come from the people. The people must shoulder the responsibility. Nobody who cannot stand on his own legs can afford to run. Anybody who leans on another person is always a weakling. Therefore, this scheme of democratic decentralisation which throws the responsibility not only for the planning but also for the execution at all this on the people is a scheme which deserves commendation.

Another good thing which this Ministry has done is the scheme for the training of the workers engaged in the community development work—the village level worker, the block development officer etc. They even give some sort of training even to district magistrates whose duties are becoming more and more connected with community development.

I think these two are good schemes, and I would recommend to the Ministry to go ahead with courage and fortitude in the cent per cent implementation of these two parts of their activities.

I believe this Ministry has a great future. We have been reading reports of the thinking of the Planning Commission in connection with the formulation of the Third Plan, and it appears that this Ministry is going to get an allocation of near about Rs. 400 crores. I do not know how far it is correct, but the newspaper reports say that out of this 70 per cent would be spent on agriculture. The Agricultural Ministry will have another allocation, according to the present preliminary thinking of the Planning Commission, of the order of about Rs. 600 crores.

It appears that we are passing through a stage when the responsibility for agricultural development is being bifurcated. I do take it that it is a temporary phase which is not going to last for long, because a stage which is marked by the bifurcation of functions and responsibilities is a very dangerous phase neither the Com-

munity Development Ministry nor the Agricultural Ministry can go the whole hog. If the reports are correct out of every rupee devoted to the development of agriculture, the Ministry of Community Development will be spending roughly five annas and the Ministry of Agriculture eleven annas. The shift or rather the trend of the devolution of responsibility is more towards the Community Development Ministry.

Agricultural development, roughly speaking, falls into three parts. One relates to supplies and services, another to propagation and extension, and the third to research and education. The future of agricultural development in this country appears to me to be somewhat on the following lines. The Ministry of Community Development, which also has with it the Department of Co-operation, will be making the supplies and also rendering the services. It is pretty clear from the recent trend in our co-operative policy that the future primary societies are going to be multi-purpose societies. They will not confine their activities only to credit, but they will be making all the supplies that are necessary for production. Possibly they might undertake to make certain supplies which are necessary for consumption. They will also be rendering service. For instance, they may keep tractors, some implements for insecticides etc., which will be commonly used by people. That is rendering service. They will also be doing marketing, advancing credit. Therefore, one sector of agricultural development, namely, making supplies and rendering services will be done through the co-operatives.

Community development has no place in agriculture unless it undertakes propagation and extension. So, naturally that part of the function belongs to the Ministry of Community Development. What else is left of agriculture?—research and education, and certain ancillary activities.

Sarl C. D. Pande (Naini Tal): Irrigation also.

Shri A. P. Jain: Irrigation is not a part of agriculture.

An hon. Member: Minor irrigation.

Shri A. P. Jain: An hon. Member says minor irrigation. Yes, but part of the minor irrigation today is being handled by the Ministry of Community Development, part by the Agriculture Ministry. I think that that again is a temporary phase, the transition through which these activities are passive. In the community development areas, although it is not the exclusive responsibility of the Community Development Ministry to undertake all the minor irrigation schemes, primarily it is their function, and whatever is supplemented by the Ministry of Agriculture will gradually disappear when the total responsibility devolves on the Community Development Ministry. So my contention that the responsibility of providing services, which may be in the form of providing irrigation, is going to be the function of the Ministry of Community Development does not stand falsified in any way.

What would be left with the Ministry of Agriculture? One would be research, another would be education and certain ancillary services. Maybe, they may undertake to produce the nuclear seeds. My own suggestion would be that the Ministry of Agriculture should be absolved of that responsibility also, because the Ministry of Agriculture has no organisation on the ground level which can undertake that responsibility. On the other hand, the Ministry of Community Development has a well-organised set up right down to the village level, and it can discharge this function in a far more effective manner.

So, that being the shift, the future of this Ministry is very important, and therefore it is time that the Government gave serious thinking to the

status of this Ministry. I am not saying it in a spirit of light-heartedness or without realising the full implications of it, but I fully join with the member who preceded me that the Ministry which is going to shoulder such big and great responsibilities should be elevated to the membership of the Cabinet.

The Third Plan is in the process of formulation, and will come into operation from April, 1961. I think it is time Government applied its mind to the question whether from the beginning of the Third Plan the status of this Ministry should not be elevated. I strongly commend that this should be done.

Having said this much about what has already been done by the Ministry, I want to offer certain remarks about certain activities of the Ministry.

The hon. Member who preceded me drew the attention of the House to the remarks of the UNO mission to the effect that there are two choices facing this Ministry. Either they can go ahead with speed and cover the whole country during the period of the next two or three years, or they consolidate the gains which they have already made.

What is the picture of community development today? At the block level, not less than 25 per cent of the posts of subject-matter specialists is vacant; another 25 per cent of the workers who occupy these posts are said to be inefficient or indifferent. I have some direct experience as to how these subject-matter posts are manned, and I submit not by way of criticism but as honest advice that the people who are occupying subject-matter posts are not too efficient, they are not discharging their responsibilities in the manner necessary for the success of the scheme.

Again, the UNO report has made another very pertinent remark, that about 25 per cent of the blocks are over-sized, much bigger than what the original scheme contemplated.

There are two ways of looking at it. Either do well what you are doing, or go on pushing ahead without caring for what is going to happen to what you have done and what you may do in future. I do not say that new coverage should completely come to a standstill or completely give up the future programme. That would be bad psychologically, an impossible thing, something unthinkable, but I would suggest that wherever there is a choice of either consolidating the present work or undertaking a new work, the first preference should be given to consolidating the existing work. Do a thing and do it well. It is no good doing it inefficiently. There is also another reason for my saying this.

13 hrs.

Community development is meant to develop the social character, and the social outlook, and to take the people up to a stage which might be called the take-off stage. When you have taken them to that stage, you leave the people to take care of their interests themselves. If you do it inefficiently, if your take-off stage is not mature, if it has not gained enough acceleration, then you may meet with a disaster just as a plane which wants to go up but which has not gained sufficient speed may come down to the earth and may dash against a tree or a building, and may crash. For a scheme like this which wants to take the people to the take-off stage, it is necessary that the people should be taken to the take-off stage in a sound and solid state. Otherwise, the scheme runs the danger of being wrecked, and once it wrecks in one parts of the country, it will have a every bad effect on the others. So, it is for the Ministry and for the Government to give serious thought to the problem as to where they should lay more emphasis. There cannot be an absolute rule that they do this and they do not do the other thing. But

it is a question of priorities; it is a question of emphasis, which is always important in planning.

On the previous occasion when I spoke about this Ministry, I said that the village level worker was the donkey of the programme who carried all the burden. Recently, I found—of course, it is an old thing—that the Balwantrai Mehta Committee have enumerated his responsibilities, and they come to the tremendous number of 62. He is expected to perform 62 functions. Well, we know his education and the amount of training that he gets. Of course, the Ministry are trying to their best to improve the training, but, after all, there are limitations. If you want to have high class men, then you have to pay more and you have to make it worth their while. If you want village level workers in such large numbers, above 40,000 or 50,000 or even more, there are certain limitations as to the quality. He is expected to do 62 odd jobs. No single person can do it. If any person claims, an officer or a Minister, that Village Level Worker does all this, then I would just recommend to him to go and work for six months as a village level worker, and find out whether you can do all those things. I have tried to do some of these things, and I have found it very difficult to do them.

Again, there are certain functions in community development which can be discharged only by a specialist. I find that the present personnel manning the blocks, particularly the subject-matter posts and the distribution of work is rather defective. If I could venture to tender an advice to the Minister, I would say that the first thing that he should do is to appoint a plant protection officer in each of the blocks. At present for the whole district, there is one plant protection officer, and he has not got adequate number of assistants. If there is a disease in your field, you have to go and make a search for him, and by the time that you can trace him, your crop would be destroyed. It is one

[Shri A. P. Jain]

of the specialities of plant diseases that you can control them only in the very early stages. Once they develop, no amount of insecticides, and no amount of dusting or spraying can control the diseases. I am speaking from my personal experience, and I think anybody who knows anything about agriculture will share my opinion.

Pandit Thakur Das Bhargava: That is correct.

Shri A. P. Jain: I can cite my own experience. I had to control a disease called *Appis* in one of my plants; it was a very dangerous disease. We went out searching for the plant protection officer of the district. I do not blame him; he was doing work elsewhere, but by the time he came, the disease had reached a stage when it could not be cured by him; of course, he gave it some treatment.

Then, there is another thing. It is not enough that you just give treatment once. It is just like providing a physician or a surgeon for a human patient. Somebody has to do the follow-up and go on keeping watch from day to day as to what improvement the crop has made, how far the disease has been controlled and so on. Unless you have got a plant protection officer for each of these blocks, or maybe one for two blocks if you have not enough men, you cannot save the crop.

Crop diseases are numerous and they destroy something over which I have spent irrigation, over which I have spent good seed, and over which I have spent the sweat of my brow: when the disease develops, it takes away the whole thing.

Very little is known under Indian conditions about plant protection. Very little research has been done in this sphere. I asked some of the specialists what the treatment for such and such a disease was; and mostly the answers given were ad hoc

answers or untried answers. Therefore, I very humbly insist that there must be an extensive system on a regional basis for research on these diseases.

Mr. Deputy-Speaker: The hon. Member should try to conclude now.

Shri A. P. Jain: I do not speak very often. If you ring the bell,.....

Mr. Deputy-Speaker: All right, he may continue.

Shri A. P. Jain: There are two or three more points which I want to develop.

I was saying that there might be some specialisation for different regions. Again, implements for plant protection must be available within easy reach.

Another thing that I would suggest to the Minister of Community Development and Co-operation is that he must post a soil analyst and a soil chemist in each of these blocks. Today, we get blank orders, saying put in so much of nitrogen, put in so much of phosphorus, put in so much of potassium, and it will give good results. It may have given good results at the Pusa Institute, Delhi or it may have given good results in the Agricultural College at Kanpur. But soils differ. Their textures differ. Their conditions differ. The climate also differs. Therefore, each soil requires a particular treatment.

"For human beings, there are patent medicines, but we do not look into a book and ask prescribed take a medicine. So, likewise, each soil requires a different treatment. So, unless there is a soil laboratory, unless there is a soil chemist and unless there is a soil analyst within easy reach I am afraid agricultural development will suffer. I shall cut down my arguments, although there are certain other aspects which I would have very much preferred to deal with in this connection.

These are some of the things which the hon. Minister must attend to. He must provide more of subject-matter specialists, and train them for this work. Unless he does these things, I am afraid he is not going to achieve results.

The duties of the village level worker must be confined to pure and simple extension work. That is, he should meet people, explain to them the philosophy of community development, and bring about faith and confidence on their part in community development; he should tell them the advantages of good seed, the advantages of fertilisers, the advantages of this and that make him conscious and leave it at that. Thereafter, it would be the function of the subject-matter specialists to give him the required advice.

The Ministry has got a scheme for enlisted the support of the progressive farmers. I am afraid that that is more on paper than in reality. They are trying to discharge all their functions through officials, particularly, the poor man, the donkey of the trade, the village level worker. That is why their achievements are not so spectacular as they could otherwise have been.

13.10 hrs.

[PANDIT THAKUR DAS BHAGAVA in the Chair]

For instance, take the question of multiplication of seed. Government have a scheme for setting up a farm in each of the community development areas for nucleus seed. That is well and good. One need not tamper with that scheme, let that scheme go on, but I do not see any reason why the Ministry of Community Development should not enter into direct contracts with farmers, supervise their working, render them some help and advice and then on a guaranteed basis, buy over the whole seed. That, I think is a very simple and feasible scheme. There are a

large number of demonstration and experimental farms, most of them uneconomic, most of them being run by white-collared people who have not much in common with the real farmer. When the farmer goes there, he finds that he has come to a fairy land, a place that is something foreign to him. He does not understand those things. Therefore, he does not take any instructions from them.

What I would suggest is that this scheme of demonstration and experimental farms should be given up completely, cent per cent. About 20 years ago, I had the occasion to visit Roman Ager, in Italy, where in those days the Government had undertaken a big scheme for the development of those marshy areas. There they had no demonstration and experimental farms. They selected certain progressive farmers, they gave them technical advice, they assured them supplies, they assured them services. But all the operations were left for the progressive farmers to do. They would take other farmers to that place. Those farmers felt: 'Here are men like ourselves, made up of the same earth, nothing very different, not highly educated nor living in a fairy land. They have achieved those results. So why not we who are on par with them be able to do so? We can do the same thing'. We have been carrying on cultivation on a small demonstration station according to the practices being followed by people around. There is nothing new. But they are educated people. They must have done this and that; by and by they have been able to inspire confidence. People come to us in large numbers and say "your seed is giving better results than ours". Give us some of this seed'. Then that seed is distributed.

So I would suggest that these demonstration farms, these experimental farms, owned by and worked by Government, which are introducing a sense of distance, of being something alien to the locality, something foreign foreign to the farmer, must be totally scrapped off. The sooner it is done,

[Shri A. P. Jain]

the better it would be. Then a whole scheme must be worked in collaboration with the progressive farmers. I know that people who are doing good agriculture are interested; they want to have a spiritual satisfaction, they want to share their experience with others. Let Government use that agency. I know that this is part of a scheme; but it is so only so far as theoretical thinking and the philosophy go. It is not a part of a scheme so far as actual working goes, you will gain immensely if you pay attention to it and concentrate on method of working by enlisting the co-operation of progressive farmers.

I heard the time bell long ago. I will not misuse the indulgence which has already been shown to me. There were many things about co-operation on which I wanted to speak. But I shall defer that to some other occasion. Before I conclude, I must thank you for giving me more time than I was entitled to.

Mr. Chairman: Shrimati Manjula Devi.

Shri D. A. Katti (Chikodi): 8 Members have spoken from the other side consecutively. No chance has been given to the Opposition.

Shri B. K. Galkwad (Nasik): On a point of information. What is the proportion allowed in the case of speeches. We were thinking that two hon. Members from the Congress Benches would speak and then there will be one hon. Member speaking from this side. Opposition.....

Mr. Chairman: I do not understand what the hon. Member is saying or implying. After all, the Chair is in charge of all the hon. Members. It must see that all Parties and Groups get full chance. At the same time, those who have not spoken should be given a chance. Again, all the States should be represented. So I think when the Chair has called out a

name, other hon. Members have no right to object.

Shri Yadav Narain Jadhav (Malegaon): We are not objecting.

Mr. Chairman: What else is it?

Shri D. A. Katti: Some chance should be given to the Opposition.

Shri Yadav Narain Jadhav: 8 Members have been speaking from the other side consecutively.

Mr. Chairman: Those who have not spoken should be given a chance. When the Chair finds that there are some hon. Members who have not spoken and who desire to speak, it is bound to call them. The Chair has also to see that all the States and parties are represented. The chance therefore rests with the speaker.

Shri Braj Raj Singh (Firozabad): May I suggest one thing? Formerly, it was agreed with the Speaker that 60 per cent. time would be given to the Congress Party and the balance 40 per cent to the Opposition. What I fear is that in the case of other Ministries also more time is often consumed by Members belonging to the Congress Party. I can prove it.

Mr. Chairman: I am not in a position to answer that, because I have just come to occupy the Chair. If the matter is pointed out to the Deputy-Speaker or the Speaker, they will be able to answer. At the same time, as the hon. Member knows the usual practice when a new Chairman occupies the Chair is that he follows the list of speakers who are there already indicated. Therefore, usually he just calls out those names. Someone must be in charge of the entire order of things. The hon. Deputy-Speaker and the hon. Speaker have been looking to the entire thing and their direction about chance of speakers must be respected.

Shrimati Manjula Devi (Gopalpara): May I remind hon. Members that

ladies have a certain part to play in the successful implementation of CD programmes?

Mr. Chairman: Let there be no speech on that point as the hon'ble lady member has already been asked to speak.

Shrimati Manjula Devi: The estimated budget for 1960-61 is Rs. 35,96.80 lakhs as against last year's budget of Rs. 33,81.32 lakhs. The figure for this year shows a decided improvement over that of last year. But the question is: will there be the same improvement or better improvement in the utilisation of the funds and implementation of these programmes?

So far as we have seen, it has been in an experimental stage. But actually, it is a grand experiment, it is a vital experiment for national development, of the individual, of the society and of Indian citizenship. Now, we have laid the foundation, the levelling of the ground for the solid construction programme is done. I am glad that the theoretical part of CD programmes will now be put into practical operation through panchayat raj. Administrative decentralisation will bring about effective popular participation. So far the people have been distant spectators in the national development schemes. Now they feel that they are part and parcel of the schemes and the administrative responsibilities are on their shoulders. This is a welcome sign.

I know that there have been many mistakes. I have had group meetings and heard of such cases from villages and village leaders. The main cause for these is the employment of mostly ill-trained personnel. There are not only untrained but ill-trained personnel. They are not fit for the purpose in view. People from other States have been brought into some of the States where they do not know the language. How can they secure public cooperation? It is impossible.

This sort of experiment has been going on.

The personnel of the CD Blocks have also developed a departmental outlook which is very dangerous. They should be one with the people and try to look at things from the point of view of the people of the soil and of the locality. This has been lacking.

I now come to the panchayats. I do not want to go into the drawbacks or the mistakes of the past. Diversity of action in the panchayats would weaken the concentration of effort in implementation of schemes. If there is lack of unity of action, it is rather difficult even for the panchayats to work.

Then, there should be priority of programmes. When this priority is fixed, it must be implemented. If you go in different directions, progress all round will be lost. I have noted down the priorities to be given in implementing these programmes and the first priority should be given to self-sufficiency in food production. That should be first and foremost priority. It should start at the village level and go up to the Block level, district level and State level.

How to attain that self-sufficiency stage? We must have a survey at the village level to know how much each village can produce. We must have self-sufficiency at the village level. Then, it should come to the Block level, the district level and so on. When the survey is made, we can find out what should be done; and the necessary improvement could be made.

The importance of the C.D. Blocks is very great because they implement the programmes of the Food and Agriculture Ministry. The success of the Food and Agriculture Ministry depends on the success of the C.D. programme.

The Assam Panchayat Act has recently been passed. The service co-

[Shrimati Manjula Devi]

operatives give all the necessary help to the farmer and the farmer, after he produces the foodgrains, gives them to the service co-operatives and the trade co-operatives buy them from the service co-operatives. But it so happens that the co-operatives have no funds as in Tejpur to purchase what the farmer has produced. This should not happen. To make the programme successful, they should see that the service co-operatives have improved seed ready to be supplied to the farmer in time, and improved implements to help him to produce more; and also fertilizers and specialised training with expert advice. It should be of a very high standard.

I agree with Shri Jain that Government farms are run on most uneconomic lines. All these should be formed into co-operative ownership. Then they would work successfully.

The relationship of panchayats to the C.D. department should be advisory. There should be a check and control over the irregularities of panchayats when they function because the panchayats are new and inexperienced. So, they should be a sort of advisory bodies, with checks and controls, but not administrative bodies, because there cannot be too much of administration from different sources. Otherwise, there will be too much of confusion.

I think the C.D. Ministry should have definite departments for co-operation, panchayats and social welfare. Social welfare is necessary for bringing up public co-operation; and without public co-operation, the entire C.D. programme will fail. I feel strongly that this social welfare should be a department of the C.D. Ministry instead of being a part of the Education Ministry.

Social welfare brings the whole-hearted support and effort of the people. Voluntary organisations are the pioneers in the field. I am rather

confused about the role which the voluntary organisation in the localities will have in the new set-up of panchayat raj. The Andhra Government have recently passed some orders. I would like to read some extracts of that. The Andhra Pradesh Government passed orders directing that the Block funds need not be entrusted to the Project Implementation Committees and that the Women and Children's programmes may be administered through the Standing Committees of the Panchayat Samitis according to the instructions of the Director of Women's Welfare, the State Government and the Ministry of Community Development, issued from time to time. Then, where do the voluntary organisations come? It is very strange that they ignore public co-operation. Voluntary organisations are the backbone of the country and they enjoy the full confidence of the people.

I would like to mention another thing and it is this. The Rajasthan Government have passed contrary orders. As far as Rajasthan is concerned, panchayat raj has been fully brought into force. The Rajasthan Government have passed orders directing the panchayat samitis to transfer the necessary funds as well as the services of their Mukhya Sevikas and the Gram Sevikas to the Project Implementation Committees. It was also represented by the chairmen of the several State Social Welfare Boards that if panchayat raj is fully established in the States, they do not foresee any difficulty in working the welfare extension programmes on a co-operative basis. It should be so.

I do not understand how the Andhra Pradesh Government could pass such orders ignoring the valuable role of the voluntary organisation and the position which they enjoy in the country. I hope the hon. Minister will take note of this and see that this

sort of tendency is not encouraged. I am only demanding the right of the voluntary organisations in this country to do social welfare work. I hope it will be taken note of. They enjoy the full confidence of the people and they are most competent to bring about full public co-operation in national undertakings.

What about the Red Cross Society, the Ramakrishna Mission, The Kasturbha Memorial Committees and such other voluntary welfare organisations? What is going to happen to them if the State takes the work through the panchayats? In elected panchayats, naturally, all political elements may creep in. We cannot allow social welfare activities to be entangled with political interests. So, the voluntary organisations should have a free hand and freedom to do service to society. I do not know why such great voluntary organisations like the Ramakrishna Mission and many other voluntary institutions which are doing service to the country should dry up and die out. People will lose confidence if such things are done. They will lose confidence in such programmes as these. So, the panchayats should allow full freedom and offer the fullest co-operation to the voluntary organisations to implement the national programmes.

There is compulsory education. It needs the co-operation of voluntary organisations. It is only the voluntary organisations that can implement national programmes like compulsory education; and not Government at the State level or the district level or the village level.

I have just a few more points. The experience gained by the voluntary organisations should be utilised by the panchayats. I have seen the various Mahila samitis in the C.D. Blocks—small houses—little ones—with no people—no popular support. They do even take the service of the experienced local people and the women working in the field. I hope the Min-

ister will see that the experienced workers of the locality and the experienced organisations working in this field are taken into confidence and are given full charge. Social welfare work should be done through the social welfare organisations only. Then only can the C. D. programmes be implemented and success achieved. Youth welfare is an important subject. We see so much indiscipline in the universities and in the rural and urban areas. It is due to frustration. It is because we are not paying enough attention to them. They are the pillars and foundations of future society of India. If we neglect them, it is natural for them to get into this frustration. So, the youth organisations should be given greater importance. Some committee should be formed for the welfare of the youth and the voluntary youth organisations should be given a chance to improve matters in this respect. There should be co-ordination at the village level with the organisations for the welfare of the youth, of the women and children. I do hope that this co-ordination will be forthcoming and no more orders like that of the Andhra Government would be repeated in the future.

Shri B. C. Prodhan (Kalahandi—Reserved—Sch. Tribes): Sir, I thank you for giving me this opportunity to speak on this Demand. The report of this Ministry says that they are going to spend crores and crores of rupees on the Indian community. Here the Central Government is going to complete within a short period, the biggest project, the Bhakra-Nangal project whereas in the States the State Government is not able to complete much smaller projects though started in 1950, projects such as the small irrigation projects, etc.

They are constructing a large number of staff quarters at the block headquarters. But after the final payment is made to the contractors, we see that the tiles of quarters come down and the walls crack. When anybody asks the question why this is so, the reply

[Shri B. C. Prodhan]

is that this is due to the storm. But it is not known why these things should happen to these staff quarters alone and not to the other poor people's houses in the nearby places. They should take serious notice of those things.

Our Minister of Community Development and Co-operation and also our Minister of Transport and Communications are interested in giving good facilities in the tribal and rural areas. I am very sorry to say this in respect of my district of Phulbani. There were kacha roads; and culverts and bridges were wooden. In the hope of constructing pucca roads and good culverts and good bridges, the wood in these culverts and bridges are taken away by the contractors and these roads are now dislocated. If they are neglecting the tribal areas in such things, the community development will never come in the proper way and it is no use saying that we are going to improve the rural and tribal areas.

Publicity should be given in the proper way about the starting of multi-purpose co-operative societies in the tribal areas. Otherwise, the non-tribal people are taking advantage of the tribal co-operative societies and other things which the Government does there.

About the rural housing scheme, I beg to say this. The census report of 1951 says that the total population of the Orissa State is 146,45,964. Out of that the rural population is 140,51,964. So, it is known that the Orissa State is a rural State and it should be given more funds for the rural housing scheme.

Our hon. Minister is very much interested about the Panchayat raj and the zilla parishads. If the members and the Presidents of the panchayats will not get anything from the Government, then they will continue to act as judges in husband and wife quarrels in the villages. (Interrup-

tions.) Considering the advantages and disadvantages, the Minister should give some allowances to the sarpanches and presidents. Otherwise, they will never take proper care of the society.

For the city people, Government is giving water facilities in every house. But in the rural areas, people will have to go one mile or some furlongs to get drinking water or even water for bathing. The hon. Minister should at least give one well for each village and that will be helpful in providing them with good drinking water.

Dr. Samantsinhar (Bhubaneshwar): Mr. Chairman, before going on to the community development, I would draw your attention to the co-operative movement. While speaking on the President's Address, I described these co-operative societies as official co-operatives. As we are having managing committees in colleges and some of the Government managed high schools, similarly, to increase the number of co-operative societies and to show on record that they have improved and the co-operative movement, is successful. Such co-operative societies have been established, mostly with the official members. I know some of the co-operative societies where the revenue officers are the presidents and most of the local officials are members and their number is more than the non-officials.

In my own constituency there are three or four marketing co-operative societies which are managed under the presidentship of revenue officials. The main commodity that they deal in is fertiliser chiefly ammonium sulphate. We are spending a lot of money for bringing in ammonium sulphate from abroad. A lot of foreign exchange is spent on this. From the report submitted by Government you will find that a large amount of this ammonium sulphate has been given to the cultivators, but I doubt whether even 50 per cent of this quantity mentioned in the official report is actually given to the cultivators. I

know that most of this ammonium sulphate is sold in blackmarket by these co-operative societies of which, as I said, the revenue officials are presidents, for production of illicit liquor. Therefore, whereas on one side we are making the country dry and giving increased licences to foreign liquor shops; on the other side, in the name of more production for which we are bringing in more fertiliser, we are giving ammonium sulphate to non-cultivators for extracting illicit liquor. There is one marketing society in the locality where I live. The Tehsildar of that place is its President. I saw last year, in the month of May, that lots of gunny bags filled with fertiliser would go from that place to other places. The officials of the society used to enter in the records that all these fertilisers were given to some cultivators for cultivation, whereas actually those cultivators were not to be found in that village at all. Fertiliser is being distributed there in this way due to the negligence on the part of the District Food Officer, the Agricultural Officer and also brought this to the notice of the Assistant Development Commissioner. I do not know what has happened to this during the last ten months, but my information is that it is going on as before.

Before independence our co-operative societies were 'unlimited' societies. Now they have become 'limited' societies. 'Unlimited' means, if a society goes into liquidation and some loan remains unrealised that amount will be realised from the wealthy man. Therefore, co-operative societies were a terror to the villagers before independence. In spite of all the publicity and initiative there was no co-operation from the people and people were afraid of forming themselves into co-operatives. After independence we have tried to make the co-operative movement very popular. We wanted that co-operative societies should be increased in number. There was also increase in the number of co-operative societies. Its popularity is confined only to some

families and thus it has become more or less a family affair.

Sir, I come from the Chilka Lake area, one of the greatest lakes in the country. A lot of fisheries are there. There are many fishery co-operative societies. In some of these societies, if the eldest brother is the president, the middle one would be the secretary and the third one would be the clerk with the result that the profits and benefits are divided among the brothers in the name of co-operative societies. If this kind of co-operative movement is going to spread in the country, it is better that we stop it.

An Hon. Member: All the three work.

Dr. Samantsinhar: There is another important thing. The accounts of these co-operative societies are never audited. Even if they are audited, the audit reports are never followed. The reports would be in the office of the Registrar of Co-operative Societies. The interested persons, the president, the secretary or the clerk would go to the office of the Registrar, catch hold of some clerk there and see that the report is put in the waste paper basket or some other dark place where the light of sun or moon cannot enter.

Therefore, if we want to make the co-operative movement successful, if we want to make it to be of actual benefit to the people, the accounts of the co-operative societies should be properly audited, the defects found out should be remedial and the societies should be made to follow the recommendations made in the reports. Otherwise, Sir, there will be a colossal waste of public money and the good name which the Government has earned would be spoiled by these co-operative societies. We may say many things about the co-operative movement, but the people actually see how the people in these co-operative societies are wasting public money, how they are utilising the funds placed at their disposal and what amount of bad

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investments are made through these co-operative societies. I would, therefore, request the hon. Minister to look into this matter and do the needful before it is too late to mend these things.

Regarding community development, actually it is a good thing. For the neglected villages this movement is a good one. Of course, we must consider the resources that are at our disposal. According to our resources, let us see how far we have progressed. I say this because, where there is no community development scheme in any area the people of that area are eager to bring themselves under a National Extension Block or a Community Development Block. This shows that the people have realised their difficulties and they see some good work—may be very negligible—being done in the neighbouring area where there is an NES Block or a CD Block. That is why they think that if a Block is given to their area they will naturally improve.

In this connection, Sir, I would also request that the area under a village level worker or a gram sewak should be decreased. Now a very wide area is put under one man. In a month he has to fill in about 24 monthly reports and most of his time is spent in writing those reports. Where is the time for him to do field work? Therefore, the area should be reduced. Only one or two villages should be put under one man so that he can spend most of his time for agricultural production. Of course, there is a circular even now that he should spend 70 to 80 per cent of his time on increasing agricultural production, but in actual practice it is not being done. The higher officials also shift their responsibility to the village level workers. Thus they are over-burdened with work and they are unable to cope up with it.

Our villagers are very lethargic, very orthodox. They do not want to have any advancement. They are also

not willing to leave their old conservative methods of agricultural production. Therefore, we should take up some specific plots of some progressive tenants and the village level workers should give instructions to those tenants how to improve production. When the other villagers see the progress made by these tenants in these specific plots they will also be attracted, they will also take to these new methods and our agricultural production will increase. In these blocks there are primary health centres. The estimate for a primary health centre is given as Rs. 15,000. Out of this Rs. 15,000, Rs. 10,000 would be given by the Government and Rs. 5,000 by the people. We all know about the people's contribution. That is only in name. Actually, there is no contribution from the people, and the officials, in order to complete the work and fulfil the target, anyhow make up the thing and put up a house and complete the work, and then say, "It has cost Rs. 15,000". Actually, the primary health centre costs Rs. 10,000.

I have seen many primary health centres and even the Gram Sevak quarters are collapsing within five years. So, I plead that the houses should be better built and more money should be given. There should not be any discrimination as between the urban and the rural areas in this respect. In the urban areas we are spending much, and so why should we not spend much in the rural areas where the people need houses most? So, contributions should be set apart and we must have good buildings.

In these primary health centres, infectious patients are kept with other patients. There are six beds in each centre, and the infectious patients are also kept alongside the other patients. So, there is the susceptibility of other patients also being attacked with infectious diseases. Therefore, there should be more space given and there must be enough room for segregating infectious patients.

We all know that doctors and other educated people, are not willing to go

to the villages. So, the conditions in the villages, particularly in these blocks, should be improved so that they may attract educated persons and experts who can then go out and live in the villages. If we provide poorly built houses and less amenities for them in the villages, I think they would not be encouraged to go to the villages and serve the population there. What little thing we do should be well done and the amount that is to be spent in this direction should be spent well and not be wasted.

As regards minor irrigation projects, more attention should be given to them. There is much negligence. Even some of the extension officers, those who are required very urgently in the area, are not made available. Even the Agricultural extension officers are not available in many of the blocks. So, when we do a thing, it must be done thoroughly. I hope the hon. Minister will look into it, and whatever the mistakes that have been committed in the past might be corrected and let us hope that some good and thorough work will be done in future.

Dr. Melkote (Raichur): Mr. Chairman, Sir, if there is any Ministry of the Central Government which has to come in close contact with our population, particularly in the rural sector, it is this Ministry of Community Development and Co-operation. The population of our country and the innumerable villages in the rural sector of India make the problem certainly a very colossal one. If facts are faced correctly, one has to give credit to the amount of work that has been turned out by this Ministry during in the past ten years. At the time we won our independence. We were a country wherein education was at the minimum and where the needs of the country-folk, particularly in the rural sector, were so enormous and where the rural folk have been unattended to for the past thousands of years and more. It is fitting that in this situation, with poverty, particularly in the rural sector and especially the financial poverty, dogging us continuously,

the Government should have set up an organisation which has rendered yeoman service in the rural sector, and that factor has got to be taken into account in this discussion.

When the Plan started in 1952, even the planners themselves did not know, in the beginning, in which direction the nation should move. From the amount of money spent at the different projects, during the first three years of the Plan, one could clearly see that the real headway was made only in the fourth or the fifth year of the first Plan. If, therefore, development in the community projects has taken shape and has speeded up, it is only for the past five years, and during this period of about five or six years, the number of development blocks and the total development in the rural sector are so enormous that it staggers one to see the situation. It is very easy to criticise the whole problem. Lapses there are bound to be. We are not putting out our talents of the country in the rural sector. We have taken the matriculates and have tried to give them some kind of a training, maybe, for about six months or a year, but we expect expert work from them in every direction. The rural economy is such that even the experts have felt unable to solve the problem, and here, we are expecting the rural development officer and the village level worker to perform miracles.

If the problem is looked at from that point of view, nobody would deny that the Plan and the policy are correct; that they are taking a definite shape. It has been said that a time-lag is necessary. But the criticisms made here; particularly, by my hon. friend who was the Minister of Food and Agriculture, Shri A. P. Jain, were very valid, and some of the criticisms made here were also very correct. But, then, if we go to the rural sector and try to analyse the situation, we will find that the rural population is totally dissatisfied not merely with the Government; they express the dissatisfaction even about

[Dr. Melkote]

us, Members of Parliament, when we go there. The criticism that they level against the Government, is also against us, the Members of Parliament themselves. And we set forth all these criticisms in Parliament by expressing our views.

But all this will not solve the problem. The problem can and will be solved only when politicians and the educated section go back to the villages and try to render service to the village sector which is long factor. It is true we have been exploiting them and the exploitation is still going on. If there are some criticisms made, criticisms even against us, they are valid, for, we have all to go out and find out what exactly is the trouble, there like in the rural sector.

14 hrs.

The aspect of democracy, namely, democratic decentralisation which is being brought in, in the shape of Panchayat Raj, is an excellent one. It will test the mettle of the rural leadership; it will test the mettle of the politician and the parliamentarian as well as that of the Government. What is wanting in the village sector is a realisation by us, both parliamentarians and the Government, of what has to be done. The community development administration, in the beginning, in order to enthuse the villagers, came forward with the proposal that 75 to 80 per cent of the money that is needed by the village sector would be given by the Government—whether it is the State Government or the Central Government is immaterial—and that the local villages themselves ought to come forward with the balance of the amount. From a theoretical point of view, this is perfectly correct. But when we go to the villages, what is it that we see? 80 per cent of the population of the country live in the village sector, out of whom about 20 per cent are totally unemployed. Another 20 per cent is in employment

which is almost bordering on unemployment. They have a certain amount of partial employment. It is only about 30 to 35 per cent of the population who have some kind of stable employment. Even out of that, there are only 3 to 4 per cent that can subsist through the year by their efforts. It is from this sector of 30 to 35 per cent of the population that we expect some kind of contribution. If this expectation was only that much, I could very well understand it. But the expectation is that the total village, as a whole, should come forward and donate either in the shape of labour or otherwise.

Who is it that then donates even in the village sector? The little moneyed man considers it *infra dig* do work; he may offer a little money, but that money is not very much. The unemployed person, who has no other work and has to depend on some source to obtain a living, is asked to give his labour service free and they are unwilling to do this. Therefore, if 30 to 40 per cent of the people are not enamoured of this programme, it is entirely due to this factor. The little-moneyed-man who wants this kind of rural employment—not that everybody does not want—benefits by it, because he has to cart his produce to the market; he has to go frequently to the cities. Therefore, he is enamoured of this type of rural improvement. The rural over employed man, even today, finds it very difficult to send his children for education, because he has not got the wherewithal. He does not use the roads in order to carry grains to the market, because he has no land at all to produce grain. Nearly 40 per cent of the village sector is of that type and to expect voluntary contribution from them is expecting very much.

So, if we want to enthuse the village sector, we have got to make an analysis of the rural population, find out the particular economy, of each

group, find out to what extent they can actually contribute financially and to that extent if we can expect monies and if that expectation is not fulfilled, then the community development project complain. But where village people themselves are not capable of contributing that much and if the unemployed are very great, if there the Government came forward and said, 'Since the economy of the village is rather poor, we would ourselves contribute a little more' and if the unemployed labourer who works on the community development project is paid his due for the work that is done there—or maybe a little less—that would create some enthusiasm in the village sector, much more than what it is doing today.

This aspect of the question is missed and the well-to-do men in the village are trying to exploit the unemployed. Even in villages which are getting on very well and where there are well-to-do people, they are not coming forward. If, therefore, a change has got to take place, this aspect of looking at the rural question is very necessary.

We have been developing the rural sector. But if we make an analysis of what is happening in the country today we can definitely see the shifts in favour of the well-to-do unit in the rural sector and not in favour of the unemployed, the underdog who really needs attention.

14.05 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The amount of money that has been spent in the first and second Five Year Plans on irrigation alone is somewhere about Rs. 1400 crores. On agriculture, community development, education, health and various other items moneys are being spent. The benefits of all these things go to the main river valleys the already better off villages really not to the poorer

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rural sector. The Main river valleys are given dams and with that irrigation, the commodities produced are rice, sugarcane or jute, which fetch the greatest amount of money. It should be brought to the notice of the House that India is one of those countries growing the maximum amount of rice in the world. Still we are falling short of it. If further scope is given for irrigation it is only for growing rice, sugarcane or jute. It is this growth of rice which takes the maximum amount of labour, bull-power, manure—fertilisers or natural—capital investment and water. Instead of taking up bigger projects, if we took up projects for every 100 or 200 square miles in the catchment area, there would be a dam on each of the village riverlets and water should be flowed not only for the growing of rice, but other dry crops also, because a balanced diet is necessary. More and more rice is being taken by the urban population. They eat it on account of the ease with which rice can be cooked and for avoiding the difficulty of obtaining costly fuel.

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): Rice is easily digested.

Dr. Melkote: Mere rice-eating is rather very bad; we want more dry crops yielding other types of cereals to be grown. Considering the amount of rice grown per acre also, at best the average is about 800 lbs per acre. It is said that it has gone up to 1300 lbs. in some places, but in countries like Egypt and China, the average is 3000 lbs, which is about two and a half to three times more. With a pair of bullocks, in some parts, because the land is so fertile, a farmer is able to cultivate about 50 acres of dry land; he just tills it and sows and the crops come up there. But if it is converted into an irrigated crop either sugarcane or rice at best with a pair of bullocks, he can cultivate about 2 or 3 acres and not more than that; which means, more bull-power,

more man-power, more capital investment, more fertiliser, etc., which are not available. And all this for the growth of rice which we are already growing much more than any part of the world and which is again for the benefit of the urban population and not the rural whose diet is other than rice. If the same water is allowed to be utilised for growing dry crops in the village sector, without further fertiliser, manpower or bull-power, it is said that there can be 200 to 400 per cent increase in crop production. So, instead of concentrating on the main river valley projects, this water resources be made available quickly for small projects, costing from Rs. 50 lakhs to Rs. 2 crores, then, the number of acres that would come under that would be about 10,000 acres; also, the sub-soil water would rise, which means more forest and more pastures. Thus without any further investment of money, men, cattle or fertilisers, the food problem can be solved at least to a degree.

The same amount of water which is made available for rice crop can be utilised for four or five times the area of land for growing a dry crop. This aspect of the question is not being attended to and the whole Plan is going in the wrong way. This diversion of money from wet irrigation towards the dry sector so that the village sector can be benefited by means of the water, is a point which has got to be attended to, particularly when we are considering the question of rural areas. I will stop here, because I am not discussing food production. All I wanted to say was that the attention of the community development project should be diverted towards providing more water facility for the bigger rural sector.

Coming to small and minor irrigation projects, it may be 3 to 4 lakhs or a little more. They are in a series. In the catchment area, downwards, one after another, the tanks are built. In a particular season when the mon-

soon is heavy the upper tank breaches and water flows out, so that a series of tanks below also breach. The waste weir is meant to take away that surplus of water quickly. Today about a thousand tanks per annum or probably more are being breached. Enourmous sums are being invested, but the repairs take place sometimes 3 or 4 or 5 years later, to the detriment of growth of food crops and the economy of the village sector. As a greater preventive measure, the weirs should be enlarged and, if people, in order to cultivate the other half an acre or one acre of land, act in away which harms the weir itself, that should be penalised. Apart from that, they should be lengthened so that when the waste water comes in, it is quickly discharged and the damage that is generally caused to the lower tanks can be prevented. Just like the preventive aspect of health in the case of human beings, there is the preventive aspect of the health of tanks which should also be attended to. This is a very important aspect which has not yet been attended to adequately and I hope it will be looked into.

Though I would have liked to refer to some other points also, for want of time I shall not refer to them.

Shri D. A. Katti: I am sorry that Shri Dey is not here, because I am going to refer to some of his writings. Shri Dey, the Minister in charge of Community Development, in his foreword to a book entitled 'A Guide to the Study of Community Development' while writing about the philosophy of Community Development, puts one question. His question is: "should man barter his soul for the elementary needs of life?" He further says that democracy will not survive if it cannot find an answer to this question and that Community Development is an all-out quest for the answer. Thus he makes it clear that the Community Development is charged with

a great mission that its functions relate to the social as well as economic or physical well-being of all the people. But he is of the opinion that individual freedom and human dignity have been very highly prized in this country and through the proclamation that every soul is potentially divine he says that the lowliest of individual has been defied. That is why he thinks that there is need to achieve only physical well-being, without sacrificing the individual freedom and the human dignity that are already there. It is because of this pre-supposition, I think Community Development encompasses only such aspects which have got or which relates to physical well-being and not to other aspects.

An Hon. Member: That is not correct.

Shri D. A. Katti: I will show it. The question is whether really every individual in this country enjoys that freedom and that dignity which people enjoy in a decent human society. Many people speak here very highly of our culture, of the spirit of tolerance, spiritualism, deification of man and what not. But these people who say all these things refuse to see the ugly realities. The reality is that in the name of deification of man...

Shri B. S. Murthi: They do not want to see them.

Shri D. A. Katti: They refuse to see them. Not only do they not want to see, they deliberately refuse to see the realities. In the name of deification of man, the very humanity has been humiliated. In the name of culture, the caste-system which condemns eternally the degradation of millions of human beings, is upheld. In the name of tolerance, the slavish mentality is perpetrated. Ours is such a social order, which denies human dignity to millions of human beings.

The other day, Dr. Radhakrishnan, our Vice-President, said:

"A system which denies the human dignity of man cannot last long. It must crumble down."

But here our caste system, our social order, which in the meanest possible manner takes away human dignity from millions of people, still exists. Therefore, the time has come to exterminate it completely in order to help the creation of a healthy society in the place of one which is sick of so many evils.

I would like to refer, in this connection, to the remarkable observations made by our hon. Prime Minister, Pandit Jawaharlal Nehru. While laying the foundation stone of the Jankidevi Mahavidyalaya, a girls' college in Rajindra Nagar he said:

"It is only by a revolution in society that India could break through the fetters which had held down a large section of people in hatred and suppression for centuries. Only then can we face the new world and its challenges."

He further called for a drive to change society by giving up old prejudices and ideas. He also wanted a change of the structure which encouraged caste system. He referred to the caste system and said:

"It has suppressed people for centuries and has done great injustice. Its effects have been far-reaching in society, in our thoughts and even in politics, and continues to this day."

In view of that the Prime Minister very rightly says, it is very difficult for me or anybody else to agree with Shri Dey when he says that individual freedom and human dignity are highly prized here and the lowliest of the individuals have been defied. Therefore, Community Development, which, as Shri Dey has put it, is an all-out quest for an answer to the question "Should man barter his soul for the elementary needs of his life" should, I think, aim at the change of the structure of society which denies

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human dignity and which breeds all kinds of inequalities. But, unfortunately, in all the nation-building programmes, this issue of the change of the structure of society is most deliberately sidetracked and is not taken into consideration at all.

It is the responsibility of every democratic government to establish social equality, which is not done here. And in this country where social inequalities exist, where the society is based on graded inequality, such establishment of social equality is the most important thing which the Community Development can rightly do, but it has not so far touched this problem at all. Any change in the people, change in their outlook and change in their ideas, all these can be brought about only by a change in the social order. Without that, nothing can ever be achieved in this direction.

When the world is marching ahead towards a world community, here the people are not prepared to give a mighty shake to our worn-out social order which has been the root-cause of the disintegration of the society and which has prevented the masses from constituting themselves into a community. Some hon. Member has rightly observed: when there is no community, what are you going to develop? That is a very pertinent question. Where is the community? Because of the present social order, the masses have not been able to constitute themselves into a community. There is no community. We are still to have a community here.

Then, there are some programmes like social education programme, social welfare programme and so on. I do not know what these programmes are. Probably, according to the present programme, social education means adult education and social welfare means welfare of women and children. It is a misnomer to call them by those names.

A mistake has been committed by us, by following the pattern which is followed in other countries. But we have forgotten the fact that the society in other countries differs materially from the society here. Whenever you take up such programmes, you must take into consideration the social background. But that has not been done here. So far as social welfare is concerned, what the Community Development Ministry is doing in the name of social welfare is for the welfare of women and children, I do not know.

Here also I would like to refer to the hon. Prime Minister's speech.

Shri B. S. Murthy: May I correct the hon. Member that Community Development has not undertaken any social welfare but it is trying to develop self-help and self-reliance in the community and persons constituting the community?

Shri D. A. Katti: I am referring to the same. That is why I want to say that the job of Community Development is this and Community Development is not doing that. That is why I want to say that Community Development is ill-conceived. That is what I want to say. You are mistaken.

In respect of women's welfare I would like to quote again our hon. Prime Minister. I am reading from the newspaper cutting. It says.

"Mr. Nehru said he had heard many people in speeches and religious discourses glorifying illustrious Indian women like Sita, Savitri and Damayanti; but in their thinking these people were against getting their due position in society; and they were against any change in the present structure of society."

Can the hon. Minister in charge of community development tell me that community development in the name of social welfare which is out to do some good to the women is trying to

secure due position for the women? They are unnecessarily saying that they are doing something for the women and children. The parents of the children are better caretakers than community development. That is why I say that the whole scheme of social education and social welfare is ill-conceived. They must be well planned in this direction. Community development should seriously think about this aspect. I hope a good deal can be done. It will be a golden day in the history of this country when responsible people will realise that the present social structure is the mother of all the misfortunes and has given rise to the reaction, inertia, superstition, orthodoxy etc., which could so successfully stunt the growth of Indian society.

Then I would like to speak a few words about the programmes that are there before the community development. When I look to these programmes which are already there before the community development, I find that community development is meant not for the whole community but for a section of the community. I say this because of some reason. Village is the field of its operation. Community development aims at developing the rural areas. They are suffering from all kinds of weeknesses, tragedies and misfortunes. They need social emancipation, cultural emancipation and what-not. They need everything. They are sick people and you want to lift them. But in order to do that what are your programmes?

Before speaking about programmes I would like to say that this is the condition of the village. That village is required to be uplifted in every respect. But what is the structure of the village? The village is divided into different groups based on castes. There are some land-holders. There are a few big landholders. There are petty landowners. Some people are engaged in village crafts. The rest, about 40 to 50 per cent of the peo-

ple, are landless agricultural labourers. So many hon. Members spoke as to how to improve agriculture and increase production. Community Development is doing something in that respect. Community development is giving improved seeds. Community development is giving the implements. Community development is organising lectures to tell the farmers as to how to grow more. Many things are being done. But one who is a landless agricultural labourer in what way is he going to get the benefit out of this programme? There is no programme for him.

Take the example of the programme of rural housing. In the case of rural housing also he is not able to get the loan. He cannot start a village industry because he cannot be given any loan. When Government comes forward to give the loan the man who has to receive it has to prove his solvency and as these are unfortunate people who are permanently insolvent they cannot get any loan. That is why it is impossible for them to get even a pie in order to start village industries. They cannot have any loan or help from the Government for housing purposes.

Then there are recreational and cultural programmes. With hungry stomachs they have got no attraction for your cultural programmes. Then they have the adult education scheme. In the name of social education some adult education classes are run. But they are very few. I have visited some such schools. I found that there was no response from the people. For those who are hungry this adult education has got no meaning.

There is a programme for polarising the smokeless chulha. When there is nothing to cook on the chulha, whether it is smoky or it is smokeless, your programme is not going to help.

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Then, the Gram Sevaks go to teach the people as to how to save money. In what manner are you going to help a person who is hungry, who cannot save anything, who has not got anything to eat? Your programme is not going to help such a man.

Some farmers were brought to Delhi to see the World Agricultural Fair. I asked some people, "have you been benefited by seeing this"? I know agriculture. I have tilled the land and I know it very well. I went to the Fair and could not follow anything when I saw the World Agriculture Fair. I asked the farmers who had come, "Have you been benefited after seeing this World Agricultural Fair"? They said that it was a good chance to see Delhi and for that they came.

I ask whether from such programmes the man who is a landless agricultural labourer is going to get any benefit. He cannot share the benefits which can accrue to the people by community development measures. But he has to share the sacrifices. He cannot share the benefits but he has to share the sacrifice. During the last seven years the people's contribution has been of the order of Rs. 82 crores. But these are the people who have not been able to get any benefit out of the community development programmes. They have contributed towards it. Greater contribution comes from these people. But that is how in the name of community development these poor people are being sacrificed. That is what I allege.

Then community development aims at improving the economic condition of the people. Community development concerns the village people. How can you do this? You cannot do this by constructing roads. You cannot do it by constructing wells. You cannot do it by starting adult education classes. You cannot do it by having crop campaigns. In order to improve the lot of the people in the

villages you must aim at land reforms. Radical land reforms must be there. But they have such land reform measures which are in no way effective and which are not able to bring about any good. In the name of land reforms tenancy law is there, abolition of intermediaries is there, security of tenure is there and imposition of a ceiling on land-holdings is there. These are the measures which have been adopted by the various State Government. These are very timid and half-hearted measures—I may call them impotent measures—even against such measures our Swatantra friends and reactionaries are crying at the top of their voice. They are not going to disturb in any way the present structure of land problem. The land problem cannot be solved by these measures. In order to have land reform there is only one remedy and that is to nationalise the agricultural industry. That alone will help to improve the lot of the persons who live in the villages.

But how can community development do this? The Community Development Ministry cannot do this. It is for the hon. Minister of Agriculture to do it. It is he who can do it. Therefore the position of community development is like that of a jester in the circus. Community development is all-embracing and all-pervading. It conceives everything but produces nothing. That is my view.

Shri B. S. Murthy: Three cheers to you!

Shri D. A. Katti: It is not going to do any good.

An Hon. Member: He says 'jester'.

Shri D. A. Katti: You might have seen.

An Hon. Member: What is the circus?

Shri D. A. Katti: I may say 'a joker in a pack of cards'. It will suit every

card. That is the position of community development. Of course, the hon. Ministers cannot help it because this is the programme which is kept before them.

Then, these Gram Sewaks are asked to go to the villages. Some hon. Member has rightly observed—I think Shri Jain said that—that the Gram Sewak has to shoulder all the burdens. Neither Shri Murthy nor Shri Dey nor any Development Commissioner goes to the villages in order to change the outlook of the people. It is the Gram Sewak who goes.

Shri Ansar Harvani (Fatehpur): They tour very extensively.

Shri D. A. Katti: I have met some Gram Sevaks and I have found that the Gram Sevaks do not know their job. The Gram Sevaks have not changed their own outlook, how can you ask them to change the outlook of the people? There even the great Mahatmajis have failed. It is only by changing the economic and the social structure that you can change the outlook of the people, not by sending gram sevaks to the villages.

Shri B. S. Murthy: Has the hon. Member changed the outlook?

Shri D. A. Katti: Had I been a conservative, had I been a reactionary, I would never have said this thing. I have even sympathised with the ladies. Some hon. lady Member said that the hon. Members should have sympathy for the ladies. But she never said that the ladies should be given their due share, their due position. I am doing this because I am having progressive views.

So, the Ministry of Community Development has not been able to do any good. It has not been able to change the outlook of the people. It has not been able to change their economic conditions. They have done nothing. Community development is simply meant to construct some roads. Some hon. Member said that good roads were converted into bad roads

because of the community development programme. I have also come across such things. Community development is constructing buildings for the schools. All this was being done successfully by the local boards men. Why spend hundreds of crores of rupees? You have already spent Rs. 200 crores in the past and you are going to spend Rs. 400 crores in the future, that is, in the Third Five Year Plan. I believe that this is a national waste. This is an unnecessary burden on the Exchequer. Therefore, the Community Development Ministry should go.

Shri Braj Raj Singh: What will happen to the Ministers?

Shri B. S. Murthy: They will take care of themselves.

Shri Surendranath Dwivedy (Kendrapara): They will register themselves in the Employment Exchange!

श्री रामचंद्र (नगरपालिका): उपाध्यक्ष महोदय, जिन भाइयों ने भव तक सामुदायिक विकास मंत्रालय की डिमांड के बारे में भावण दिए हैं, उन्होंने उन विकासों को मदन के नामने प्रस्तुत किया है, जो कि एप्रीकल्चरल एप्रीकल्चरल नेवरजं और नैडलैंस नेवरर्म का जिकर करते हुए यह विचार प्रकट किया है कि उन के लिए सामुदायिक विकास मंत्रालय क्या कर सकता है और कहां तक करता है। कल उम तरफ के बैचिड में जब एक बहिन जी ने यह कहा कि उमीन दिए दिना सामुदायिक विकास नहीं होगा, तो तुरन्त एक भाई का रेप्लाई आया कि उमीन रबर नहीं है। यदि इन वृक्षिकोण से हम सामुदायिक विकास पर बाद-विवाद करें, फिर याहै हम उम पर आठ नहीं, दस पटे भी क्यों न लगें करें, तो उम का कायदा बहुत कम होगा, या होगा ही नहीं। इस सम्बन्ध में मैं जाऊं की आनंद प्रदेश का एक उदाहरण देना चाहता हूँ। नहकार मंत्रालय कहता है कि कोषापरेटिव कल्टीवेशन को बढ़ायें। शीक

[श्री रामम्]

है। आनंद प्रदेश में कई सालों से—पिछले जमाने से—फ़ील्ड नेबरर्ज़ को-आपरेटिव सोसायटीज़ काम कर रही है। पिछले साल आनंद प्रदेश गवर्नरेंट ने जमीन उन से—सैइन्सेम लेबरर्स में—खींच कर आवश्यन की और आवश्यन करने के मायने ये हैं कि जिस के पास पैसा है, वह उम जमीन को खरीद देगा। इस प्रकार में नैडलैम नेबरर्ज़ के हाथ से जमीन खींच कर जमीन वालों को दी जा रही है, लेकिन फिर भी यह कहा जाता है कि हमारे पास जमीन नहीं है, कहां में बट्टवारा करें, आवादी बढ़ती है, जमीन कैसे बढ़ेगी, आदि। लेकिन सरकार यह नहीं सोचती कि जहां तक हो सके, वहां तक तो करना चाहिए। हम देखते यह है कि जहां तक सौकाहा है, उस का भी ठीक इस्तेमाल नहीं किया जाता है। बंबर लैड्ज़ को डिस्ट्रिब्यूट नहीं किया जाता है। ढो बंबर लैड्ज़ को कल्पित करता है, उस को पट्टा नहीं मिलता है। मैं यह निवेदन करना चाहता हूँ कि इस तरीके में हम कम्प्यूनिटी का डेवेलपमेंट नहीं कर सकते हैं। इस पर विचार करना चाहिए। नेकिन में इस की जिम्मेदारी सामुदायिक विकास मंत्रालय पर नहीं ढालता हूँ, क्योंकि इस का ताल्लुक सारी सरकार की पालिसी से है, इसका ताल्लुक स्टेट गवर्नरेंटमें से है, इस का ताल्लुक हर एक मंत्रालय से है। जहां तक सामुदायिक विकास मंत्रालय का सम्बन्ध है, उस का काम तो सिर्फ़ एडवाइस देना, प्राप्ताम बनाना और ग्रान्ट्स देना ही है। लेकिन एस्ट्रीक्यूशन में कितनी कमज़ोरियां हैं, पैसे कि कितनी बरबादी हो रही है, उस का पता हम को सहकार मंत्रालय और कम्प्यूनिटी डेवेलपमेंट मंत्रालय की रिपोर्ट से नहीं चलता है। उन से एक बात मालूम होती है कि इस बारे में एडमिनिस्ट्रेटिव विजिलेंस टीम कुछ काम कर रही है। ठीक है, लेकिन इस टीम के आवजरबेशन्ज क्या है, वे हमार सामने नहीं रखे गए हैं।

छिल्का लेक की तरह हमारे यहां भी एक कुलेस लेक है, जहां पर सरकार की चालीम हजार एकड़ जमीन है। उम जमीन पर राइस का उत्पादन करते हैं। वहां पर महकारी आधार पर काम करने के लिए कुछ लोग को-आपरेटिव सोसायटी बनाना चाहते हैं, तो रेवेन्यू डिपार्टमेंट उन को कहता है कि पहले केनेक्टर इस बात की गारंटी दे कि वह तुम को जमीन देगा, फिर हम तुम्हारी सोसायटी को रजिस्टर करेंगे। इस प्रकार का भगड़ा वहां पर चल रहा है। मैं यह निवेदन करना चाहता हूँ कि सामुदायिक विकास मंत्रालय को सब विभागों के काम को को-आधिनिंट करना चाहिए और नागरिकों का काम करना चाहिए। यह उमों की जिम्मेदारी है और अगर वह यह भी नहीं कर सकता, तो फिर वह क्या कर सकता है? हमारे यहां पिछले रेवेन्यू मिनिस्टर श्री बैकटाराव जी के जमाने में एश्रीकलबरल नेबरर्ज़ की सोसायटी को रजिस्ट्रेशन नहीं मिला, जब कि नैडलाईज़ की बोगम सोसायटी की रजिस्ट्रेशन दे दिया गया, जिस का नतीजा यह हुआ कि उसने जमीन पर कब्जा कर निया। एडमिनिस्ट्रेटिव विजिलेंस का कहां तक काम होता है, कैसे काम होता है, उस की रिपोर्ट हम को दी जाये, तो योड़ा बहुत फायदा हो सकता है, लेकिन ऐसी रिपोर्टों में हम को कोई इन्फ़ोर्मेशन नहीं मिलती है।

श्री ब० स० मूर्ति : कौन मी रिपोर्ट माननीय सदस्य को चाहिए?

श्री रामम् : को-आपरेटिव डिपार्टमेंट में जो गलतियां हो रही हैं, उन के बारे में और कुलेस लेक में सोसायटी के रजिस्ट्रेशन के बारे में और फ़ील्ड नेबरर्ज़ को-आपरेटिव सोसायटी की जमीन के बारे में विजिलेंस

दिपाटमेंट कोई इन्कमेशन दे रहा है या नहीं।

श्री ब० सू० भूति : विजिनेस डिपाटमेंट?

श्री राम्भ० : एम्बिनिस्ट्रिटिव इन्टेलिजेंस डिपाटमेंट की जो टीम रखी है, उस की रिपोर्ट।

डीसेंटलाइजेशन और पंचायती राज के बारे में कहा जाता है। मैं आप के मामले उम का एक उदाहरण रखना चाहता हूँ। प्रोशाम में गलती नहीं है। वह ठीक है। उम पर अमल करना चाहिए, यह हम चाहते हैं। लेकिन हम देखते हैं कि उस प्रोशाम के लियाफ एक्स्ट्रीम्यूशन हो रहा है और मन्त्रालय उस के बारे में हम को कोई वाकफियत नहीं देता है। नलगांडा डिस्ट्रिक्ट में जिला परिषद् में कांग्रेस के अलावा दूसरे दूसरे लोगों की मैजारिटी बन गई, तो प्राविधिक्यल गवर्नमेंट ने बाईं-नाज की घोषी कमज़ोरी का फ़ायदा उठा कर तेलगाना रिजन के दूसरे जिनों ही नहीं, मान्प्र के दूसरे ग्रामों के एम० एल० सीज० से उम मैजारिटी को माइनारिटी में बदल दिया। गवर्नमेंट की तरफ से डीसेंटलाइजेशन की बात की जाती है और यह कहा जाता है कि लोग अपनी इच्छा के अनुसार एम्बिनिस्ट्रेशन करें, लेकिन वह लोगों के रिजेंट को मानने के लिए तैयार नहीं हैं। इसी कारण इतना ऐसा भी इतना समय लेकर करने पर भी हम में सफलता नहीं मिलती है।

को-आपरेशन के हिट्टी मिनिस्टर जानते होंगे कि आबंट विलेज में ऐसा हुआ कि जहाँ पर कि हरिजन दो तीन सौ हैं, वहाँ तो शिल्पयन्ड कास्ट्रम की रिजेंट सीट नहीं दी गई, लेकिन जहाँ आपर कास्ट्रम के लोग जायदा हैं और निकं तेग़ह आदमी भंगी हैं, वहाँ रिजेंट सीट दी गई, क्योंकि कांग्रेस का इरादा था कि रिजेंट सीट को भी अपने

हाथ में ले ले और पंचायत को अपने कानू में रखे। जैसा कि एक भाई ने बताया है, हर एक गांव में ऐसे बाले, जमीन बाले अपने हाथ में पंचायत को रखने का इरादा रखते हैं और अगर सरकार भी उन की मदद में जाए, तो इस प्रोशाम का कोई फ़ायदा आमीण जनता को नहीं हो सकता है।

श्री ब० सू० भूति : माननीय सदस्य ने हरिजनों में मेहनत करने के लिए क्या किया है?

श्री राम्भ० : सरकार माननीय मंत्री के हाथ में है। करोड़ों रुपया रखा है। वह कैसे खर्च करते हैं, यह हम पूछ रहे हैं। और वह हम से पूछ रहे हैं कि हम ने हरिजनों में मेहनत करने के लिए क्या किया है।

Shri B. S. Murthy: Sir, I wanted to know because that is an area from which the hon. Member comes. I would like to know whether he has attempted to help these Harijans; if so, whether he has succeeded or failed. I am not talking just to twit him.

श्री राम्भ० : हम लोग जो कुछ करते हैं, जो भी कोशिश करते हैं और हमारे लियाफ जा कर डिस्ट्रिक्ट लेवल पर और राष्ट्रीय लेवल पर आप नैंडलाइं की मदद करते हैं तो हमारी कोशिश का जो नतीजा हो सकता है, वह आप समझ सकते हैं, इनके बारे में हम से पूछने की आपको आवश्यकता नहीं है।

कोशोप्रेटिव जो आप युक्त करते हैं, वे अच्छी हैं, लेकिन हमने देखा है कि जो भाई हमारे नैंडलेस हैं, उनको क्रेडिट नहीं मिलता है। आप कहते हैं कि जो २५ या ५० लखे दूसरों को मिलते हैं वे उनको भी क्रेडिट के तौर पर मिल जाते हैं। लेकिन मैं आपको बताना चाहता हूँ कि गांवों में कुछ महाजन नांगों के हाथों में कहीं कहीं पर कोशोप्रेटिव मोसाइटीज चली जाती हैं तो जो गरीब

[श्री रामम्]

किमान है या जो नैडलैम पैजेंटरी है, जो मिडिल क्लास के किमान हैं, उनको क्रेडिट नहीं मिलता है और उस रूपये को ये महाजन लोग अपने हाथ में ही रख लेते हैं और उसका अपने लाभ के लिए इस्तेमाल करते हैं। यह चीज है जोकि आपके देखने की है। मैं मंत्री महाराष्ट्र में पूछता चाहता हूँ कि व्या इम तरह में डेमोक्रेटिक डिस्ट्रिलाइजेशन हो सकता है कि जब कभी भी सरकार का दबल होना है तो वह वैसिटड एंटिरेस्टम के हक में हो, और जो गरीब हैं, उसके हक में न हो? सरकार को चाहिये कि वह गरीब लोगों की तरफ ज्यादा ध्यान दे।

जिन के पास दमीन है, आप चाहते हैं कि वे प्रोडक्शन को बढ़ायें और उनके लिए आप इम्प्रूव्ड मीडिस भी दे रहे हैं, अच्छी किस्म के बीज भी दे रहे हैं? यह बात ठीक है कि लोग इन मीडिस के लिए तड़प रहे हैं और चाहते हैं कि इनको सम्पार्दा किया जाए और उनको दिया जाए। यह काम आगे भी बढ़ रहा है। लेकिन मैं आपको बतलाना चाहता हूँ कि इम्प्रूव्ड मीडिस के नाम पर भी कुछ लोग हैं जोकि कायदा उठाते हैं, मूलाफ कराते हैं। प्राजक्त देखा जा रहा है कि जो मीडिस सम्पार्दा किये जाते हैं उनमें बीज भी नहीं होता है लेकिन वे बिक रहे हैं। इस चीज को रोकना आपका कर्तव्य है और यह देखना भी आपका कर्तव्य है कि अच्छी क्वालिटी का बीज लोगों को मिले।

जब हम रिपोर्ट को देखते हैं तो पता चलता है कि सभी दिशों में तरक्की हुई है। लेकिन मैं आपको बतलाना चाहता हूँ कि दो साल हो गए हैं जबकि केन्द्रीय सरकार ने नमूना-बाईनिंज हर स्टेट की सरकार को भेजे थे। लेकिन आज तक इन नमूना बाई-नाइज के मुताबिक कोश्चोरेटिव एक्ट मूर्छों में नहीं बन पाए हैं। इनके मुताबिक पूराने एक्ट में एमेडमेंट्स नहीं हो पाए

हैं। मैं आपको यह भी बतलाना चाहता हूँ कि जितने भी नामिनेशन सरकार की तरफ से हो रहे हैं वे उन्हीं लोगों में से हो रहे हैं जो महाजन हैं। चाहे विलेज कोश्चोरेटिव हों, चाहे शूगर फैक्ट्रीज हों या कोई और सोसाइटीज हों, इन्हीं लोगों को नामिनेट किया जाता है और इसका नतीजा यह होता है कि कोश्चोरेटिव मैक्टर को नुकसान पहुँचता है। मैं चाहता हूँ कि गड्ट टाइप के आदमियों को नामिनेट किया जाए।

गांवों को एक यूनिट बना कर आप कई कई लोगों को एप्लाइट कर रहे हैं। विलेज लेबल वर्कर है, बी०डी० थ्रो० है, एक्सेशन आफिसर है, सोशल एजुकेशन आफिसर है, और इसी तरह के दूसरे लोग हैं और इनकी आप एक कलार खड़ी कर रहे हैं। अभी दस दिन की ही बात है कि गंटूर जिले की चार तहसीलों में, प्रांध्र प्रदेश में, १,००० विलेज आफिसर्स ने काम छोड़ दिया था और तनस्वाह बढ़ाने की मांग कर रहे थे। इसके बारे में वहां के रेवन्यू मिनिस्टर ने भी बताया है। आप गांवों को देखें तो आप को पता चलेगा कि वहां पर पुराने पटवारी हैं, पटेल हैं बपाडामी हैं और जब मे पंचायतें स्थापित हुई हैं तब मे वहां बिल कलैंबटर, कलंक इत्यादि और हो गए हैं। जब कोश्चोरेटिव सोसाइटीज शार्डी तो यह कहा गया कि इनके लिए भी कुछ स्टाफ होना चाहिये। जो पुराने विलेज एम्प्लायीज थे, पटवारीज पटेल इत्यादि उनको तो कम तनस्वाह बिलती भी २६ या २३ रुपये और उनको इसी तनस्वाह पर काम करना पड़ता है लेकिन जब पंचायतें, कोश्चोरेटिव सोसाइटीज इत्यादि बनी और उन्होंने जो स्टाफ रखा उसको अधिक पैसा दिया गया। इस तरह से आप देखें तो आपको पता चलेगा कि जो पैसा है वह ज्यादातर एडमिनिस्ट्रेशन पर लर्ज होता जा रहा है और जो डिवेलपमेंट का काम

है, उस पर बहुत कम खर्च हो रहा है। गांवों में एक तो श्रोल्ड मिस्ट्रिम के पटवारी, पटेन इत्यादि है, उनकी तनस्वाह का खर्च है, जब से पंजायतें आई हैं, तब से एकाउंटेंट्स इत्यादि को रख लिया गया है और कोओ-प्रेटिव मोमाइटीज जो बनी है, उनका स्टाफ भी है जिसकी तनस्वाह देनी पड़ती है। इन सब की तनस्वाह, थोटे से गांव में, लोग नहीं दं सकते हैं क्योंकि उन से आमदनी डटनी नहीं है। इस प्रावनैम को आप केंद्र साल्व करना चाहते हैं, यह मैं आपसे जानना चाहता हूँ। आपका इसके बारे में कुछ प्रोग्राम नहीं है। इन सब का आपस में कोअंडेनेशन भी नहीं है। उत्पादक कामों में पैसा खर्च न हो कर इन अनुत्पादक कामों में खर्च हो रहा है। आज हम तहसील नेवन पर ब्लाक्स बना रहे हैं। पहले ही शुरूने तहसीलदार हैं, रेवन्यू इंस्पेक्टर हैं, पटवारी हैं, एक रेवन्यू सेक्शन है। उसके बाद डिवेलपमेंट इंस्पेक्टर में भी हम रेवन्यू प्राफिसमें को नौकरियां दे रहे हैं। यह जो ड्यूटिकेशन हो रहा है, इसको रोका जाना चाहिये और जो बिना मतलब प्रेमा खर्च हो रहा है, उसको बचाया जाना चाहिये। मैं समझता हूँ कि जहां पर टैक्नीकल असिस्टेंट की जरूरत हो वही तो नौकरी कियेट हम करें लेकिन जहां पर पहले से ही आदमी मौजूद है और व काम को कर सकते हैं, वहां पर अगर हम और आदनी ला कर रख दें तो उससे मदद मिलने वाली नहीं है। इस बास्ते मैं आशा करता हूँ कि मंत्री महोदय इन और अवध्य घ्यान देंगे।

Mr. Deputy-Speaker: Dr. Ram Subhag Singh.

I would request hon. Members in the Congress to kindly condense their remarks within ten minutes if they want to have a turn of their own.

Shri Surendranath Dwivedy: How long will this continue?

Mr. Deputy-Speaker: We conclude at 4.56 including the speech of the Minister.

डॉ राम सुभग सिंह (सहस्राम): उपाध्यक्ष महोदय, इस मंत्रालय के दो प्रमंग हैं, एक सहकारिता का और दूसरा सामुदायिक विकास का। महकारिता विभाग हाल ही में इस मंत्रालय के अन्तर्गत आया है और स्वाभावित: यह आशा की जा रही है कि अब इस दिशा में गोज-वचरोज उपनिहांती जाएगी। सहकारिता के नाम को इसनिए भी महत्व मिलना शुरू हो गया है कि कुछ समय से स जी खेती की ओरही बहुत चर्चा होने लग रही है और पिछले साल इस सदन ने इसके मुतालिक एक प्रस्ताव भी पास किया था। उसके मुताबिक और उसके मुकाबलामुकार एक कार्यकारी दल का इस मंत्रालय ने निर्माण किया जिस की रिपोर्ट गतवर्ष ३१ दिसम्बर को पेश हो गई। जब इसने अपनी रिपोर्ट नहीं दी थी, तब यह कहा गया था कि जब रिपोर्ट आगई है और उसके आये तीन महीने हों गये हैं तो इस सदन को मैं चाहता हूँ औका मिले कि वह उस पर विचार कर सके और अपने मुकाबल दे सके। मैं नहीं मानता हूँ कि जो बीज उसमें लिखी गई है वह मारी की मारी सभी को मान्य होगी। मैं यह भी नहीं मानता हूँ कि जो मरकार की नीति है, देश की नीति है, उम नीति को कोई व्याप मोह दिया जाएगा। परन्तु मैं यह जहर चाहता हूँ कि जो भी नीति अपनाएँ जाएँ वह काफी सोच विचार के बाद और ममतामुकारी से अपनाएँ जाएँ और उम नीति को कार्यान्वित करने के लिए बूढ़ जोशोर से ब्रह्मां

अभी हाल में मूल्क में बाहर दल भेजा गया था, योगमान्यविद्या इत्यादि में, और बहां की नियति में उम दल ने जानकारी हासिल की है। मैं चाहता हूँ कि हर काम

[डा० राम सुभग सिंह]

जो भी हो मस्तैदी के साथ हो । मैं यह इस-
लिये कह रहा हूँ कि यदि दो साल किसी
काम को करने में लग जायें तो यह ठीक
नहीं है । पिछले साल से लोगों ने यह आशा
लगाई हुई है कि कोई नया कदम उठाया
जायेगा, लेकिन वह अभी तक उठाया नहीं
गया है ।

अभी द० अ० कट्टी साहब ने लैंड
रिफार्म का विक्र किया है । मैं इस से बहुत
हमदर्दी रखता हूँ । आज जो ३२ करोड़ के
करीब जमीन जोत में है, उस जमीन में ज्यादा
से ज्यादा सुधार होने चाहिये और किसी के
पास भी इनी जमीन नहीं होनी चाहिये कि
वह दूसरे का शोषण कर सके । मैं नहीं चाहता
हूँ कि कोई भी व्यक्ति किसी दूसरे का शोषण
करे, किसी के पास भी उत्पादन के ऐसे
साधन नहीं होने चाहिये कि वह किसी
दूसरे व्यक्ति का शोषण कर सके और यदि
किसी के पास इनी जमीन हैं कि वह दूसरे
का शोषण कर सकता है तो उस का बंटवारा
होना चाहिये । यही बात मैं कारखानों
इत्यादि पर भी लागू करता हूँ । वहां पर
भी किसी का शोषण नहीं होना चाहिये ।

उन्होंने एक दूसरी बात भी कही है
जिस का मैं बड़े जारों के साथ विरोध करता
हूँ । वह इस समय यहां पर नहीं है, लेकिन मैं
कहना चाहता हूँ कि हर काम राष्ट्रीयकरण
से हो नहीं सकता है, चाहे जमीन हो, चाहे
मवेशी हों, चाहे व्यक्ति की शिक्षा का मामला
हो, यह नहीं है कि जैसे फैक्ट्री से हम नट्स
निकाल लेते हैं, या लाउड स्पीकर तैयार
कर के बाहर निकाल लेते हैं, उसी तरह से
लड़कों को तैयार कर के श्रीमाली जी यूनि-
वर्सिटी से बाहर निकाल सकते हैं । वहां
पर एक एक को काफी समझदारी से पढ़ाना
होगा । मवेशियों को हमें ठीक से देखभाल
करनी होगी और अपने पशुधन का विकास
भी रक्षण करना पड़ेगा । इसी तरह से हमें
अपने बृक्षों का विकास करना है और इस

बन सम्पदा को हमें बढ़ाना है । अब यह कोई
कारखाने में खांती मैनुफैक्चर करने का तो
सवाल नहीं है कि जितनी चाहे खटाक में
धोतियां बना डाली । पेड़ तो उस तरह से
मैनुफैक्चर नहीं हो सकता है । उस के लिये
तो हमें एक-एक पौधे को सीचना होगा और
जोधें को उन चीजों में ट्रेनिंग देनी होगी ।
अब याव में किसी का बैल यदि आधी
रात में रस्ती तुड़ा लेगा तो जो
महकमे का आदमी इयूटी पर होगा वह क्या
यह कहेगा कि मैं अब उस जगह जा कर उस
बैल को बांधूगा ? इसलिये जरूरी हो जाता है
कि लोगों को आवश्यक ट्रेनिंग दी जाये ताकि
वह सारी चीजों को समझ कर इस काम को
आगे बढ़ायें । इस बहुत खाली राष्ट्रीयकरण
से भयभया हल नहीं होगी और इन सारी
चीजों को समझ कर ही कोई आवाज उठानी
चाहिये ।

सामुदायिक विकास और सहकार मन्त्रा-
लय का निर्माण इसी उद्देश्य से किया गया था
कि आज जो गांवों की शोबनीय अवस्था है
उस में सुधार लाया जाये, लोगों में जो अशिक्षा
बेकारी और गरीबी आदि है उस को दूर
किया जाये, उन की प्राचिक स्थिति बेहतर
की जाये लेकिन आज हम देखते हैं कि हमारे
गांवों की कैसी स्थिति है । गांव में जहां एक
ओर धनी लोग हैं, लैंडलाइंस और महाजन
आदि हैं, और जहां गांव की आधी आबादी
के पास जमीनें हैं, वहां ऐसे लोग भी काफी हैं
जोकि गरीब हैं, जिन के कि पास मकानात
और जमीनें नहीं हैं, कुछ लोग हैं जोकि
कारीगर व श्रमिक वर्ग के हैं । अब यह
मन्त्रालय उन गरीब और शोषित वर्ग के लोगों
को सहायता पहुँचाने और उन की प्राचिक
स्थिति बेहतर बनाने के लिये बनाया गया था ।
इस मन्त्रालय के कार्य की जो रिपोर्ट छापी है
उस में कहा गया है कि तरह तरह के प्रयास
लोगों को सामाजिक शिक्षा देने की दिशा
में किये गये हैं उम में बालियंटरी

चारगेनाइजेशन की भी मांग की गई है। उस का क्या कार्य होना चाहिये और या स्कोप होना चाहिये इस का भी रिपोर्ट में जिक्र आया है। इस मंत्रालय का कार्य क्षेत्र काफी बड़ा रहा है। इस का एक मूल उद्देश्य सब को शिक्षित करना भी था। बहुमुखी हर प्रकार के विकास के लिये गांवों में एक ऐसे विभाग की स्थापना की जाये जिस के काम में बाजारी जा जा कर लोगों को अपने पीर पर लड़े होने लायक बनना मिलायें। वे इस योग्य बनाये जायें जिस में कि वे अपनी प्राथिक स्थिति मुधार मके। यह उम्मीद की गई थी कि प्रथम पंचवर्षीय योजना की अवधि में वे लोग इस काम में काफी सफलता प्राप्त कर लेंगे और द्वितीय पंचवर्षीय योजना काल में और उम से आगे चल कर गाव वाले खुद व खुद अपनी प्रवस्था मुधार नेंगे। नेकिन प्रथम पंचवर्षीय योजनान काल के दिनों में कोई मुझाव आया कि फलानी तबदीली कर ली जाय तां उस बक्त उम पर पूरे नरीके में ध्यान नहीं दिया गया और नरीजा यह दृश्या कि वह लोग स्वीकार करने लग गये, खुद सरकारी लोग इस बात को मानने लग गये कि हम इस काम में जनता का वाक्तिक महायोग और महानुभूति हासिल करने में असफल रहे हैं। मैं यह मानता हूं कि काफी रेबोनूनरी ढग में इस चीज के बारे में सोचा जा रहा है और यह सही है कि जो कदम उठाया जा रहा है उस के पीछे मात्र यही है कि हम लोगों के माथ में मारा विकास का कान दे दें नेकिन जब इसी हाउड में यह कहा गया था कि आप एक एंडवाइजरी कमेटी बनाने हैं और आप ही उस की विकारियों को बही मानते तो यह मुनामिन चीज नहीं है।

बब जो यहां पर मुझाव दिया गया है कि इस मंत्रालय को एक कैबिनेट मिनिस्टर के मात्रहत किया जाय तो मैं मममता हूं कि यह मुझाव योथा और मम्मा है। मैं तो यह

कहूंगा कि एक कैबिनेट मिनिस्टर के जमाने में हिन्दुस्तान में एक एसा कार्य किया गया है जिस के कारण लोगों की सहानुभूति उस मंत्रालय ने पूरी तरह से लो दी है। उन लोगों ने यह अवस्था की कि हर जगह बी० डी० प्र००, एस० डी० आ० और कलकत्ता ही एंडवाइजरी कमेटी को प्रीसाइड करेंगे और यह मुझाव कैबिनेट मिनिस्टर के जमाने का था। चाहे फूँ फिनिस्ट्री हो, एपीकलेक्टर मिनिस्ट्री हो अथवा डिफेंस मिनिस्ट्री हो, उन मंत्रालयों के कामों में सफलता मिलता इस बात पर निभंग नहीं करना है कि वे कैबिनेट मिनिस्टर्स के अधीन हैं कि नहीं। काम कैबिनेट स्टेट्स और नीन कैबिनेट स्टेट्स की बिना पर नहीं होता है बल्कि काम तो हिम्मत और लगन में होता है। एक चपड़ामी एक बड़े अफसर की घोषणा प्रथिक सफलता काम करने में प्राप्त कर सकता है बसाते कि उस में हिम्मत हो और फैसला कर के उस को अमल में लाने की अमता हो नेकिन जिस आदमी के दिमाग में फैसला करने की हिम्मत नहीं होती वह कभी भी खूबसूरी में कोई काम नहीं कर सकता। इसलिये मैं इस तरह के मम्मे मुझावों का कि यह मंत्रालय कैबिनेट मिनिस्टर के अधीन हो, बिंगंग करता हूं। मैं तो चाहूंगा कि हमारे मूली जी और अन्य विभागीय अधिकारी हिम्मत के साथ इस महान् गति-हासिल काम में जूँ जायें और देश को प्रगति पथ पर बढ़ाने की कोशिश करें। नेकिन यह समझना कि मूली जी को प्राइम मिनिस्टर बना दिया जाय तो ठीक से काम होगा एवं समझना गलत है।

अब जहां तक बेंगी की अवस्था चलने का सम्भव है मैं इस बात को मानता हूं कि वह व्यायाल गेनालिस्ट हो और वह एंडवाइजरन का सबाल हो, इन के बारे में कोई प्रादमी एक नरीके की बात मांचों तो काम होता है। आगर इसे बेंगी के मिनिस्टरों को देश में उत्तर करना है तो वह नभी उत्तर हो सकेगा जबकि हम देश के तमाम ३२

[दा० रामसुभग सिंह]

करोड़ एकड़ लाखों को एक निगाह से देखें कि उन में कितने माइनर इर्टीगेशन की जहरत है कितने मीडियम इर्टीगेशन की जहरत है और कितने फटिलाइजर्स की जहरत है और आवश्यकतानुवार उस की उचित व्यवस्था करें। यह बात स्वावल एनालिसिस की है और बांब बांबने की है। अब अगर इस में ४, ५ आदियों का दिमाग लगे भले ही वे कोई हों कितने विकसित दिमाग के क्यों न हों और उस काम में कितनी ही दिव्यतास्ती क्यों न लें लेकिन अगर वे एक कोपारडिनेटेड डंग से प्रोसीड न करें तो उन्हें कभी भी उन कामों में सफलता नहीं मिलेगी। मुझ खेद के साथ कहना पड़ता है कि आज यहां वही चीज हो रही है अर्थात् लैक आफ कोपारडिनेशन है। अगर भालड़ा नंगल डैम के बलते और दूसरे डैम्स के बलते बाटर लैगिंग होती है तो जनता को और लोगों को दुःख होता है और नकलीक होती है। एक और तो विकास होता है लेकिन दूसरी ओर जो हास होता है उस को देख कर लोगों को तकलीफ होना स्वाभाविक है।

बिहार में कुछ जगहों पर माइनर इर्टीगेशन है। न वर्ष पहले जिस छोटे आहर की मरम्मत की गई थी और उम बक्त किसी ने नहीं बताया था कि इस का पैमा किसानों से बमूल किया जायगा। जब इस आहर का सन् १९५२ में निर्माण किया गया था उस बक्त कोई ऐसी व्यवस्था नहीं थी कि किसानों से उम की मरम्मत का पैमा वह कह कर बमूल किर लिया जायगा कि चूंकि यह तुम्हारे गांव में बना है इसलिये तुम्हें इस का पैमा देना होगा और उस पैमे की किसानों से बमूली करने के लिये बारट और कूर्की ले कर पुलिस जाती है और जब उन गगीब किसानों के बौखट और दरवाजे निकालने लगती है तब कोई बताने नहीं पाता कि आखिर गेमा क्यों किया जा राह है।

जहां तक मंस्या के बढ़ाने का सवाल है, चाहे पंचायत हो, चाहे सहकारी भविति इन सबों को व्यवस्थित रूप देने के लिये एक आयज विभाग की जरूरत है। मैं मानता हूँ कि एक स्कूल और एक अस्पताल है लेकिन मैं आप को बताऊँ कि कल मैं प्रपने यहां आ तो मैं ने देखा था कि यह स्टेट गवर्नरमेंट का जो रघुनाथपुर अस्पताल है उसकी एक भी दीवार ऐसी बच्ची नहीं थी जहां पर कि पानी की आगा न पहुँची हुई हो। वैसे कहने को तो यह टेन बेड अस्पताल है लेकिन वहां लोगों को रक्खा नहीं गया है, क्योंकि डर है कि कहीं दीवारें न ढह पड़ें और लोगों को यह कहा जा रहा है कि आप अस्पताल के प्रनदर मत रहिये और रोगी सब बाहर पड़े हैं। अब जहां पर इस तरह की अवस्था हो वहां आप समझ सकते हैं कि क्या कोपारडिनेशन होगा।

अब यह सिक्स्ट्यू इवेन्युशन रिपोर्ट में है कि ब्लाक्स की बजाय नौन ब्लाक्स एरिया में ज्यादा कंट्रीब्यूशन मिला है। इसी रिपोर्ट में है कि जो व्यवस्था की गई है रुपय की उस में केवल ब्लाक हैड ब्लाटर और अन्कलासीफाइड एक्सपेंडीचर जिन में कि इस्पोटेड आर्टिकल्स बरीरह है, जोप बरीरह और चोरें उन की हैं तो प्रथम पंचवर्षीय योजना में १७ करोड़ ३७ लाख रहा। जहां एप्रीकल्चर इर्टीगेशन का सवाल है ११ करोड़ ६० लाख है। इसी तरह में द्वितीय पंचवर्षीय योजना में अब तक ४१ करोड़ ५० लाख है। ब्लाक और दूसरे अन्कलासीफाइड एक्सपेंडीचर में और एप्रीकल्चरल इर्टीगेशन पर ५८ करोड़ में अधिक है। मेरे कहने का तात्पर्य है कि इन सब खबरों को काफी कम किया जा सकता है।

इमी प्रकार अब यह ट्रेनिंग देने की बात को ले लीजिये। अब ट्रेनिंग की बात यह है कि जब आप मानते हैं कि आप के चाहे बी० ढी० थ्रो० हां, चाहे एप्रीकल्चर एक्सपेंडेशन आफिसर हों, इंडस्ट्रियल एक्सपेंडेशन आफमर

15 hrs.

हों और दूसरे जितने भी अक्षरान हैं वे सारे एकीयूटिव की हैसियत से काम करते हैं तो यह तमाजे की चीज़ नहीं बनाना चाहता कि गांव भर के सब लोग मिल कर फैमला करें और फैलोर की जवाबदेही उन की हो, यह दिन मैं नहीं आने देना चाहता। इसनिये मैं चाहता हूँ कि शुरू मैं कह भी रहा हूँ कि ट्रेनिंग आप दीजिये, सब शान की ट्रेनिंग दीजिये लेकिन ट्रेनिंग दीजिये उन लोगों को जिन को कि एकी-क्षट करने की जवाबदेही है और गैर-सरकारी लोगों को मत दीजिये। अब मान लीजिये यह जो नोक-सभा से ले कर आप सभा के सदस्यों को ट्रेनिंग देने की बात चलती है तो आखिर हम को इस ट्रेनिंग की क्या ज़रूरत है। हम लोग तो दिन गत गांव वालों की तबाही देखते रहते हैं और उन की पेटीज़ंस के मारे नाक में दम हो जाता है और हमें तो बखूबी मालूम है कि उन को किन किन चीजों की ज़रूरत है इसनिये यह जो उन को ट्रेनिंग देने की लांग की जाती है तो अब ऐसी ह़ालत में हम को कौन ट्रेनिंग देने की ज़रूरत है लेकिन यह एक फैज़न हो गया है कि लांक-सभा में ले कर आप सभा के सदस्यों को इस की ट्रेनिंग मिलनी चाहिये। आप जिस्मेदार जो अफमर हों उम काम को करने के लिये उन को ट्रेनिंग दीजिये और अगर आप हम को ही बी० ही० थो० बहाल करते हैं तो मैं चाहगा कि हमें ज्यादा में ज्यादा और अच्छी में अच्छी ट्रेनिंग दी जाय। अब गांव के लोगों को पाउलटरी और ऐसी तरह के अन्य उपयोगी धर्थों के लिये कर्ज़ देने और ट्रेनिंग देने की ज़रूरत है। चाहे बिहार का गांव नीजिये, शूर्वी उनर प्रदेश का, बंगाल का अथवा उड़ीसा का गांव लीजिये हर गाव में खेती की पैदावार बढ़ाने की ज़रूरत है, मरेशियों को नम्बन बैहतर करने और पद्धति के विकास करने की ज़रूरत है।

अब महिला समाज को बात आती है। सोशल एज़िकेशन का आध्र में जगड़ा है।

बालियेंटरी आरगनाइज़ेशन मैं उमी को मानता हूँ, जोकि अपने बल से काम करे। गवर्नेंट का रुपया ले कर यदि हम को चलना है तब हम को ज़रूर सरकारी डॉक्टर में किट इन करने की ज़रूरत है। जो भी स्टेट्स हो गवर्नेंट का जो अभी हाल में चाहे आध्र में चाहे राजस्थान में जो परिवर्ती चलाई गई वंचायत की, ल्लाक नामित की और जिला पंचायत परिवद की अगर इस तरह की चीज़ शुरू से चलाई गई होती तो अच्छा होता। आज हम उम उम्मूल को थोड़ा थोड़ा अपना रहे हैं जिस में मार्ग अधिकार जनता के हाथों में जा सके। मैं इस कदम का स्वागत करता हूँ

लेकिन एक दूसरी चीज़ है, नामिनेंटेड मोशल बेलकेयर आरगनाइज़ेशन। यह पुणीनी चीज़ है। लेकिन मैं एक बात स्पष्ट रूप से कह देना चाहता हूँ कि जनता के ऐसे में कुछ बड़े लोगों को धेरा बनाने का अवमर नहीं दिया जाना चाहिये। इन में कुछ लाम लोगों को प्रोबाइड नहीं करना चाहिये। आज गांवों में गरीबी है। कुछ गरीब किसानों की ओर से गोबर बीनती है, लाम काटने जानी है, कुछ दही या धी से कर नजदीक के बाजार में बेचने जाती है। अगर इन की चीजों के मार्केटिंग की अवस्था ल्लाक की ओर से हो सके तो अच्छा हो। यह नहीं होना चाहिये कि बेल कर्पोरेशन के लिये ही काम किया जाय। मैं समझता हूँ कि मोशल बेलकेयर आरगनाइज़ेशन को इन चीजों का ध्यान रखना चाहिये।

ची पहाड़िया (मवाई माधोपुर-रक्षित-पन्नमूर्चिन जातियां) उपाध्यक्ष महांदाय, मामूलायिक विकास के कायं पर अपने विकास प्रकट करने के पहले मैं उन आद्यों को जिन्होंने ने धांर आलोचना की है, ने केवल इस के काम की बत्ति रीति नीति की भी, यह बता देना चाहता हूँ कि शायद उन्होंने हिन्दुमान का नवशा जो आज है, या जो

[श्री पहाड़िया]

आजादी मिलने में पहले था, उस को देखा नहीं। भाज में दस माल पहले जबकि इस विभाग का निर्माण नहीं हुआ था उस बत के गांवों की हालत का वह विचार करें। उस समय गांवों में हरिजनों और भूमिहीन किसानों की स्था अवस्था थी, उन की शिक्षा का और उन के स्वास्थ्य का वया इन्हिन्जाम था और आज उन की वया हालत है, इस पर अगर हमारे विरोधी भाई विचार करें तो उन को भी मानना होगा कि कल और आज में बहुत बड़ा अन्तर हो गया है। इस अन्तर को इस बीच में हम लाने में सफल हुए हैं। यह मैं मानता हूँ कि अभी भी गरीब और अमीर, और छोटे और बड़े की लाई बड़ी हुई है, लेकिन इस का यह मतलब नहीं है कि इस को पाठने की दिशा में हम ने कोई कदम नहीं बढ़ाया है। हमें इस दिशा में सफलता मिली है लेकिन कुछ कमियां हैं जिन की ओर मैं मंत्रालय का और सदन का ध्यान दिलाना चाहता हूँ। बहुत से भड़ियों ने इन लाभियों की ओर ध्यान दिलाया है। मैं सब की ओर तो सदन का ध्यान नहीं दिलाना चाहता यहर कुछ की ओर एक एक कर के मंत्रालय का और सदन का ध्यान दिलाना चाहता हूँ।

मबसे पहले मैं खेती की ओर अपका ध्यान दिलाना चाहता हूँ। हम देखते हैं कि खेती के बारे में कृषि मंत्रालय का और सामुदायिक विकास मंत्रालय दोनों में काम लिया जाता। यह जीत पहली योजना में भी रही और दूसरी योजना में भी रही। सामुदायिक विकास मंत्रालय की रिपोर्ट में भी कहा गया है कि इस विभाग का ३५ प्रतिशत रुपया और ग्राम सेवकों का ८० प्रतिशत समय खेती की उत्पत्ति के लिये खर्च होता है। जब यह बात है तो यह समझ में नहीं आता कि फिर यह कृषि का विभाग अलग स्थों चलता है। यह बात तो सही है कि खाद्य और कृषि मंत्रालय एक ही और उनका एक होना चाही है, लेकिन हम देखते हैं कि जब

भी देश के किसी भाग में खाद्य की कमी होती है तो खाद्य मंत्री जो यही कांडिश करते हैं कि बाहर में अनाज मंगा लिया जाए, जब कभी वह देखते हैं कि उड़ीसा में, या मद्रास में या बंगाल में या आनंद में या बेरन में चावल की कमी है तो वह इस बात की ओर कम ध्यान देते हैं कि देश का उत्पादन किस प्रकार बढ़ाया जाये जिसमें देश को लाभ हो। लेकिन उनका ध्यान उस समस्या इस तरह को सुनिश्चित की ओर जाता है कि कनाडा या अमरीका में चावल मंगा कर कमी को पूरा कर लिया जाये। इस प्रकार इस विभाग का ज्यादातर स्पष्ट इन कामों पर लें जाता है और खेती पर कम लें होता है। इस लिये मैं निवेदन करता चाहता हूँ कि जब सामुदायिक विकास विभाग का ज्यादा तर समय और रुपया खेती की उत्पत्ति पर लें होता है तो कृषि मंत्रालय को भी क्यों न इसके ही मात्रत कर दिया जाये।

इसके साथ हो साथ गिराई योजनाओं का प्रबन्ध भी जुड़ा हुआ है। देश में आज बड़ी बड़ी मिर्चाई योजनायें चल रही हैं। ये अन्य से चलती रहे लेकिन जहां तक छोटी मिर्चाई योजनाओं का, जैसे द्रुत बोलों का लगाना, कुछों का या लालाबों का बनाना आदि, सबन्ध है इनको भी कृषि और खाद्य विभाग के तहत रखने की बात मेरी समझ में नहीं आती। इस लिये मैं निवेदन करता चाहता हूँ कि यदि इन छोटी मिर्चाई योजनाओं को और कृषि विभाग को सामुदायिक विकास के मुहकमे के अधीन कर दिया जाये तो ज्यादा सफलता मिलेगी।

इसके प्रतिरिक्षण में यह भी कहना चाहता हूँ कि कृषि विभाग के साथ सहकारिता विभाग का भी बड़ा सम्बन्ध है। लेकिन सहकारिता विभाग के प्रबन्धण कृषि बड़ी सीमाधियों हैं जो कि बहरों में चलती हैं जिनके गजिस्ट्रार, हिप्पी गजिस्ट्रार, असिस्टेंट गजिस्ट्रार और इंसेप्टर आदि

जो अफसर होते हैं उनको यह फिर रहती है कि बड़ी बड़ी सोसायटीज बनें जिनके द्वारा बड़े बड़े कारखानों प्रादि को चलाने का काम हो । और दूसरे कामों का विकास हो । प्रगत उन कामों का विकास न हो तो उनका लिखिवडेशन हो जाता है । मैं चाहता हूँ कि इन बड़ी बड़ी सोसाइटीयों को इस विभाग से निकाल दिया जाये और जो सेवी के उपयोग में आने वाली सोसाइटीज हैं, वाहे वह क्रेडिट सोसाइटीज हों या सरविस कॉम्पार्टेटिव सोसाइटीज हों, उनको ही रहने दिया जाये तो मैं समझता हूँ कि यह मुहकमा ज्यादा सफलतापूर्वक काम कर सकेगा । साथ ही साथ मैं निवेदन करना चाहता हूँ कि बहुत कुछ काम किया गया है । हमारे मायुर साहब ने कहा कि समाज कल्याण विभाग को नहीं रखना चाहिये । पर मैं समझता हूँ कि उसको जहर चलाना चाहिये । लेकिन मैं यह निवेदन करना चाहता हूँ कि समाज कल्याण विभाग भी हमारे भाई बहनों के विकास के लिये काम करता है और इस विभाग की आम सेविकाये भी वही काम करती हैं, इस लिये उस विभाग को भी शिक्षा विभाग से लेकर इस विभाग के सुरुदं कर देना चाहिये ज्यों कि दोनों के काम में कोई ज्यादा कर्क नहीं है । लेकिन यहां कहा गया कि इसको इस लिये घलग रखा गया कि जहां विकास संदर्भमी नहीं है वहां इस काम को हम चला सकें, परा नहीं कर तक आप सारे हिन्दुस्तान को विकास संदर्भों से कवर करने जा रहे हैं । लेकिन मैं राजस्थान के बारे में कह सकता हूँ कि प्रगत हम सब जगह विकास संदर्भमी कायम कर सकते हैं तो उन जगहों में श्री एक्सटेंशन ब्लाक कायम कर दिये गये हैं और उनको और और और हम बदल देंगे । लेकिन आप तो वायदा कर के फिर जरा जरा हटते जाते हैं । पहले कहा था कि सन् १६६२ तक सारे देश को कवर कर देंगे । लेकिन आमी कुछ दिरोधी भाइयों ने य००० मिशन का हवाला देते हुए कहा कि सारे देश को आप जल्दी से कवर नहीं कर सकते, आपको एक्सटेंड नहीं

करना चाहिये ।

एक यह बात भी कही गई कि हमारे पास इस काम के लिये कर्मचारियों की कमी है, ट्रेड परसोनल की कमी है । बहुत लुशी की बात है कि आपको यह परसोनल की कमी पूरी हो जाये । लेकिन नजर आता है कि जितना बड़ा हामारा देश है, जितनी बड़ी हमारी आवादी है और जितना बड़ा काम हमको करना है, उसके लिए आपको ट्रेड परसोनल नहीं मिल सकेगा और प्रगत आपको ट्रेड परसोनल मिल भी जायेगा तो जिन मानों में आप उसको ट्रेनिंग देना चाहते हैं, उस तरह की ट्रेनिंग नहीं दे सकेंगे और उनको उतना तजरबा नहीं दे सकेंगे जितना आप देना चाहते हैं । लेकिन अगर आप यह सब कर भी लें तो भी जिस दंग से और जिस मन से "काम" करने वाले आपको "चाहिये उस तरह के प्राप्ती आपको नहीं मिल सकेंगे । जो आपके बादमी गांधों में काम करने को जाते हैं उनको मैं बेखता हूँ । मैं बहुतों के बारे में कहता हूँ, सब के बारे में मैं नहीं कहता । मैं भानता हूँ कि उनमें से कुछ गांव के रहने वाले भी हैं और अच्छे दंग से काम करने वाले भी हैं । लेकिन अब तक देशमें में आया है कि डेवलपमेंट कमिश्नर से लेकर शाम सेवक तक अधिकारियों में शहर के रहने वाले हैं जिनके अन्दर काम करने की बह भावना नहीं है । जो कि होनी चाहिये । ये सूट बूट पहन कर आते हैं और मैट्रिक पास होते हैं क्योंकि यह ब्लास्टिक के बाजान रखी गई है । मैंने उनमें से कुछ से पूछा कि तुम्हारी मुसिलिम लोगों कि मैं एक धरना सा गांधी हूँ और आपने गांव बालों से ताल्लुक बनाये रहता हूँ । तो जब मैंने उनसे पूछा तो उन्होंने कहा कि क्योंकि कोई और नीकरी नहीं मिली इस लिये यही करली । तो जब तक उनकी इस भावना को आप नहीं बदल सकेंगी । मैं यह नहीं कहता कि हमको सफलता नहीं मिली है, लेकिन जितनी मिलनी चाहिये उतनी नहीं मिली है । इस काम में पूरी सफलता तभी मिलेगी जब इसमें जो लोग

[श्री पहाड़िया]

लगाये जायें वे गांवों के रहने वाले हों और इस काम को समझते हों और जिनके पांचों में कांटा चुभा हो और जो इस काम के महत्व को समझते हों और उस भावना से इस काम को करें।

मैं आपको कोई ज्यादा राय नहीं देना चाहता क्योंकि आपने बहुत अच्छा काम किया है। आपने जो कंसलेटेटिव कमेटियां बनाई हैं वे आप को अपनी राय देती रही हैं। लेकिन कुछ बातें मैं आपको बता देना चाहता हूँ।

भभी हाल में एक नया कदम उठाया गया है, जिसने इस विभाग के काम को चार चांद लगा दिये हैं। वह काम पंचायती राज्य की स्थापना का है। और यह मेरा सौभग्य है कि मैं उस राज्य से आता हूँ जहां कि पंचायती राज्य की शारीरात सबसे पहले की गई है। मेरा तात्पर्य राजस्थान से है। और आज सारे हिन्दुस्तान की ही नहीं बल्कि सारी भुलियों की नजरें हमारे प्रति की ओर लग रही हैं। कुछ दिन पहले हम देखते थे कि जब बड़े बड़े डिगनेटरीज़ आते थे तो वह उत्तर प्रदेश और पंजाब तथा दिल्ली के ब्लाक्स को देखते थे। लेकिन अबकी बार आपने भौका दिखा हमको कि हम राष्ट्रपति नासिर को राजस्थान का एक ब्लाक दिखा सकें। उसके बारे में जो विचार और भावना उनकी रही हो उसको तो मंत्री जी ने सुना होगा क्यों कि वह तो उनके साथ गये थे। मंत्री जी तो इस काम के खुद अभियन्त हैं, उनसे मैं इसके बारे में क्या अज्ञ करूँ। लेकिन मैं आपने दिरोधी भाइयों से कहना चाहता हूँ कि इस पंचायत राज्य की स्थापना ने हमारे जीवन में, न केवल राजनीतिक जीवन में, बहिः सामाजिक जीवन में एक कांति की लहर दौड़ा दी है और राजनीतिक कांति के साथ साथ वह हमें इस बात की भी आशा दिलाती है कि हमारे अन्दर प्राथिक कांति भी आयेगी। लेकिन अभी कुछ जामियां हैं जन दिमागों की जो कि इसको

रोकना चाहते हैं। इस चीज़ को हम कुछ समय से बाच कर रहे हैं। यों तो बहुत पुराने समय से बाच कर रहे हैं, पर आजकल लास तौर से बाच कर रहे हैं। हम चाहते हैं कि लेतिहर मजदूर को काम दें। हम उसको उसका ही काम देना चाहते हैं, कोई दूसरा काम नहीं। लेकिन कल विवाद हुआ और कहा गया कि इतनी जमीन कहां है जो हम उनको दे सकें, जमीन रबड़ तो है नहीं जो बड़ा जायेगी। लेकिन एक मानी में जमीन निश्चित रूप से रबड़ है। वह इस तरह से कि अगर हम उसका उत्पादन बढ़ा दें तो हमारे पास फालतू जमीन बच सकती है और वह जमीन हम इन लोगों को दे सकते हैं। मैं इस विवाद में नहीं पड़ना चाहता कि हम वह जमीन को प्राप्तरेटिव सोसाइटीज़ के जरिये से दें या किसी दूसरे जरिये से। किसी भी तरह दें, हमें उनको देना चाहिये, अन्यथा देश में अभ का उत्पादन नहीं बढ़ सकेगा, ऐसी मेरी निश्चित राय है। इस सम्बन्ध में देश में जो कानून बन रहे हैं, मैंने उनका शरू से लेकर आखिर तक अध्ययन किया है। दिल्ली के लिये लैंड रिफार्म्ब का जो कानून बना, हमको उसपर अपनी राय प्रकट करने का भौका मिला। उसमें देखा गया कि यहां पर तीस एकड़ भूमि की सीमा रखी गई है। मैं राजस्थान से आता हूँ और वहां डाई बीधा का एक एकड़ होता है, जिस के मायने में हुये कि सत्तर बीधा जमीन एक ऐसे किसान को दी जा रही है, परिमाण के अनुसार जिसके परिवार में पांच सात अवित हों और जिसके पास साधन नहीं हैं, क्यों कि आप जानते हैं कि किसान के पास साधन नहीं हैं। मैं उस किसान की बात करता हूँ, जिसके पास जमीन नहीं है। वह सत्तर बीधे को जोत सके यह कुछ असम्भव सा लगता है। इस लिये आज जो भूमि सुधार हम करने जा रहे हैं, उसके सम्बन्ध में केन्द्र की ओर से राज्य सरकारों को निर्देशन किया जाना चाहिये

और उनको बताया जाना चाहिये कि ग्रागर वास्तविक अपनी में सामदायिक विकास करना है और ज्यादा से ज्यादा लोगों को फ्रायदा पहुंचाना है, तो हमें उन लोगों की ओर ध्यान देना होगा, जिन के पास आज कुछ भी नहीं है। मेरे पास समय नहीं है कि मैं इस विषय में अपनी राय अच्छी तरह से आपके सम्मत रख सकूँ ।

अमदान की बात कही जाती है। अमदान अक्सर उन लोगों से लिया जाता है, जिन के पास ज्ञान को कुछ नहीं है और यह भी राय नहीं है, यह उस मेहता कमटी की राय है, जिसका एक पैराग्राफ में आप को पढ़ कर सुनाता है। अन्य बांतों को छोड़ कर मैं एक मोटी सी बात पढ़ कर सुनाता हूँ। उस में कहा गया है :—

"When the landless labourer gave a day's work freely he lost the possibility of a day's pay and, therefore, a day's food."

कहने का मतलब यह है कि जब पंचायतें निश्चित रूप से यह तय कर देती हैं कि हर एक को अमदान करना पड़ेगा, तो उस समय बड़े बड़े पूँजीपति—(गांवों में पूँजीपति उनको कहते हैं, जिनके पास योड़ा जाने-नीने को होता है) —तो उससे बच जाते हैं और गांवों के उन लोगों से अमदान लिया जाता है, जिन के पास ज्ञान के लिये नहीं है, रहने के लिये मकान नहीं है, कलने को काम नहीं है, जोतने को जमीन नहीं है। मैं यह निवेदन करना चाहता हूँ कि देश सरकार को समर्थन मी देगा, पैसा भी देगा, अम भी देगा, समय भी समायेगा—उस को ट्रेनिंग की ज़रूरत नहीं है ट्रेनिंग उन को दी जाये, जो काम करना चाहते हैं—लेकिन जिन के पास कोई साधन नहीं है गुजारे का, उन को ज़रूरी से ज़रूरी सरकार साधन नहीं। ग्रागर सरकार सब को ज़रूरी नहीं जुटा सकती—और मैं जानता हूँ कि वह नहीं जुटा सकती—तो

उन को छोटे छोटे रोजगार बच्चे को-प्रापरेटिव मोसायटी के जरिये से या दूसरे जरिये से, चलाने में ग्रागर वह मदद कर सके, जो कि नष्ट होते जा रहे हैं, तो ज्यादा बेहतर होगा। इसलिये मेरी राय है कि एक ब्लाक के लिये जो साड़े बारह लाख रुपये रखे गये हैं, उस को ग्रागर तृतीय पंच-जर्जरीय योजना में पन्द्रह लाख रुपये तक बढ़ा दिया जाय, तो इस तरफ ज्यादा ध्यान दिया जा सकेगा, क्योंकि इस साड़े बारह लाख रुपये में से ७५ परसेंट केवल कृषि के काम में ज्ञान बाला है अर्थात् ६ लाख रुपये कृषि के काम में आवेदा ज्ञान और ३ लाख रुपया दूसरे कामों के लिये बच जायेगा। इस से काम चलने बाला नहीं है। मैं मंत्री जी से यह निवेदन करना चाहता हूँ कि वह योजना मंत्रालय और प्र्यानिंग कमीशन को इस बात के लिये राजी करें कि इन ब्लाक्स में होने वाले बच्चे को साड़े बारह लाख से पन्द्रह लाख कर दिया जाये, तो ज्ञानी के भालाका दूसरे कामों, जैसे स्वास्थ्य, शिक्षा, सामाजिक शिक्षा तथा दूसरे कामों के लिये प्रच्छी तरह से प्रीर ज्यादा आसानी से काम हो सके।

चूंकि इस समय मीका नहीं है, इन लिये मैं केवल यही बातें कह कर समाप्त करता हूँ और निवेदन करना चाहता हूँ कि उन लोगों की तरफ सरकार का ध्यान जाना चाहिये, जो ग्राब तक पहने आप को उठाने में मफल नहीं हो सके हैं।

भी भोजन स्वरूप (पीलीमीत) : उपायम सहोदय, मूले जूँझी है कि आप ने मूले बोलने का अधिकार दिया है।

उ ग्रामज भहोदय : मगर विफ दम मिनट।

भी भोजन स्वरूप : कुछ ज्यादा बचन नग जायेगा।

मे बहुत देर से कोआपरेशन और कम्पनीटी डेवेलपमेंट के मूलालिक मुन रहा हूँ। जहा तक कम्पनीटी डेवेलपमेंट का सबाल है, उम का

[भी भोहन स्वरूप]

मकसद ५,५८,००० गांवों की तरफी भीर वहां के रहने वाले लोगों की उम्रति है। रिपोर्ट में भी बताया गया है कि ३,५६,८४६ गांव इस प्रोग्राम के तहत कवर कर लिये गये हैं। लेकिन जब मैं गांवों की हालत को देखता हूँ, तो मुझे बड़ी मायूसी होती है। मुझे तीन बार जिलों के ब्लाक्स को देखने का मौका मिला। बास तौर से घपने जिसे के तमाम ब्लाक्स को मैं ने देखा है। जो हालत मैंने ग.व.ों की देखी, उस से मुझे बड़ी निराशा हुई भीर मैं यह कह सकता हूँ कि यह पीपल्ज प्रोग्राम नहीं है, कम्प्युनिटी हेवेलपमेंट प्रोग्राम नहीं, बल्कि फैशन प्रोग्राम है भीर एक पैसेस बिल्डिंग प्रोग्राम है। मैं देखता हूँ कि शानदार इमारतें बनी हीती हैं भीर बड़े फैशन से कपड़े पहन कर सफेद कालर वाले लोग इधर उधर घूमते हैं भीर जीपों पर बौद्धते फिरते हैं भीर नतीजा कुछ नहीं होता है।

उपायम भाषोदय : प्रगर कपड़ों पर ही ऐतराज है, तो गांवों में उन के कपड़े उतार दिये जाय भीर दूसरे दे दिये जायें।

भी भोहन स्वरूप : कपड़ों पर ऐतराज नहीं है लेकिन उन के कपड़ों को पहनने वाले वे लोग गांवों की सूरत-हाल से वाकिफ नहीं हैं।

एपीकल्चर के मुतालिक कहा जाता है कि हम हेवेलपमेंट कर रहे हैं। मेरे जिसे मैं घाठ ट्यूब बैलस बनाये गये भीर एक एक ट्यूब बैल पर पन्नह बीस हजार रुपये लग दुए। वे बेकार पड़े हैं। मैं ने फिराई इकट्ठी की कि उन से कितनी सिचाई हुई। मुझे पता लगा कि तीन ट्यूब बैल ऐसे हैं जिन में एक इंच भी सिचाई नहीं होती है। दो ट्यूब बैल ऐसे हैं, जिनसे दस पन्नह एकड़ सिचाई हुई भीर बाकी ट्यूब बैल ऐसे हैं जिन से दो तीन एकड़ सिचाई हुई। जब मैं ने पूछा कि आखिर इस का कारण क्या है? तो मुझे बताया गया कि पहली नालियां नहीं बनाई गई—कम्प्युनिटी

नालियां हैं, देनीला इलाका है, पानी ट्यूब बैल के मुंह से निकलना शुरू हुआ भीर इधर उधर बह कर लराब हो जाता है भीर लेतों तक वह पहुँचता ही नहीं है।

यह कहा जाता है कि गांवों में सड़कें बनी हैं, नालियां बनी हैं, यह बना है, वह बना है। गांवों वालों से कहा जाता है कि आधा रुपया आप लंबे कोजिये, प्राया गवर्नरमेंट देगी। बहुत से गांवों वालों ने कोशिश कर के घपना लोकल कांट्रीब्यूशन कर के कुछ नालियां भीर सड़कें बनाई भी हैं, लेकिन मैं ने देखा कि उन की पेंट नहीं हो रही है। सारे का सारा लंबे बह कर चुके हैं भीर घूमते फिरते हैं, लेकिन उन को रुपया नहीं मिलता है। मुझे कई हास्पिटल्ज देखने का मौका मिलता। मुझे बताया गया कि कहीं दबायें नहीं हैं, कहीं स्टाफ नहीं है, कहीं पर डाक्टर तक नहीं है, केवल कम्प्युनिटर है कहीं पर मुझे बैटरी-नरी हास्पिटल देखने का मौका मिलता। वहां पर कई हास्पिटल्ज में ने ऐसे देखे, जहां कोई आदमी इचार्ज नहीं है।

भी भजराज सिंह : जानवर इनचार्ज है?

भी भोहन स्वरूप : हास्पिटल का इनचार्ज कोई आदमी ही होना चाहिये, कोई डाक्टर तो होना चाहिये। इनचार्ज जानवर नहीं हुआ करता है। आदमी हुआ करता है।

उपायम भाषोदय : इस घासपर के लगाए का फिर फैसला कर लिया जाये।

भी भोहन स्वरूप : इस तरह से काम हृपहजार में चल रहा है। मैंने जानला चाहा कि आखिर इस की बजह क्या है। यह जो तीस करोड़ तरेसठ लाल घपये का अनुदान है, मैं समझता हूँ कि यह सारा रुपया नहीं में जायेगा जीपं बीकाने में, बुंदा उकाने में सर्फ होगा।

मेरे यहां चार ब्लाक हैं, दो लीडो ब्लाक लगने जा रहे हैं। वैसे तो लोगों में कुछ एन्ड्रू-जिएम नहीं है, लेकिन यह जरूर होता है कि ब्लाक लगने जा रहा है, हम को कर्जा मिल जायेगा प्राची तरह से, हम द्यूत बैल बना लेंगे या बैल जरीव लेंगे। मगर ब्लैक लोग ही इस का फायदा उठा पाते हैं। जैसा कि मेरे बहुत से दोस्तों ने कहा है, छोटे गरीब लोगों को तो कर्जा मिलता ही नहीं है। सर्विस को-प्राप्टरेटिव के बारे में मेरा लज्जबाज़ है कि एक एक आदमी को पांच सौ रुपया मिल रहा है। यह रुपया सायद भद्रा न हो पाये, क्योंकि वे गरीब आदमी हैं और उन को जबरन रुपया दिया जा रहा है—बहां बैलिया ले कर पहुंच जाते हैं और रुपया बांट दिया जाता है। लेकिन मूँजे डारट है कि इस तरह से कोप्राप्टरेटिव बल पायेंगे या नहीं, लेकिन रुपया बांटने के सिवा और कोई फँक्चन मूँजे नजर नहीं आया। इस तरह से यह सारे का सारा यो काम चल रहा है, किसी लीक डंग से, नहीं चल रहा है। समझ में नहीं आता कि कैसे या होगा। मैं ने जानना चाहा कि आकिर इस की बजाह पड़ा है। मैं ने लोगों से बातचीत की है, विलेज लेबल वर्कर से बातचीत की है, पंचायतों के लोगों से से बातचीत की है, गांवों के लोगों से बातचीत की है। मैं ने उन से कहा कि इतना रुपया खर्च किया जा रहा है, गांवों में, क्या आप इस के बारे में कुछ जानते हैं, क्या आप इस प्राप्टरेटिव से बाकिक हैं और मैंने देखा है कि लोगों में कोई भी जोश से व जरोर नहीं है। मैं मन्त्री महांदय को बताना चाहता हूँ कि जो काम को बनाने जाते हैं, जो काम को करवाने जाते हैं, वे भी नहीं जानते हैं कि क्या स्कीम है। मैं एक पांच में गया पीर पूछा कि विलेज लेबल वर्कर कहा रहता है और मूँजे बताया गया कि उस जगह पर एक लीप्पे में रहता है। मैं उस लीप्पी में गया पीर भी ने बताया कि कंपी कहीं पड़ी हुई थी, दूसरे सामान कहीं पड़ा हुआ है और उब कुछ मिलता पड़ा है, बहां पर एक दूसरे कोन में फँटेंड बास्तव पड़ा हुआ था। मैं ने उस से

पूछा कि यह सब सामान इस तरह ख्यों बिल्बर। पूछा है तो उस ने कहा कि हमारे पास रहने के लिये जगह नहीं, सामान रखने के लिये जगह नहीं है, मकान नहीं है और इस लीप्पी में हम रहते हैं। इस तरह से बहां का काम चलता है। मैंने उन वकंस में कोई एन्ड्रू-जिएम नहीं पाया और न ही बहां की जनता में जिन की प्रसरी के काम करते के लिये ये रखे जाते हैं। लिक्सी में कोई जोश-जरोर नहीं है। काम का कोई डंग नहीं है . . .

उपायम भरोवयः सारा जोश जरोर यहां पालियामेंट के घन्दर ही रहता है :

भी भोहन स्वरूपः कास्टिट्यूरेंसी में भी रहता है।

भी बुशबक्त रायः बहां के जोश की बजाह से ही तो हम लोग यहां आते हैं।

भी भोहन स्वरूपः हर ब्लाक में ज़: ४० डी० जोश रहते हैं जो कि विलेज लेबल वर्कर्स को गाइड करते हैं। हर आदमी उस को गाइड करता ही दिक्कार्ड देता है मगर काम का कोई बिल्बर नहीं है। जो आहता हूँ कि काम का बैंटवारा ही और सफाई में दिन विभिन्न विभागों के लिये निर्बारित कर दिये जायें। इस तरह से हो कि दो दिन तो एकी कल्पर के लिये बैंटवारा के लिये और दो दिन बाकी जो और काम होते हैं उन के लिये। विलेज वर्कस की सारी जो तबक्कह होती है वह रसी धान्योजन और बरीफ धान्योजन पर होती है, सारा बक्त उसी में लग जाता है। जानों में सामानों लगते हैं, लाउड स्पीकर लगाये जाते हैं, प्रामोफोन रिकार्ड बबाये जाते हैं, तकरीं होती हैं और इन के सिवाय ब्रेकिटम तुम्ह होता नहीं है। जिस तरह से काम किया जाता है उसे देख कर मूँजे हैरत होती है। बरीफ धान्योजन को बताने के लिये या इसी धान्योजन को बताने के लिये ऐसे भोगों की लेवाये प्राप्त की जाती है, जोकि ये भ-

[श्री मोहन म्बरूप]

नहीं जानते हैं कि कौन कौन सी फसलें खारीफ में प्राप्ती है और कौन कौन सी रबी में प्राप्ती है। जो लोग जाते हैं वे ब्लेटफार्म पर जा कर तकरीर कर रहे हैं, गांवों के कुछ रिकार्ड बजा दिये जाते हैं, जिनकि फिल्मी गाने होते हैं और इतना कर के ही वे लोग समझने लग जाते हैं कि ये आन्दोलन सफल रहे हैं। इस तरह से लाखों लोप्या हम बेस्ट कर रहे हैं। कुछ नोग जाते हैं और बताते हैं कि लाइनों में पौधे लगायें, ईस के दरम्यान में चले जो दो। इस तरह से जो प्रोडक्शन है वह बड़ने वाला नहीं और न ही खेती की तरक्की होने वाली है। यह एक तमाशा है जोकि रक्त जाता है। यह उसी तरह से होता है जैसे थिएटर में, जो 'जोकर' होता है, वह इचर उचर जा कर लोगों को हँसाता किरता है और वही रोल में समझता है हमारे कम्युनिटी डेवेलपमेंट के लोग घदा करते हैं।

रिपोर्ट में बताया गया है कि एशीकलचर की तरक्की के लिये २०,००० सिलैक्टिड प्रादूरियों को बहुई एशीकलचर केयर में लाया गया। मझे बहुत से लोगों को मिलने का योका मिला था और बातचीत करने का योका मिला था। मैं जूद खेती करता हूँ और मैं आप को बतला सकता हूँ कि मेरी समझ में तो कुछ नहीं प्राप्ता कि वहां पर खेती के मूलतात्त्व क्या था। मैं तो यही समझा हूँ कि चार आने लखं करने के बाद वह तकरीह की एक योज्ञा जगह थी। इचर उचर चूम किर कर शाम को दापिस था, जायें, इस के सिवाय वहां कुछ नहीं था। वह एक फेशन सेंटर था, तकरीह की जगह थी, खेती की तरक्की के लिये क्या-क्या किया जाना चाहिये, इस के बारे में कोई रोकनी नहीं थाली गई थी।

हाउसिंग के बारे में कहा गया है कि

लाख लोप्या स्टेट्स की डिस्पोजल पर रखा गया था और २०५ लाख लोप्या १६५६-६० के लिये एलाट किया गया था। यह जो लोप्या एलाट किया गया है, मैं समझता हूँ बहुत थोड़ा है। गांवों में हाउसिंग की जो सूरत हाल है, बहुत ही खराब है। वहां पर कच्चे गोप्ये हैं जिन में हर साल आग लग जाती है और लाखों लोप्ये का नुकसान हो जाता है। वहां पर स्लम्स हैं जिन का सुधारा जाना बहुत प्रावश्यक है। वहां पर सड़कें भी कच्ची हैं और बरसात के दिनों में वहां यह हालत हो जाती है कि इचर उचर या जानहीं सकते हैं। जब तक इन स्लम्स को दूर नहीं किया जाता है तब तक कुछ ही नहीं सकता है। वहां पर हाउसिंग की हालत को दुर्घट करना बहुत लाइझी है। जब तक यह नहीं होता है तब तक डिवेलपमेंट बेमाली है। मैं ने पिछली बार भी हाउसिंग का जिकर करते हुए कहा था कि हर दस मील के फासले पर एक बिक किलन प्राप्त प्रोवाइड करें जहां से ईंटें तकाबी पर मिल सके? मेरी इस संज्ञेन पर कोई गौर नहीं हुआ है। मैं आज किर प्राप्त से कहना चाहता हूँ कि प्राप्त इस पर गौर करें। घगर उन को ईंटें री गई तो स्लम्स को दूर करने में मदद मिल सकती है और तकाबी की सूरत में ईंटें से कर के लोग मकान बना सकते हैं।

माइनर इरियोशन के बारे में यह रिपोर्ट विक्कुल ज्ञानोदय है। आप बड़ी बड़ी बिल्डिंग्स और बड़े बड़े ईम्स पर करोड़ों लोप्या लखं कर रहे हैं लेकिन छोटी छोटी नदियों और नालों पर बांध बांध कर गांवों में प्रावधारी के घर्षणे जराये उपलब्ध किये जा सकते हैं, उस तरक्की का व्यापक व्यापार ही नहीं जाता है। घगर इस और व्यापार किया जाये तो पैदावार वह सकती है। मैं चाहता हूँ कि माइनर इरियोशन बखं के लिए हर जिले में नदियों नालों का सबै किया जाये और पता लगाया जावे कि बड़ी बड़ी बांध बना कर जानी का

सही इस्तेमाल हो सकता है, और ज्यादा से ज्यादा लोगों को आवासी के लिए पानी दिया जा सकता है।

गांवों में जो विल्लेज बर्कर हैं तथा दूसरे कम्बरारों हैं, उन में कोई कोडिनेशन नहीं है। पंचायत में रेटरी, विल्लेज लेबल बर्कर, रेवेन्यू डिपार्टमेंट के लोग तथा दूसरे लोगों में कोई कोडिनेशन नहीं है। मैंने एक चीज़ यह भी देखा है कि गांवों में टैक्स बस्तूल करने का काम पंचायतों के जिम्मे है। मैं चाहता हूँ कि टैक्स बस्तूल करने की विमेदारी रेवेन्यू प्रायोरिटी के सुरुदं कर दी जाये, तहमाल के सुरुदं कर दी जाये कि वह उनको बस्तूल करे।

गांवों में हड्डी और चमड़े पे बहुत ज्यादा प्रामदनों हतो हैं। लेकिन इस सांसंग से जो प्रामदनों हतो है वह डिस्ट्रिक्ट बोर्ड या जिला परिचद के सुरुदं कर दी गई है मैं चाहता हूँ कि हड्डी और चमड़े से जो प्रामदनों हतो है वह गांवों को दे दी जाया करे। इसके साथ साथ मैं यह भी कहना चाहता हूँ कि पंचायत सेंटरी और विल्लेज लेबल बर्कर का स्केल एक कर दिया जाये, उनका प्राप्त में कोडिनेशन हो और काम का बटवारा कर दिया जाये। यह साफ साल बता दिया जाये कि यह काम पंचायत सेंटरी का है, यह विल्लेज लेबल बर्कर का है।

प्रावित में मैं यह कहना चाहता हूँ कि धरार इस स्कोर को कामयाब बनाता है, कम्युनिटी डिवे. पर्मेट के काम को आगे बढ़ाना है, तो ऐसे अक्षियों की नियुक्तिया को जाये जोकि गांवों के सरकमस्टासिस से वाकिय हों, गांवों की मूरत हाल से अच्छी तरह परिचित हों और गांवों में जा कर काम करना चाहते हों और ऐसे लोगों को ये रखा जाये जो सूट हैं पहनने जाने हों, जिन को यह जायान रहता हो कि कहीं उनको पैट मैलो न हो जाये, कम्ही जो उनके कपड़ों को हुँव लगा कर

मैंना न कर दें। ये लोग वहां पर बायींगों के घफसर बन कर नहीं, बल्कि जनता के सेवक बन कर जायें, जनता पर रोब जमाने की कोशिश न करें और जब ऐसा होगा तभी आपका काम आगे बढ़ सकेगा प्रत्यया नहीं। मैं यह भी चाहता हूँ कि एक सबै हो, काम का फिर से प्रच्छी तरह से निरीक्षण हो और जो खराबियां हैं, वे कैसे दूर की जायें, इस बात का पता लगाया जाये। अगर यह सब कुछ नहीं होता है तो मैं समझता हूँ कि जो भी उपया आप दे रहे हैं वह गढ़े में जा रहा है, बेकार जा रहा है, उससे और कोई सामना नहीं होने वाला है।

Some Hon. Members rose—

Mr. Deputy-Speaker: Now I should call the hon. Minister because he requires 1½ hours. I had a mind to call Shri Shobha Ram and Shri Rajeshwar Patel and give them also some time.

Shri Yadav Narain Jadhav (Malegaon): Let this continue for the whole day.

Mr. Deputy-Speaker: I will call Shri Shobha Ram.

Shri Shobha Ram (Alwar): Mr. Deputy-Speaker, Sir, I will confine myself to two or three important points. In the first place, I would like to say something about the democratic decentralisation scheme. I do not want to go into the background which was responsible for the introduction of this scheme, but there were two factors responsible for it.

In the first place, people were apathetic and un-interested towards the development of the country. Secondly, people were not clamouring for more powers or for an opportunity to share control. That is why democracy was being proposed to be decentralised, and in Rajasthan, on the 2nd October, 1959, we find that Zila Parishad and Panchayat Samitis have been formed.

[Shri Shobha Ram]

Now, with regard to the success or to the failure there are two considerations which should be taken into account. Firstly, with regard to the local planning, we know that this matter was discussed by the National Development Council in April last and also by the Community Development Conference held at Mysore. It was suggested that during December and March 1960 the block and the district plans should be prepared. On the one hand we find that within a short time the Third Five Year Plan will be finalised, but, on the other hand, we find that in many of the States when we talk of local planning, and when the month of March has also passed, even the procedures for formulating the local planning has not been evolved so far. Therefore, I would request the Ministry concerned to fix a date within which at least the procedure should be evolved, and to see that the planning at the village be made by the people at large.

A word with regard to local resources. We have all accepted that the Third Five Year Plan will call for massive efforts for mobilising local resources from the larger section of the community including the rural sector. One special thing which must be noted in this connection is, while we have conferred powers on the Panchayat Samitis and village panchayats we have failed to inspire the members of the Panchayat Samitis or the village panchayats to take resort to taxation measures.

15.35 hrs.

[PANDIT THAKUR DAS BHARGAVA in the Chair]

Unless we supplement the resources made available by the Government or by other agencies through taxation measures, the development of the village community will not be made.

One word with regard to urban community development. That is a new subject. The realisation is grow-

ing that little attention has been paid to urban areas. I understand that big urban cities have received attention. They have received attention by way of location of factories, other institutions and important amenities. But, by and large, the smaller towns which do not come under the scope of these rural areas are deprived of the attention that they deserved. Now, Sir, a beginning has to be made to develop a community feeling in such urban areas. In the first place, we can just admit that these considerations are to be the duty of the municipal boards and the town improvement committees, but, still, a beginning has to be made by assigning certain tasks to the municipal boards. In this connection, it may have its functional committees or may reorganise the regional ward-wise committees to draft and in particular cases to execute the programmes of social and economic development for the locality concerned. I can understand that a certain amount of money per head of population might determine the maximum assistance which the local bodies may receive from the State Government, and the town planning organisation may also play an important part towards the development of the community feeling in the people and also to see that a certain amount of desire might be created among the people so far as the urban areas are concerned for participation in those programmes.

Lastly, I would like to say something with regard to co-operative farming societies. I have gone through the recommendations of the Nijalingappa Committee regarding co-operative farming societies. Well, the time is very limited at my disposal. I would like to say something about the recommendations of that committee and request the Ministry to consider and to give more importance to those recommendations.

Those recommendations are with regard to organisational, operational and

financial aspects of the societies. I shall take up first the organisational aspect of the recommendations. It has been held that the success of these co-operative societies will depend on three factors; that the majority of the people will participate in the farm work, that homogeneity of the interest will be maintained and that the economic status of the members will be more or less equal. Though it has been decided by the Government of India that no compulsion will be made to bring the cultivators under these societies, there was, still, a very valuable recommendation made by the Nijalingappa Committee that pooling should be ordinarily for a period of five years and—that is the most important point which the Committee has stressed—that during this period also if a member wants to transfer his land to the society itself or to other members he must be allowed to withdraw. One other important recommendation is with regard to this fact, that the denial of right to vote or participate in the management to a landless member is detrimental to the growth of farming societies. This must be taken into account.

With regard to operational aspect of the societies I would like to say that the differences in the skill and ability of the workers should be properly evaluated and rewarded, otherwise they will not be putting in their best to increase agricultural production. The report further says that attempts should also be made to introduce norms on the lines of traditional standards or the prevalent practices. It must be done in the beginning and after getting certain experience, new norms might be evolved.

There is one important recommendation so far as the operational aspect is concerned, namely, when the manpower available in society is not absorbed in the agricultural operations, industries allied to agricultural operations should be promoted, and small scale industries, village industries and cottage industries should be set up

and that they should receive special attention by the Government.

I shall say something with regard to the financial aspect of these farming societies, that is most important, because when we consider this aspect, we find that there seems to be a great confusion in regard to medium term or long term requirements of the farming societies. The Reserve Bank of India says something; the Government says something; and while the requirements of the farming societies are different. Therefore, I say that, as the Nijalingappa Committee has suggested, whenever the land mortgage banks are not in a position or do not come forward to meet the long term credit requirements, the Government should come forward to provide the finances on the basis of agricultural production programmes without hypothecating the land.

Secondly, with regard to medium-term credit, the co-operative banks should supply such credit wherever the societies are in a position to furnish landed security and in other cases the Government should come forward to supply the medium term credit. We have also admitted that the industries allied to agriculture should also be financed. When there is any necessity to finance such industries, the Government should finance them and they should receive preference in the allotment of assistance which might be available under the different schemes of the various Boards.

Lastly, the godown-cum-cattle shed construction scheme should also receive priority if we want to develop co-operative credit societies. With regard to the principle of State aid to co-operators, I think this principle should be applied and can be applied in many ways. I do not want to go into details, but I understand that in future all the State Governments and the Central Government should determine and fix that the aid will be given only to the co-operatives which want to develop their land and use fertilisers, taccavi loans and so on. I request

[Shri Shobha Ram]

that these points should be taken into account.

The Minister of Community Development and Co-operation (Smt. S. K. Dey): Mr. Chairman, Sir, I meet this House in the context in which I am here after an interval of two years. As I understand the role of a Minister, it is one of a tool in the hands of this sovereign body, and the representatives of the people of India, who can be in complete tune with the aspirations of the people as represented by the people in this House. If this harmony is not maintained between the Minister and the House, neither the House can make itself effective nor can the Minister be effective in carrying out the behests of the House.

I was therefore extremely unhappy last year about this time when I was deprived of the opportunity of coming here and telling my principals how I had functioned during the year and how the Ministry which had been placed at my disposal had discharged the assignment with which the Minister was entrusted. Most unexpectedly I had a blow and, as the House is aware, I could not raise my head for quite some time. Before that, I used to tour seven to eight months in the year; I used to see at least 200 blocks in the year; I used to have a fair sampling of work in every State and almost in every district. Therefore, it was possible in those times for me to say how the programme was reacting on me. Even if the whole country felt diffident about the programme, I could tell them my own reactions and be confident about my own reactions. But under the orders of people who know about the human body, I was constrained to take things easy for some time, and therefore had to depend much more on the reports I received from friends outside, on what I could gather by direct contact with those who hailed to Delhi from the various projects in the country by way of Bharat Darshan, by way of other programmes in Delhi and on what-

ever I could gather from the members of the consultative committee which, as this House is aware, has about 110 members and sits at least a dozen times in a year in spite of the fact that most of its meetings are held at or after 5 O'clock.

I must report to you and lay my chest and heart completely bare before you. It is necessary that I do so. If I do not, you would not know what is passing in my mind and I would not know whether you understand that difficulties I have to contend with in carrying out your mandate and implementing it. Since I could raise my head, I have been using every ounce of my energy every day for doing whatever I can on behalf of this House to strengthen the programme.

I have been trying to find out—naturally I could not travel as much as before—what was happening to this programme. Almost every day, all over the country, everyone who spoke said: "The programme was dead; half-dead or was dying". It is very difficult. Suppose I am talking to you fully alive and vital, in spite of all limitations of my body, and if somebody says I am dead, it is difficult to believe. Yet, if this is repeated on a number of occasions, something the person begins to feel diffident and thinks if he is quite correct in interpreting himself. Therefore, when I looked forward to this debate, after six or eight months of what I considered a vendetta—I do not know whether it was an unwitting one or an organised one by a good section of the country—I was wondering what I should report to my principals here. As the House is aware, in January and February this year, we had 20,000 farmers from various parts of the country, in fact, to be precise, from every single block of the 2700 blocks in the country who came to Delhi to see the World Agriculture Fair. I thought I should seize that opportunity of finding out the progress

of the programme, because here was an opportunity which might not repeat for a long time to come. So, I made it a point to meet every group of farmers for a period of at least 2 hours with each group and I met about 16,000 out of the 20,000 farmers who arrived here.

15.51 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Naturally this is a programme which in a way is my child and I am so identified with it rightly or wrongly. So, it is very difficult to be completely objective and say that my reaction is the absolutely honest and correct one. Therefore, I asked an independent agency in Delhi, the Institute of Public Opinion, to carry out a scientific survey by trained personnel, about what is going through the mind of these farmers coming from different parts of India to see the World Agriculture Fair. That report was out just about 3 days ago. It is here. The Institute of Public Opinion are going to publish this report; they are so impressed with it I hope once it is available, I shall have the opportunity of placing this report before the Members of this august House.

I would like to begin my answer to this debate by giving the place of honour to my very dear friend, Shri Tangamani. He has been a very keen enthusiast on this programme, ever since the programme had begun. In fact, he was so interested in it that two or three years ago, he made the village people wait till 12 o'clock in the night to let me go through some of the work that they were doing and over which they were over-flowing with enthusiasm. Shri Tangamani himself was over-flowing with enthusiasm over what the people had done. He is a very active member of my consultative committee. In fact every time there is a complaint from some hon. Member that the State to which that hon. Member belongs is not very

keen about holding meetings of the State consultative committee, Shri Tangamani, everytime without exception has claimed that his State of Madras makes no distinction between political parties and they have not only held a number of meetings, but they have given the opportunity to the members of the State consultative committee to go to different parts of the State to see how the programme was going along.

So, I must confess I was very depressed when I heard that the programme has totally failed, according to him, according to what he read. I was even more intrigued when he read a question from a very learned professor. This House may be interested to know that the moment I read that article in the *New Statesman*, the first thing that occurred to me was that I should get it cyclostyled and distributed to the members of the consultative committee of my Ministry, who would be most interested in seeing how somebody who is an authority looks at our programme. It is necessary that we take note of it and find out what truth there is in it.

Naturally a quotation from a learned professor cannot be answered by an unlearned Minister. It has to be answered by another learned professor. So, I would like to put this before the House, because it is very significant that we understand what we are really up to when we talk in terms of the community development programme, because here lies the entire crux of the question. As the House is aware, Professor Rane Dumont was a member of the U.N. evaluation team and he had full say in it. The U.N. team submitted quite a bulky report. I was, therefore, quite surprised when the learned professor went out and wrote a separate article. I have ever since been struggling with myself to find out what the learned professor is driving at. I would like to place before the House the conundrum with

[**Shri S. K. Dey**]

which I am faced. He concludes the article thus:

"Can India achieve a real social revolution, abolishing castes and reducing the grosser inequalities using non-communist methods? It appears unlikely. Indeed such methods are now largely discredit as a result of the failure, which will soon be confirmed, of the community development scheme, often confidently presented as the greater secret weapon of anti-communism."

Anyway, we never had any secret weapon in this country. Certainly, this programme is not fighting any "ism".

"China will soon force us to begin our thinking about these problems all over again. Shall we be able to do it effectively and in time?"

This is something which the *Hindu*, the South Indian paper writes on 23rd March, 1960 about the programme in the Mysore State. We have had reports on the Mysore programme first by Shri A. D. Gorwala, then by the Estimates Committee and then by many other committees and many other self-appointed evaluators of the programme in Mysore. The *Hindu* says:

"If we turn to Mysore, which was one of the first States in the country to pioneer modern industry, we find that the villages have not kept pace with the towns and that the rural standard of life remains low. Fortunately, this appears to be changing for the better with the advent of Community Development and the National Extension Service. Our Bangalore Correspondent who, together with other Pressmen, visited 25 villages chosen at random from six Blocks, reports that co-operative societies were spring-

ing up ever where and that the villagers were learning the value of improved seeds, fertilisers, compost-making and the Japanese method of cultivation. The Pressmen found new community halls, schools, youth club craft societies and voluntary road-making. Indeed the pace of development has been so fast in some cases that the Government were not able to provide the matching grants they had promised."

16 hrs.

Now I am quoting something from Professor Toynbee. I hope I would have to indulge of the House in quoting him. It will take only two minutes and it is essential that I do quote him. Professor Toynbee came to this country two or three years ago. He visited certain Community Projects. This time he came and delivered a series of three lectures. I am quoting from one of the three lectures, the concluding lecture in fact. He had not visited any Community Development Block this time, as far as I know, nor did I have the opportunity of meeting him and discussing matters with him.

An hon. Member: In what years did he lecture?

Shri S. K. Dey: Just a few days ago. He says:

"Civilisation's political master stroke was its commandeering of the surplus of peasant production that was left over when the food producer had been allowed to retain just enough of his production to keep himself and his family alive. Civilisation applied this commandeering surplus for the maintenance of a privileged minority of the population. This minority was privileged in being exempted from taking a share in the daily round and the common

task of food production and manufacture and trade on which the rest of the population was engaged full-time. The minority was thus given leisure for other pursuits and a minority of this minority, which chose to spend its leisure on creative work, has to its credit the achievements of civilisation up to date, while the majority of the same minority has to its discredit civilisation's crime and follies. The pertinent point is, however, that even the creative minority of the privileged minority of mankind in the Age of the Civilisations allowed technological progress to stand still for nearly 5,000 years."

Then he comes to Community Development:

"It is only within the last 200 years that the leisured minority created by civilisation has turned its attention seriously to technology. It is only within our own lifetime that the consequent fresh spurt of technological advance has gone to lengths which are making it feasible at last to give a fair share in the amenities of civilisation to the whole mankind.

This is the present situation in the World as a whole and in India in particular. A very large contingent of the World's hundreds of thousands of peasant village-communities is contained within the frontiers of India; and the noble enterprise of at last giving the peasantry their due has been taken in hand by the Indian people and their government. During my last visit to India before this, I had some glimpses of the working of the Community Development Plan in Bengal, in the Tamil State, and in the Punjab. I imagine that the essential point in this enterprise is to help the peasantry to help themselves. I also imagine that helping them

to help themselves means primarily kindling in them fresh sparks of hope, confidence, determination and zest. There are, I suppose, the necessary spiritual primings for firing the peasantry to make pioneer experiments in elementary material self-help. And these material improvements are, in their turn, a necessary enabling condition for the achievement of further non-material progress. I have some idea of the immensity of the task to which India has here set her hand. So great a revolution on so vast a scale is, no doubt, bound to suffer some disappointing delays and even set-backs. Meanwhile, the fortunes of your Community Development Plan in India are a matter of very great interest and concern to the rest of the World as well. The World's eyes are fixed on what India is doing in this field, because India is trying to set the peasantry on the move again by stimulating them, not by coercing them. India's success or failure in this enterprise will be an augury for the success or failure of the enterprise in the World as a whole; and the redemption of the World's too long exploited peasantry is one of the necessary preliminaries to the establishment of a genuine world-community."

This is the programme that Community Development is actually trying to take up.

I mentioned about the Institute of Public Opinion. This is the conclusion of their introductory paragraph:

"One vital factor which needs to be impressed on all urban commentators, including the newspapers, is the extraordinary extent to which evaluation reports produced by academic and biased sophisticated urban commentators differs from the straightforward

[**Shri S. K. Dey**]

evaluation of men who have participated in the programme at all stages. Indeed, one of the most important suggestions we should make on this report is the suggestion that evaluation of rural projects by towns people contains a far greater bias than can possibly arise from the bias of using persons engaged in their own work. There is something to be said for a traffic of ideas between policy-makers and those progressive farmers, but almost nothing can be gained from our accepting an outside review on what in fact is happening in the community development areas.

The predominant impression created by this survey is that a major mental transformation is taking place, which might serve as a basis of social reconstruction in which the technological changes required by Indian agriculture can find more fertile ground."

I would not like to quote any further.

Shri Tangamani mentioned another fact. He said that he was prevented from attending an organised meeting there for the celebration of a function for which he took the maximum pains, because a Minister in South India refused to attend that function if Shri Tangamani was there. I hope I understood him correctly. Now, I do not know, I thought Shri Tangamani was very deeply appreciative of the contribution of Ministers to the programmes and their all party outlook, particularly in an all-party programme, which the Community Development programme is. Now, in spite of it, if a particular Minister happens to be so apathetic and suffers to such a degree that the mere presence of Shri Tangamani would upset him, I would say that we should not have placed such a high importance on the Minister. Normally, if there is a function, I suppose there

are people in this country other than Ministers who are entitled to certain privileges, dignity and wisdom. Ministers should not have the monopoly of the wisdom. In such cases, somebody from the public should have been called.

Shri Tangamani (Madurai): I mentioned two instances—one incident to which I was a party and another incident to which Shri Dharmalingam was a party—to show how political considerations come in the Community Development programme so that the initiative is curbed. There must be a limit to it.

Shri S. K. Dey: We have spent more than ten hours of this House's time in discussing this subject. I feel very overwhelmed with what I have heard for the past 8 or 9 hours, overwhelmed because I could not expect any more sympathetic appreciation of the struggle that I have been conducting on behalf of this House with hundred of thousands of workers in all parts of India, including the hand-picked staff that I have in my Ministry. If there has been criticism, it has been completely free from malice, it has been exclusively for the purpose of bringing about improvement in the tone of the programme. I am quite sure no one in the country would fail to be impressed by the earnestness of the House, the sympathy of the House, and the support of the House to this programme. If I understood the consensus of thinking that has taken place loudly in this House during the past 8 or 9 hours, I presume there is hardly any question about the fundamentals of the Community Development programme. On broad policies, almost all of us are agreed, although there is always room for adjustments.

This is a moving programme dealing with moving people. It is not like building a bridge or a building or an irrigation project where you have a design drawn up within

granite walls and carry it out from stage to stage. When we deal with human beings, naturally every day we have to make adjustments and over a period of time there will have to be adjustment in terms of policies. When we look after an interval of a few years we find that major changes have taken place in policies.

It is for this purpose that we have in spite of the inconvenience that I impose on the hon. Members of this House and of the other House so many meetings of the Consultative Committee and I request hon. Members particularly to participate with me in the thinking. I request them to go out with me in camps of M.P.s. and MLAs which are held in the States so that we can sit together and discuss things. I request hon. Members to go out in the field and give me their experiences and their reactions to what they see. It is because we wish to have policies which will be completely in tune with the needs of the programme on the ground and of the people.

There is certainly room for adjustment in details and those will be worked out. They will be worked out in collaboration with these 110 hon. Members of this House and, if need be, with the whole House—this House as well as the other House, that is, the Rajya Sabha. Certainly there is a lot that remains to be done in implementation. It is there that we come into difficulties because none of the Central Ministries except ministries which have their own affairs, like, Defence, External Affairs or others, none of the ministries according to our Constitution and the particular set-up in which we function has the direct responsibility of implementing a programme in the States. And yet I completely agree with my hon. friend, Shri Braj Raj Singh, who the other day said that if a Ministry such as ours fails to voice the feelings of the multitude that lives in the countryside and make its voice felt on others who

mould policies, that Ministry should begin thinking in terms of winding itself. It has no other function if it cannot do that.

Similarly, I would not like to take shelter behind the fact that this programme is being implemented by the States. I must say to the credit of the States that they have been trying, subject to their limitations—just as we have limitations they also have limitations—as we all are aware. Subject to their limitations, political, administrative and others, they have been struggling to do the very best they possibly can. But there again there are competing demands and competing pressures. They submit to them and it becomes difficult. By the time we reach the ground there is such an attenuation of the momentum and of the impulses that spring from this House and travel downwards to the village that at the end you do not know what has really reached.

No Central Ministry has a right to claim to exist or to survive if it is not in a position to bring to the disposal of every individual State the experience of the whole of India, if it cannot represent the viewpoint on the particular subject that it holds to the whole Government of India and if it does not even try to be an agitator on behalf of that particular subject right in this House. We will try to do all we can, I can assure this House, and take care of the points that have been made. In the course of my talk I will try to answer many of the questions that have been raised. There are many which will remain un replied but they have all been recorded. They will all be discussed. I propose to take the earliest opportunity of calling a meeting of my Consultative Committee and requesting all the 110 hon. Members, my hon. friends, to participate in it and discuss again as to how best the thinking that we have done can be utilised for adjustment of our policies details and implementation.

[Shri S. K. Dey]

Many suggestions have been made as to what this Ministry should do in regard to food and in regard to something else. I would like to place before this House my picture of the role of this Ministry. It is a dynamically neutral Ministry. I use the words 'dynamically neutral'. It is very essential that it remains so. The moment it becomes partisan it ceases to be effective in the particular assignment which is its own. It is a dynamically neutral Ministry which is expected to promote co-ordination between different inter-related specialties particularly at the ground level. Co-ordination in the Centre does not mean very much. We have discussed much this subject of co-ordination. Before I proceed any further, right here I would like to mention that we have had nothing but the most complete co-ordination in terms of policies with the Ministry of Food and Agriculture. After all, the Community Development Ministry does not have an agriculture department of its own. The only staff that it has is one Agricultural Adviser and a Deputy Adviser and, I suppose, one PA, who is a stenographer attached to the Agricultural Adviser. Naturally, who cannot decide as to what the policy of agriculture should be. It is but appropriate that the Agriculture Ministry should decide the policies as to how the agricultural programme, based on its own experiences of the growth and the progress of agricultural programmes in different States, should be adopted. We have meetings of co-ordination committees between the two Ministries, both at the official level and at the Ministers' level. Till now we have had no difficulty in following an absolutely uniform completely agreed policy between the two Ministries. Neither the Community Development Ministry nor the Ministry of Food and Agriculture, in all humility I may mention, produces food here in Krishi Bhavan. It is called Krishi Bhavan, but if we pro-

duce there anything at all we produce food on paper. That food is not consumable. The food is produced by the agriculturists in the States.

Shri Khushwaqt Rai: In the streets?

Shri S. K. Dey: In the States.....
(Interruption).

It is at that level that you require co-ordination, particularly so far as food production is concerned, between four closely inter-related and inseparable organisations, namely, agriculture, animal husbandry, minor irrigation and co-operation. Remove one and you have crippled the other three. You cannot remove anyone of them without crippling the other three.

In the States, as we know, because of the volume of work involved we have different departments and different Ministers handling these subjects. The question is how to bring about co-ordination between those departments there at the headquarters of the State, at the level of the Ministers, at the level of the departmental heads, at the level of the Secretaries, at the level of the district officers and at the level of the block officers. That is where the real problem of co-ordination comes in. We are fighting this question of co-ordination all this time and we find, as I mentioned two years ago, that you straighten out the tail of a dog and you think that you have done it; you leave it quite satisfied that you have done it but as soon as you leave it you find that it had curled itself again. Now that is the situation we find so far as co-ordination is concerned. Yet we have been able to find a solution ultimately. It is not that that is going to be a solution for all times, but certainly it is the first step towards a solution. I will describe it later.

Shri Braj Raj Singh: Why not cut off the tail?

Shri S. K. Dey: I also wanted to mention the CD programme or the CD organisation. You may treat it as a highly lubricated pipeline from Delhi right up to the village. Every village, every family it has lubricated according to the particular priority. Today the priority, say, is agriculture. We want food. We do not want to be dependent on anybody in the world for food. Therefore the maximum attention should be given to the production of food while holding the other subjects in a lean way. It is quite possible that this House will tell me two years later that it is not enough to concentrate on food. What is more important than food is the question of family planning because if we do not do that all the food is not going to solve the problem. It can very well happen. It may also happen that I would be told at a particular time that we can soft pedal the programme of food production, we can soft-pedal the programme of family planning, but we must concentrate on the programme of village industries because it is through village industries you can give employment to the people, it is through village industries that you can raise the standard of living of the village people, it is through village industries and small-scale industries that you can raise the level of technology in the villages and bring them nearer to the modern world. Naturally, this Ministry has to be a dynamically neutral Ministry, as I mentioned before, and according to the peculiar circumstances ruling at a particular time, priorities have to be determined: today food, tomorrow something else. That is exactly how we are trying to function.

So far as I am concerned, I do not wish to get myself confused by thinking what is going to happen ten years latter. I am not bothered about that. I am quite clear that if I take the steps today rightly for travelling to the destination where I should travel a year later, the journey in that direc-

tion during this year will automatically carve for me the way for travelling from there to the next step. I am quite content with the first step. Therefore, I wanted to say about the first step that we are taking. I will describe that a little later.

Before I proceed further, I should like to take this opportunity of offering my thanks to all the Ministries at the Centre dealing with developmental subjects for giving us opportunities of helping them in extension of their work in the rural areas. There is not a single Ministry in the Centre dealing with rural areas, dealing with development programme which has not tried within its limitations to give us the maximum assistance. When the real objective is to improve the standard of living of the people, there is no conceivable reason why any Minister or any Ministry in the Centre responsible for a particular subject should not try to take the fullest advantage of a Ministry such as ours which can act as the messenger boy for the whole Government of India which I have always claimed to be.

Shri D. R. Chavan (Karad): That is not a good work.

Shri S. K. Dey: Now, I would also like to offer my very hearty thanks to the members of the Consultative Committee who have continually laboured with me in bringing the work of this Ministry in tune with the thinking in this House and on the ground. It is very comforting for me to discover that my interpretation of work on the ground with all its limitations—and I am very fully aware of them—is exactly the same as the interpretation that this House has given during the past two days. Therefore, I will get out of this hall—when today's session is over—with a little more blood flowing in me and a little warmer. Even I began to feel diffident and asked myself: Is it a fact that the programme is dead and is it a fact that it is dying? That

[**Shri S. K. Dey**]

was the feeling that was overtaking me because of the repetitive vendetta that was going on in sections of the people of the country. This programme is entering into a new chapter and the new chapter is something like the chapter that a girl enters into after her puberty. For seven or eight years we struggled to build up a people's programme. We found that the people's programme was more on paper than on the ground.

Shri Mohan Swarup: It is on paper.

Shri S. K. Dey: Well, it will not be any longer. It is not so all over the country. I am quite prepared to give a challenge to the hon. Member to go to two States now and in another month to go to four other States and he will find that things have changed. When a child grows into adulthood there is a thing known as adolescence that takes place.

श्री शोहन स्वरूप : मैं आहता हूँ कि शायि चल कर देलों मेरी कांस्टोट्यूएसी में और दूसरे जिलों में कि क्या हो रहा है। महा बोलने से काम नहीं चल सकता।

उपायक महोदय : दूसरों को भी बूसायेंगे या तिफ़ बिनिस्टर साहब को?

श्री शोहन स्वरूप : शपिको भी बूसायेंगे।

श्री शुशावक राय : यार उस बक्त हम लोकों को भूत न आइयेगा।

Shri S. K. Dey: Now, there is a common custom in the village that when a boy has grown and is entering into adulthood—and he does not have a full time occupation, or does not have somebody to domesticate him properly—the neighbours advice his father to get him married and the problem gets solved automatically and he becomes the quietest person in the village as soon as he gets married.

In the case of the work that I have been carrying on I would put the organisation in the feminine gender and this organisation requires to be husbanded.

Shri Ansar Harvani (Fatehpur): It may not be abducted!

Shri S. K. Dey: This organisation requires to be husbanded. All these years people were complaining everywhere that this is no people's programme, that it is all Government servants' programme.

Shri Mohan Swarup: Even now it is so.

Shri S. K. Dey: Now, when I start handing over the programme to duly constituted organisations of the people, duly elected by the people on the ground, the same people come forward and say, "Look, the programme has totally failed and now these fellows are out to hand it over to the people's representatives. Can we imagine a panchayat in India ever being a success? Look at the panchayats, how they are functioning. Look at the district boards, and so on."

I would like to say: if the panchayats in India do not function—I am very sorry to utter this expression—this House shall not function either. I have no doubt about it. I will explain it at a later stage as to why I say so.

It was necessary for us to get this government organisation. We can press the button and get its echo at the farthest end within 24 hours in 360,000 villages, and in 500,000 villages in another two years. We can do that. It is the most dangerous weapon that we are creating. If that weapon is not properly domesticated, it can be self-destructive and particularly because that weapon is acquiring new techniques.

My hon. friend Shri Viswanatha Reddy mentioned yesterday that I

should open a class for teaching public speaking to the Government servants. Thank God it is bad enough as it is. Government servants have already given many speeches, and we want them to get away from speeches, so that they can concentrate on doing some work, leaving the speeches to be made by others.

Mr. Deputy-Speaker: That is the privilege of Parliament, is it not?

Shri S. K. Dey: Between the representatives of the people and the Government servants there should be a relationship of complementariness. One should be a complement to the other, one should not be interchangeable with the other. A political representative makes a very poor Government servant usually, and a Government servant makes a very poor political representative. Of course, there are exceptions.

Shri Khushwaqt Rai: What are you an exception or the rule?

Shri S. K. Dey: I never was a Government servant in my whole life. If I had been, I would have been proud of it equally. In that case, I would not have come to do this work which I am doing. Anyway, that is a different question.

I was mentioning that this organisation required to be husbanded. Therefore, we have created now a new institution according to the wishes of this House. Here again, I would like to give a little explanation. It is not *panchayat raj* that we are trying to build up at the village level, we are trying to build up *panchayati raj*, and there is a fundamental distinction between *panchayat raj* and *panchayati raj*, and it is necessary that I explain it.

In the old times we had the village *panchayat* confined within its own boundaries, with a population of 800, 1,000 or 2,000. It was a world by itself. It was all right in a feudal India, it could function and be self-sufficient when it was not bothered

by anybody, when it was quite content living on a mere subsistence. Today we are trying to catch up with the rest of the world, we wish to introduce atomic power in our villages, we wish to have communications, railway lines, we wish to have radios, television. These two things do not go together. Therefore, we have to have interlinking of the village with the wider world. *Panchayati raj* means that at the village level we have the *gram sabha*. The entire adult population of the village will constitute the village parliament; that village parliament will elect its executive, the *panchayat*. The *panchayats* will elect the *sarpanch* and the *up-sarpanch*; the *sarpanches* in a block will constitute the members of the Block Panchayat Samiti, and they will have a chairman elected from out of themselves who will function as the President of the Block Panchayat Samiti. All the Presidents of the Block Panchayat Samitis will join together at Zilla Parishad together with the representatives of the State legislature and representatives of Parliament, and they will constitute a co-ordinating and planning organisation. In that way, the village people and their organisations come right up to the district level; that way, the Parliament Members are in a position to interpret at the district level to people who can understand the basis and the policies on which certain plans of Government have been drawn up and are intended to be implemented. Those plans will then be interpreted by the *pradhans*, namely the Presidents of the Block Panchayat Samitis to their associates, namely the *sarpanches*. The *sarpanch* will go back and explain to the *panches*; the *panch* will go back and explain to the entire adult population of the village.

You may have faith in this country or you may not have. If you have faith in democracy, there is no alternative to building up an organic relationship from the village people right up to this Parliament and a

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two-way traffic of ideas, inspirations and actions. That is what we propose to do.

An hon. Member: Who will be the chairman of the Zila Parishad?

Shri S. K. Dey: The chairman of the Zila Parishad again will be elected, elected from out of the membership of the Zila Parishad. I mentioned representative institutions only. But there is a very serious risk; if we have a representative organisation which we can energise from the headquarters of the country, from Delhi, and make it reverberate at the ground level, without being properly matched by other voluntary organisations. There is a risk that some day we may develop totalitarian trends. Therefore, we have decided that along with representative institutions, we shall develop what we call, associate institutions. That is the expression we are using for convenience. Associate institutions will be purely voluntary organisations.

For instance, there can be at the village level a women's organisation; there can be at the village level a youth organisation, a children's organisation, a craftsmen's organisation, an artisans' organisation, and so on, and they can have their higher links, and they can federate at the national level, if needs be. Similarly, there will also be the co-operative society at the village level.

Now, we are anxious to see that the co-operative society becomes the economic counterpart of the village panchayat. Till now, co-operatives have been handling credit. And many of my hon. friends here have complained that credit is not being made available to the poorer sections of the people, and that only a small section of the village is taking loans from the co-operative societies, and in many places, these loans are being re-loaned to poorer people at much higher rates of interest. That is happening.

When we started these large-scale co-operative societies, on the recommendations of the All India Rural Credit Survey Committee, we discovered that through a natural gravitation we began to have very big co-operative societies, and they became a business organisation like any other banks; they were not interested in human values, in mutuality of relationships; they were interested in the soundness of their investment. If a co-operative organisation has to think purely in terms of the soundness of the organisation, there is no reason why there should be a co-operative society at all; we may as well get a bank to do this job.

Now, it has been claimed that if we have a large-size society only, we can provide managerial assistance, technical assistance, financial assistance etc., little realising that it is possible to have a large volume of business and thereby justifying the possibility of expenditure on managerial and other staff, if we can diversify co-operative activities at the village level.

Therefore, a decision was taken by the National Development Council that there should be a co-operative society at the village level, and it should not be for a population of more than approximately 1000; of course, if a village has a population of 3000 or 4000 or 5000 we are not going to cut that village in order to make it conform to this figure of 1000. But the idea is that for a village, there will be a co-operative society. In that co-operative society, we shall try to deal with credit, with marketing, with supply of fertilisers, with supply of seeds, supply of cement, supply of kerosene, supply of iron and steel, supply of implements, supply of insecticides etc. That is what a service co-operative is.

For the past two years, I must confess, to my dismay, that I have been struggling, and also the Agriculture

Ministry has been struggling, to see that the agricultural officers in the States relieve themselves of the services and supply functions and hand these over to these co-operative societies so that they could take the responsibility for dealing with them at the ground level leaving the technical representatives who are technically trained in colleges and institutions to do technical jobs in agriculture.

It has succeeded in quite a number of States. In some other States, there is a tremendous amount of resistance. How to break that resistance, I do not know.

Ch. Ranbir Singh: Which are those States?

Shri S. K. Dey: I need not name them. But it has been happening. We are continuing our struggle.

Shri A. C. Guha (Barasat): The majority of the States?

Shri S. K. Dey: Fortunately, it is not the majority.

There is complete agreement between the Ministry of Community Development and the Ministry of Food and Agriculture on this issue, that it is not possible for an Agricultural Officer to devote himself effectively as the agent of the Agriculture Department unless he relieves himself of supplies and service functions. But for reasons best known and which can be imagined, there is resistance. Yet we are trying to break the crust of the resistance.

I mentioned that at the village level we shall have associate voluntary organisations. With these voluntary organisations, we also wish to build up what we call functional sub-committees of the village panchayats, panchayat samitis and the zila parishads, so that there can be a functional sub-committee for, for instance, agricultural production which will devote itself exclusively to agricultural production another functional sub-com-

mittee for municipal amenities, another for education, social education, recreation and so on, another for expenditure control and administration. In that way, we are trying to enlarge and broadbase the panchayat samitis and the zila parishads and to see that the activities will not be confined only to a few. If, for instance, there are 8 members in a village panchayat, the activities are not going to be confined to these 8 only. These 8 will have to co-opt from the voluntary organisations that we develop alongside a number of people, all of whom will become members of functional sub-committees. There are quite a number of people in this country who are too peace-loving to fight an election. Yet they can make a contribution if they are given an opportunity. This is precisely the opportunity that is intended to be given to these functional sub-committees. These functional sub-committees will function at all levels and will broadbase the programme. That is what we call not merely a representative democracy but a representative democracy blended with functional democracy.

I cannot say what its repercussions ultimately will be I am not bothered. I know that it is a good thing. At the village level, it will bring forth more of homogeneity and community spirit amongst the villagers.

Now, it is contended that our villages are faction-ridden, caste-ridden, politics-ridden and so on and, therefore, we should have no election. Hence we should have no panchayats. What do we have then? We have then the State Government holding tight on the powers that they have and trying to function through long-distance transmission lines with the Collectors, Block Development Officers and others. Now, the collector today is the most oppressed man at the district level.

Shri Braj Raj Singh: Grand Moghul.

Shri S. K. Dey: Whatever it is, he is the most oppressed man. A good man is an oppressed man and a bad man has a gala time. I have had the privilege of working with them very intimately at all levels; very few Ministers at the Centre have had that privilege of working closely side by side with them on the ground from village to village, but I have done that—I can say this that just as in every section of our society we have good people as well as bad people, similarly there are good government servants and bad government servants. Because there are a few bad men, let us not tar the entire section of government servants, because of the badness of a few, with the same brush. That is the tragedy of this country. Eight years ago, it was a privilege to take part in the Community Development programme. Today officers are frightened to go into it because if they take any initiative, they are hauled up by the Accountant-General for exceeding their powers in incurring expenditure; if they do not do any work, then also they are hauled up. Today we have created such a situation for the first time in the history of the administration of this country where no Block Development Officer can ever find any excuse for not functioning. He has been placed with funds; he has been given all the functionaries of the department. There is no parallel functioning there. He has been given a delegation. Naturally, it is very difficult for him not to function there. There are some who have certainly misbehaved. There is no question. But, they are being hauled up and they are being prosecuted. But because there are a few black ones, let us not tar the whole rank of government servants of this country. I may say it to their credit that till lately when my friends from this House and the other House began to take a little active share in this Community Development programme, this programme was being run entirely through the initiative of the government servants, for whatever credit or discredit that may belong to this

programme. A lot of good things have been done although a lot of bad things have also been done. But, then, I would not like the government servant's heart to be broken. You may, certainly, break my heart any number of times. I will stand it and survive it.

Now, another change is coming. In the past, all my friends are aware, when a letter used to come from Government it used to say, 'I have the honour to be, Your most obedient servant'. In practice; it only meant, 'I have the command to be your unquestioned master.' But for the first time today we are creating a situation where, whether at the village level, at the Block level, at the district level or at the State level or even at the Central level, the government servant has really become a public servant.

Shri Braj Raj Singh: Nowhere has he become so so far.

Shri S. K. Dey: I am very sorry to disagree. There may be bad experiences.

Shri Braj Raj Singh: Fortunately, for the time being you are a Minister.

Mr. Deputy-Speaker: Order, order.

Shri S. K. Dey: I said we are bringing about panchayati raj. Panchayati raj is introducing into our programme, for the first time, a biological mutation. I say biological mutation for a very definite reason. Till now we dealt with the government servant. He is a highly predictable commodity. You can say, sitting here, how a particular B.D.O. is going to react to a government circular. From here reactions are fairly known. If they have any individuality it is so efficiently rounded up in the first few years of the Arreer of a government servant that one almost becomes identical with the other in reaction. In a way, perhaps, it is as it should be because if government servants function sentimentally it would be a very serious danger to the country.

But you want sentimentality and you want emotions to come into it. And in a violent form it must be. And that is why in a democracy you are provided with a secure government servant who is fairly well rounded up and whose reactions are fairly well predictable. You are blending him, matching him with a completely unpredictable commodity who is the representative of the people. And, every representative is bound to be—and he must be—different from every other representative because he is representing a particular group of people and every group of people must be different from every other group, just as every individual must differ from every other individual. It is of the utmost importance, therefore, that the impact of the representatives on the programme will be a dynamic one and, in a way, an unpredictable one. Therefore, I say that a biological mutation is going to take place; it is already in progress. I cannot, therefore, say what the programme is likely to be a year from now. It is futile to think in terms of rules and regulations and other things because every few months things are changing so fast with the coming in of the new forces which are trying to bring a new impact on their minds. In Rajasthan, they say: we will do your agricultural programme but we want a school for every village—school chalo abhiyan. They have mobilised the resources so that every boy and girl will go to a school. They are building up schools themselves. They say: we are called backward because we are not educated; we are going to educate our children in the school. So, that movement is going on at such terrific pace that it is a problem for the Government there. They do not know where to find the teachers. Every half-educated man there who has just gone beyond the primary school is being picked up as a voluntary teacher for some of these schools and the schools are badly staffed because of the influx of the large number of children from the village. This is something which we could not have

predicted. They are not going to be bothered by my instructions and I do not want to give any instructions because giving instructions from the Centre or from the headquarters of the State and talking in terms of decentralised democracy—both—do not go together. They must have initiative and as the Prime Minister says, let them commit errors.... (Interruptions.) Running a State is like learning to swim in the current. Unless people drink some unwanted water and run the risk of being drowned, how can they learn to swim? Let the people take the risk. That is what has happened in Rajasthan and Andhra. I may even say that those States which were feeling very reluctant to go ahead actively in this programme of panchayati raj are being forced by the indirect impact which Rajasthan and Andhra have made on the minds of the people in their own States. So, things are no longer static. I can only say—I am quite prepared to hold myself accountable to this House—we can exchange notes when we meet again a year from now. Even then considerable changes are coming up. I can say that things are no longer to stay quiet. They are going to move and moving frantically. Our problem now is to see that they do not move too fast in a direction which is going to damage them or damage the very objective which we set before us in this programme. This way we have now built up a link from the Lok Sabha to the gram sabha and I hope also from the gram sabha to the Lok Sabha. You will begin to hear reverberations of these new bodies. It will not take very long time for them to be felt in this House; I am quite certain about it.

I would like to tell this House what priorities we have before us. The first priority naturally is to see that every State in India goes ahead with the panchayati raj system. At the beginning, a year ago, the thinking was that it should be in two tiers—at the village and at the district level. Some States felt that it should be at

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the village and the block level because district, again, would be too far from the village and the administration would be unresponsive. The institution of the people would be unresponsive to the people and it will be very unwieldy. I am very happy to report to this House that the consensus of thinking in this country as a whole today because of the pioneering action that was taken by Rajasthan and Andhra is that there should be a three-tier system. My first objective is to create this *panchayati raj*. Secondly, we must have the *sahakari samaj*. I will come to that latter. In every village there must be a co-operative society. We should have these two live and dynamic bodies and give them resources and ensure that there is no parallel Government functioning. That is most important. In the past, peoples' institutions that were at the district base have suffered because there has been unhealthy and unequal competition between the Government organisations and people's organisations. There have been government schools and there have been district board schools. Naturally, how do you expect the district board to have the resources that the Government can muster? No wonder that the schools run by the district board had been a failure compared to the schools run by the State Government. That way, unwittingly the State Government arrogated, almost all over India, the responsibility which normally should have been developed for the local institutions which we inherited on 15th August, 1947.

Today, under this new system, this is a sharp distinction between the past and the present. In the past there used to be two parallel lines of action in administration, local institutions and government institutions. Today there is only one line. At the block level there will only be one institution, that is the block *panchayat samiti*, which shall receive not only the funds of the community develop-

ment programme but also the funds from all the developmental departments of the State. They will all be earmarked and divided between the areas.

Now, my hon. friend, Shri Raghbir Sahai, very rightly, is agitated, that in spite of his warnings and misgivings which he expressed as strongly as he could the Government seems to be completely indifferent. Sir, the Government is not indifferent. I would like to give a simple example. Suppose we in this House are going to have a dinner somewhere tonight—of course, we are going to have our dinner at our houses—at one place....

An hon. Member: Give us.

Shri S. K. Dey: You will have some day, the *panchayat samiti* will give you. Suppose, as I said, we are to have dinner at one place and the cooks are few, if those cooks are to be made to cook for the entire house, the food would not be as tasty as we would like it to be. Therefore, the best thing would be to ask the cooks to prepare food for two-third of the house and ask the balance one-third of the house to starve tonight and have food tomorrow. This is exactly what is taking place in the country. As many hon. friends here repeatedly mentioned, this is the only programme which for the first time has given a place to the villager on the map of India. If he does not get the benefit, at least he has a right to complain and have himself heard.

In one breath, we are creating institutions, we are creating *panchayati raj* institutions and asking them to be effective institutions of people, and in the other we say that we do not have funds, we do not have any trained staff. Staff and funds are inter-related. You cannot have funds unless you have trained staff, and you cannot have trained staff in your institutions unless you have funds. Therefore, it is not the best that we wish to do. The best is always not achievable. I have five

years of experience of working in complete obscurity in a small corner at Nilokheri. I was the happiest man during that period inspite of all the agonies that I went through. If I were left free to make a choice, I would have said that I would like to work in that one block, I would like to stay there and do nothing else. But that is not going to carry us very far. We have to see what is practical, and life is always a compromise. We are trying to follow the lines which offer the maximum of advantage on balance, and it is from that consideration that we decided that we should adhere to the earlier target.

But I take full cognizance of the feelings expressed in this House that we should consolidate our work and we should see that this rapid expansion does not mean dilution in the quality of the work.

17 hrs.

As I mentioned the other day in the half-hour discussion on this subject, we have a new institution as our ally and that is the people's organisation, the panchayat samiti and others. And quite possibly, the dilution in the quality of the personnel is perhaps likely to be more than made up. You cannot have two Indias going side by side: one India which is the panchayat samiti, with resources, staff, etc., and the other India which is asked to wait till this India has grown to be prosperous enough. It just does not work. But we shall take all the steps possible.

I said that we must give to these new institutions—if we are able to build them into dynamic organs of the people—specific responsibilities. I am quite aware of the fact that if these institutions begin with an amenities programme, that is, building panchayat garhs, community centres, roads, etc., then there will be more and more demand. There will be no end to it. In fact, even if you have the money, the demands on materials will be such that it will become impossible for the Government to meet them. Therefore, we

must try to give them a real dog-tail to straighten, and today, in this context, the most formidable dog-tail is the dog-tail of food production. I am, therefore, trying all over the country-side to impress on these institutions that the first priority they should have before them, as a programme, is the production of foodgrains. For that purpose, as you know, we have built up an organisation in the course of the last seven years—on which Shri Raghbir Sahai and many others paid us high compliments—which has covered 3,60,000 villages and from where we can make our wishes echo at the other end within 24 hours anywhere. Now, we have been able to introduce one agricultural graduate and one animal husbandry graduate in a block as against one-third agricultural graduate, and one-third animal husbandry graduate in a block. I am taking the country as a whole. In a State like Rajasthan, they did not have an agricultural officer even in a district because agriculture was a subject in which the Maharajas were not interested; they were interested in horses. But even in Rajasthan today, you have an agricultural extension officer at the block level, we had one agricultural mukaddam or one and a half agricultural mukaddams for a block. For the country as a whole today, we have ten gram sevaks. We started with gram sevaks.

An hon. Member—I think it was Shri S. A. Mehdī—said that the training given should be more intensive, and also be more extensive. We started with six months' training for the gram sevaks; we increased it to 12 months; and then to 18 months, and now it is two years. For block development officers, it was formerly six weeks; now, it is 12 weeks. For women extension officers, we had six months' course. Now, it is 11½ months' course. That way, we are trying to build up the training programme and expand the programme for all our workers.

We have placed one agricultural extension officer in every block and ten agriculturally trained gram sevaks for promoting the agriculture programme.

[**Shri S. K. Dey]**

Shri A. P. Jain suggested one thing. He is a very dear friend of mine and I have worked with him all these years in very close collaboration. He suggested in the morning that I should have functional experts at the block level. Of course, who would deny the need for it? It is just like having in the field of public health a general practitioner to start with; and then you have specialists, a dental surgeon, a heart specialist; and then you have a bacteriologist, a skin specialist, a bone specialist and a surgeon and so on. Similarly you start with a general agriculturist and then you must have specialists. From where am I to get specialists? Specialists cannot be made to order. A plant pathologist or a soil chemist will take years to grow. If there is one difficulty which is beating us completely, it is how to gather practical experience for our technical people which will make them more effective instruments of extension in our work. I completely agree with Shri Jain that we must have all these specialists. But where are the implements and chemicals for plant protection? They are to be imported; we do not have them. Where is the specialist? We cannot import people from outside. I hope in course of time, we shall have all these people. I completely agree it should be done.

We propose to have the production programme geared up as sharply as we possibly can. In the third Five Year Plan, the House is aware, a provision is being made for nearly 5 million tons of fertilisers. We shall have more of iron and steel available, which we can offer to our cultivators for implements, servicing and replacements. We shall have more money for irrigation, more insecticides, more staff and more experience. I have no doubt about it. Also, the seed farms that have been established in the second Plan or in the process of being established will go into fruition and give the seeds, which can be planted in the soil. Therefore, in the third Plan, we look forward to a much more intensive programme of agriculture. So far as co-

ordination in the Centre is concerned, so long as agriculture is the object of the Agriculture Ministry and so long as community development is the objective of the Community Development Ministry, there is no question of lack of co-ordination. I hope we shall not develop other desires besides what has been assigned to us.

The question of people's participation has been a subject which has raised many controversies. Shri Guha mentioned the other day—he quoted from the project evaluation report—that more teachers in non-block areas serve in an honorary capacity, and that people's participation in road construction and maintenance of community centres is definitely greater in non-block areas than in block areas. What are the facts? I have the facts before me and I shall place them here. It is a very important point and, therefore, I am imposing this data on the House. So far as the programme evaluation organisation report is concerned, the number of blocks studied is 18 and the number of non-block areas studied is 14. Number of villages studied in block areas 90 and those in non-block areas 70. Number of villages with adult literacy centres in block areas 56 and the number of villages in non-block areas 9. I would like hon. Members to compare these figures. Out of the 9 centres, there is one teacher who is honorary. So far as the other 86 centres are concerned, 4 teachers are honorary. If you compare the incomparables, certainly the non-block areas have done very well. It reminds me of something else.

Shri Tangamani: It was only a sample.

Shri S. K. Dey: The sample must be comparable.

It reminds me of something else. In the early days of my life, I had a friend whom I met after a long time. I asked him how he fared in the examination. My friend said that he stood first. Then I asked "You stood first? What division did you get?" I asked

this question because I knew he was a mediocre fellow. He replied, "Of course, third division". Then I asked him, "How did you stand first in that case?" He replied, "Well, I was the only student". You cannot compare the incomparables. There were 9 centres in one and 56 centres in the other.

Shri A. C. Guha: How could the Evaluation Team make such remarks without making proper assessments? If they have inspected only one of these, how could they generalise it and put it in their report?

Shri S. K. Dey: There is another interesting thing. The number of community centres that owned buildings in block areas was 9. The number of community centres owning building in non-block area was 1. Naturally, there was no fund in non-block areas. Therefore, they had to build it themselves and they built only one house. The other people for building nine houses got about 30 per cent. from the Government and 30 per cent. or 40 per cent. from the people. They have been compared. After reading this, I would only say that statistics can prove anything.

Shri A. C. Guha: At least the Evaluation Report should take a more responsible view.

Shri S. K. Dey: I am sorry.

Now, I would like to come to the co-operative sector, which is a very important sector. Many complaints have been made during the past two days on the question of the cumbersome laws and procedures in the Co-operative Department. We have been struggling for the past one year to get the States to simplify the laws and procedures. We have even indicated the various heads under which simplification is called for and what the nature of the simplification should be. This has been discussed threadbare in repeated meetings of Co-operative Ministers, Registrars and others, and has been accepted all over the country. It is in the process of implementation and non-official co-operative opinion is

being taken into consultation. But my fear is, inspite of the simplification that we could bring about in the laws and procedures, ultimately the real simplification will depend on two facts, the change in the mentality of the co-operative officers on the one hand and the inherent strength that we have been able to build in the non-official co-operative organisations.

So far as the Government officer is concerned, we have been struggling very hard. Most friends here talk only about the higher emphasis in our programme on training and education of our workers, whether they are officials or non-officials, whereby some improvement will be brought about in the course of time, as a result of this systematic course of training that we are trying to conduct all over the country. But, by itself it is not going to go very far. Therefore, we are simultaneously trying to strengthen the non-official co-operative movement.

The first step for strengthening the non-official sector of the co-operative movement is, we thought, to relieve the co-operative institutions of the weight of Government officials and other persons exercising official influence such as Ministers, Deputy Ministers and others in Government. Now, this is a policy that has been accepted by the Government of India and by the State Governments. Considerable improvement has been registered in relieving the co-operative institutions of the weight of such dignitaries.

But much remains to be done. We continue to pursue and we shall not let it lie still till it has been fully implemented.

Then about the question of eradication of maladministration and mal-practices there are hundreds.....

Shri Yadav Narayan Jadhav: On a point of information, Sir.

Mr. Deputy-Speaker: What is being given is not information?

Shri Yadav Narayan Jadhav: That is not information. I want to ask specifically one thing. There are hon. Members who want to be members of the co-operative societies, but they are not allowed to become members.

Shri S. K. Dey: May I finish? Then I would answer this. Then I come to eradication of maladministration and malpractices. In an institution like the co-operative where considerable privileges are enjoyed by the institution under Government support, it was but natural that there would be gravitation of many vested interests in the direction of the co-operative movement. I really do not know how to relieve this co-operative movement of the dead weight of maladministration and malpractices. But we are trying to examine it very carefully. We are trying to give as much support as we possibly can to the good people and the good institutions and to build up non-official institutions which can give support and also serve as a check on the functioning of co-operative institutions down below.

Shri Sinhasan Singh (Gorakhpur): Within the framework of the Act?

Shri S. K. Dey: Yes.

Then I come to service co-operatives. I have described the service co-operatives. We are trying to build up service co-operatives all over the country and smaller institutions with diversified activities so that each co-operative could look after almost the total economic requirements of its constituents in the village. But the movement did not function this way. Till now it was primarily, so far as the village primary co-operative societies were concerned, dealing with credit and that also confined to a select few and that also to the influential few. We are trying to see that every single individual in the village who wishes to become a member of the co-operative society is free to do so and is enabled to do so. We are also trying to see how best we can make credit admissible to all the members.

This House is aware of the committee headed by Shri Baikunath Bhai Mehta which is now in the final stage of their work. It has been working on this subject of credit, increased credit during the Third Five Year Plan and credit for credit worthy purpose rather than to so-called credit-worthy people.

Shri Tangamani: When are they expected to submit their report?

Shri S. K. Dey: We hope this report will be in our hands about the beginning of May.

An Hon. Member: What about implementation?

Shri S. K. Dey: It is expected that this report will be deliberated on by the State Ministers during the middle of June and before the end of July, at the latest, a definite decision will have been taken.

Now comes the question of co-operative farming. This has been a subject, as Mr. Deputy-Speaker Sir, you are aware, of the greatest controversy in this country. The hon. Prime Minister has been mentioning day in and day out that when he talked of joint co-operative farming he always meant from the very beginning that it was joint co-operative farming entirely on voluntary acceptance and no regulatory pressure on people to come into the fold of joint co-operative farming. I have been trying to echo his voice wherever I go. In spite of it, strangely enough there are people in the country who refuse to hear this part of the statement oft-repeated.

There was a report submitted by a special team headed by Shri Nijalingappa. That report has been printed. It is in the Parliament Library here. We propose, before this Session ends, to have a discussion on that report in our Consultative Committee. If after that hon. Members of this House desire to have a discussion, they will be completely free to do so. They have only to make a demand and get

it approved by the hon. Speaker. I am available at the service of this House for a discussion of this paper. We are proposing to discuss this Report with the Planning Commission, the Food and Agriculture Ministry and the Finance Ministry in the course of the next 15 days. This Report is expected to be finalised when the Ministers for Co-operation meet in the month of June. This was an undertaking I had given them at Mysore last year and I do not wish to go back on that undertaking. That accounts for the delay.

My hon. friend Shri M. C. Jain and many others have made complaints that the community development programme is making the rich richer and the poor poorer. I do not exactly know if that is so. But this is certain that till now we have not had much to offer for the economic upliftment of the marginal land-holders and the landless labourers in the villages. The biggest difficulty in the way has not been finance—of course finance is required but that is much less important—but the organisation through which we can function when we deal with large masses of people individually in the villages who are landless, who have no security to offer. The House must appreciate that a farmer who has 30 or 40 acres of land can look after himself. It pre-supposes that perhaps he has had some education and he can study and can think for himself. He may also have some influence and can get assistance either from the bank or from somebody else. We must devise some measure by which we can give to these unfortunate sections of our village community, the landless and the marginal land-holders, the bargaining power, the sustaining power, the working power and the intelligence which an individual having a large holding or large resources of money can command for himself. When you think of this and from whichever angle you look at it, you come back inevitably to the question that there is no alternative to joint co-operative farming for the landless and the marginal land-holders not only in the

field of cultivation but also in the field of processing industries, artisan crafts and so on.

We have only one Industries Extension officer. Everybody is insisting that the village level worker should devote 70 per cent. of his time to agricultural production. He is not specially trained in village industries either. How can one Industries Extension officer go about hundred villages and approach the land less people individually and give them assistance and see that the assistance is not utilised for the marriage of the child of that landless person or that marginal land-holder and that it is being utilised for village industries? The only way it can be done is through co-operative farming. I am completely convinced that unless we can build up an organisation of the landless people in the villages and give them through that organisation the strength which others individually can command, there shall be no democracy left in this country. I am quite convinced about it, and the only way you can give them this strength is through co-operative farming.

Shri D. C. Sharma (Gurdaspur): It is true he is convinced, but may I ask him what he is doing to convince others about this fundamental formula that he has laid down?

Shri S. K. Dey: There are many hon. friends in this House who apparently do not believe in co-operative farming. I have to convince them, I have to take them with me. They are my principals, they must be convinced, as much as others who are with me. And I am glad my hon. friend Shri Sharma gives me support.

There is no intention at all of soft-pedalling the question of co-operative farming. It shall be followed, but we wish to make sure that we do not make mistakes. Joint co-operative farming is not going to be built on Government subsidy or Government

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patronage. It should be built on proper organisational strength and technical assistance of the people, and that technical assistance even the Government organisation has to acquire. There are very few co-operative farms in this country from where we can learn, gain experience. I tried this myself at Nilokheri and burnt my figures, and fairly badly. Therefore, we must be very careful as to how we make a beginning. That is the reason for the time we are taking, not reluctance or the idea to soft-pedal it and forget it.

Now comes the question of co-operative processing. We have already about ten per cent of the sugar produced by the co-operative sugar factories. In the Third Plan, the intention is that about 25 to 30 per cent. of the sugar will be produced by co-operative sugar factories. Similarly, co-operatives are expanding into other spheres of processing.

We wish to build up a balanced co-operative sector in production, in economic strength, which can be a match and a balancing element between the octopus of a State economic apparatus on the one hand, and the even bigger octopus of the private economic instrument on the other. The co-operative organisation alone can provide it, and therefore, we feel that apart from the service co-operatives, co-operative farming etc., we should build up a very sound co-operative processing sector, and we are going ahead with it.

Ch. Ranbir Singh (Rohtak): What about taxation at its infancy?

Shri S. K. Dey: This question was raised in the course of the debate. My colleague, Shri Murthy, has already answered it. I am equally agitated about it, and this matter is being seriously discussed with the Finance Minister, and we hope a way out will be found. The problem, even for the Finance Minister, so far as this question is concerned, is to see that

he gives relief to the genuine co-operatives, that he introduces a measure by which he can deter the spurious ones coming into the fold of co-operatives and defrauding the Government as well as their constituents. That is where the difficulty arises, and I really do not know what answer I can work out for the Finance Minister, but I understand the difficulties, and I am taking it up with the Finance Minister.

Pandit Thakur Das Bhargava (Hissar): Will Government not give any help to this co-operative farming and co-operative processing?

Shri S. K. Dey: Of course, they will.

Pandit Thakur Das Bhargava: What assistance will the Government give?

Ch. Ranbir Singh: Technical assistance.

Shri S. K. Dey: It is premature on my part at this stage to say, because it has still to be finalised, but I can say broadly it will be in terms of loans for land improvement, loan probably for godowns etc., grants-in-aid for managerial assistance and technical assistance from above for better farming practices. Marginal land-holders are the people who require more of technical assistance in agriculture than the others.

That is the way we propose to build up a *Panchayati raj* and a *Sahakari samiti*. I hope all the parties in this country have really understood the functioning of this as an all-party Government starting from the village level.

The Minister of Health (Shri Karmarkar): Is it likely that Health may be reached?

Mr. Deputy-Speaker: I hope so.

Shri Karmarkar: In the interests of his health, I think he should conclude.

Shri S. K. Dey: My health is perfectly sound through the kindness of my colleague, the Health Minister.

Mr. Deputy-Speaker: Now that he is by his side, there is no risk.

Shri D. C. Sharma: I think there should be no time-limit on the speeches made by the Minister. They should go on as long as they like.

Mr. Deputy-Speaker: Order, order.

Shri S. K. Dey: At the village level, at the block panchayat samiti level, at the district parishad level, every party has the opportunity of asking for the support of the people, and excelling others belonging to other parties in the service of the people. When people function from a distance it is possible to shout from a pulpit and blame the Chief Minister of the State or the Prime Minister of India for the omissions or commissions. But when we function at the village level or the block level, where there is no parallel government.....

Shri D. C. Sharma: We can shout on the floor of the Lok Sabha.

Shri S. K. Dey: We have many forces ahead of us, which we have to contend with, in this panchayati raj and sahakari samaj business. One force is this. People say that villages must develop to the same standard as urban areas. Many people say that in the First Five Year Plan, we gave to Mr. Dey Rs. 50 crores, and there is still want in the villages, people are still complaining in the villages; in the Second Five Year Plan, we gave him Rs. 200 crores; of course, you know there was a cut, but he is still having Rs. 180 crores, and he is spending it, but still people are complaining that they do not have this & they do not have that.'

I would like you to consider the First Five Year Plan allocations. In the First Five Year Plan allocations, we had Rs. 2013 crores; out of this Rs. 811 crores were spent in rural

areas which means 40.3 per cent. for a population of 80 per cent. In the Second Five Year Plan, we have Rs. 4500 crores; and the villages are receiving Rs. 1255 crores. Even that, I am quite sure, is not being spent entirely in the villages; they may be spent for the village people in the cities of Calcutta, Delhi and other places also. That means that 27.8 per cent. is for villages and 82.5 per cent. of population. I would like you, Mr. Deputy-Speaker, to help me in this matter. This House must appreciate my difficulty. When I discussed this matter in the Government of India, everyone was agreed that villages must develop. Hon. Members of this House must have read today the Prime Minister's speech yesterday in Saurashtra. He is complaining that funds are given for small industries to be located in rural areas, funds are being given for rural electrification, for helping our irrigation programme and so on, but when it comes actually to the question of providing electricity, and providing industrial estates, the village people are dumb and mute; they do not know how to agitate. They do not know to bring a morcha to this House; they do not know how to bring a morcha to the city of Calcutta or to Bombay. And we find that the people who are in the urban areas get away with the lion's share of the provision originally meant for the rural areas.

Pandit Thakur Das Bhargava: Let us all combine and condemn the Government for that policy.

Shri S. K. Dey: The Third Five Year Plan is on the anvil. I have shed enough sweat trying to convince other friends that if they really wish to see a dynamic rural India pulsating with the thoughts of the modern world and try to think in terms of 100 per cent., 200 per cent. or 300 per cent. increase in agricultural production, it is not enough to tell the villager that he should produce it; it is not enough to tell the villager that he should have a cow-dung gas plant or an improved implement; he would like to be sure that there is a road

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connecting his village; he would like to be sure that there is iron and steel available in his village to replace parts in that improved implement; he would like to be sure that there are general mechanics' shops which can provide spare parts for the implements. Unless all these ancillary developments take place, it is impossible to develop one side in isolation from the other.

Shri Khushwaqt Rai: But you will not assure them that they will get a fair price.

Shri S. K. Dey: The question of fair price will come later. I am talking of something else.

The Third Five Year Plan is going to be on the anvil, and it is my very strong appeal to hon. Members of this House to try to give me their help.....

Shri Braj Raj Singh: Our help is there.

Shri S. K. Dey:.....by making an effective demand on the Government that this policy which has been accepted, that a proportionate amount should be spent in rural areas, will be implemented and the amount will in effect be spent there, till such time as the rural people have come on their own—and they will, when the panchayat samitis are built up, when you have 250,000 panchayats, when you have a million and a half panchayats, when you have 5,000 block panchayat samiti Presidents, when you have 340 pradhans. Then neither this House nor anyone has to plead for them. They would make themselves felt. But there is an interregnum. During this interregnum, anything may happen. It is during that interregnum that we require the support of this House.

Then there is another difficulty that is coming. As I said earlier, quite a number of people do not like the idea that the co-operative movement should grow. They ask that it co-operative

farming spreads and these dumb and mute who are completely unorganised—they have no vakil for them—if these people can get themselves organised, 'how do we make them work on sweated labour on low wages on which the large holdings of land can be economically operated for the absentee landlord?' Therefore, they oppose co-operative farming. They realise for the first time that if there is co-operative farming, absentee landlordism is going to be impossible. They realise that if there are co-operative societies, if there are panchayats really functioning at the village level and if really genuine powers are delegated to these institutions, there will be no parallel institution; there will be no excuses. People regardless of the caste they belong to, regardless of the powers they otherwise possess, will have to be accountable for that, if they wish to get themselves elected again.

Therefore, they are opposed to the creation of a genuine panchayati raj institution. In this, a considerable section of the people in this country having a considerable control over the spoken and written word have vested interests.

Now, ours has been called 'the Parkinsonian Ministry'. I am very happy to note that there has been no one in this House who actually wanted the disbandment of this Ministry. A month ago, I was not quite sure...

Mr. Deputy-Speaker: Shri D. A. Katti wanted it perhaps.

Shri S. K. Dey: The 'Parkinsonian Ministry' has, from the records produced by Government themselves, the smallest staff of all the Ministries in the Central Government, and it has been given the responsibility of sharing the inadequacies and failures of all the development Ministries in the Centre, whether it is in respect of family planning, whether it is with regard to health, whether it is with reference to food and so on.

Shri Braj Raj Singh: For health, the Health Minister who is here is responsible.

Shri S. K. Dey: Of course, he is, but I am the funnel through which he has to pass it. Therefore, I am responsible for carrying his message to the villages. I am his standard bearer.

I remember a story I read in my childhood. A Brahmin servant went to the market on behalf of his master to buy a goat. There were three rogues on the way. When the servant was returning home with the goat, they said they would snatch that goat from him. So they placed themselves at each one of the mileposts along the track by which the Brahmin was expected to pass. The first man said to the servant: 'Oh, what has happened to you? Do you realise you are carrying a dog?' The fellow put it down and looked at it. 'Dog? No, this is a goat'. Saying this, he went to the next milestone where the second man said the same thing to him. Then, of course, he shook his head and asked himself: 'What is this?' He looked at it again and he found it was not a dog but it was a goat. At the third milestone, the same thing happened. Ultimately, he lost all his self-confidence and threw the goat on the road.

My difficulty was this. I was wondering within myself what sort of a programme am I bringing to this House when I come here and present my Budget Demands. Am I bringing a programme which I have a right to bring? I am being told it is a bad programme. Am I justified in cheating this House and cheating this country? After all, I have cheated myself of many things in this life and I do not want to cheat myself in the other life also. Certainly, I do not want to be a cheat to this House.

But, there are people in this country who do not like panchayati raj; they do not like co-operative societies; they do not like powers being given

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to the common masses of the people. (*Interruption*). They do not like poverty to be reduced. A certain amount of poverty must remain so that the rich can grow richer by getting sweated labour. If that is so, I am going to be up against these forces increasingly in future.

Now, I seek the protection of this House—not protection physically. It does not matter. I am an expendable tool at the disposal of this House.

Sir, a few months ago, in February when the doctors asked me to go to the hospital, they refused that I should walk into the van. I was lifted in the stretcher and I was told that it was my heart which was in trouble. I was not quite sure that I would come back. They put me to sleep. I am sorry to talk in this personal vein, but it is very important that I put my heart bare before you. For three days they put me to sleep. When I woke up again, I found I was alive.

Now, when I got life and got back to this job, I had only one determination. I said to myself that this is the public duty, that I should place before me, whether I function as a Member of this House, whether I function in Government or whether I function outside, whether I am alive or whether I am dead, I shall continue fighting the cause of these dumb and mute and I shall continue to do it in the way that Shri Braj Raj Singh yesterday expected of me.

I am saying this because the temptation is very great when you are doing your work hard here, when you have got all your workers working hard and let everybody say you are dead, you begin to become diffident and you ask yourself, is it not time to consider whether you are to be or not to be. It was very great comfort to me for the past two days to listen to friends here and their criticisms. I may tell you I have gained enormously and I can assure that people in my office—again I say

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they are picked men and a very few people but they are men of quality—have been working very hard. They have valued deeply, for the first time, the universal appreciation that has been accorded by this House to the work that we did in spite of the brickbats that have flowed continuously and unremittingly from certain quarters during recent months and in spite of all our struggles.

I thank you for the time you have given me and for the patience with which you have listened to me, and also the number of speakers that have spoken on this subject and for the almost record period for which the affairs of this Parkinsonian Ministry have been discussed in this House. If you pass my Grants, I promise we shall make an honest effort to prove worthy of your trust.

Shri B. K. Galkwad: I just want to ask only one question.

Mr. Deputy-Speaker: I think enough has been said now.

Shri B. K. Galkwad: I want only one information.

Mr. Deputy-Speaker: The Health Minister is waiting here to be called. (Interruption).

Shri B. K. Galkwad: The hon. Minister when he spoke of the panchayati raj spoke very highly of it. I congratulate him.

Mr. Deputy-Speaker: No new speech now.

Shri B. K. Galkwad: The question is that in the villages the people are ignorant and are very orthodox. It is agreed to by all. You know the position of the Scheduled Castes people here....(Interruptions.)

Mr. Deputy-Speaker: Order, order. His Party has spoken. He put up another hon. Member to speak on his party's behalf. He wants to take ad-

vantage himself now. I am not going to allow that. Is any cut motion to be put to the vote of the House separately?

Shri Tangamani: Cut motion No. 294 relating to failure to accept U.N. Mission's recommendations may be put separately.

Mr. Deputy-Speaker: The question is:

"That the Demand under the head 'Community Development Projects, National Extension Service and Co-operation' be reduced by Rs. 100 "(Failure to accept U.N. Mission's recommendations.) (294)

The motion was negatived.

Mr. Deputy-Speaker: I shall now put all the other cut motions to the vote of the House.

All the cut motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st Day of March, 1961, in respect of the heads of demands entered in the second column thereof against Demands Nos. 6, 7, and 107 relating to the Ministry of Community Development and Cooperation."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the

House are reproduced below—Ed.]

DEMAND NO. 6—MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION.

"That a sum not exceeding Rs. 27,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Ministry of Community Development and Co-operation.'"

DEMAND NO. 7—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND CO-OPERATION.

"That a sum not exceeding Rs. 21,76,48,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Community Development Projects, National Extension Service and Co-operation.'"

DEMAND NO. 107—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION.

"That a sum not exceeding Rs. 4,72,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Capital Outlay of the Ministry of Community Development and Co-operation.'"

17.47 hrs.

MINISTRY OF HEALTH

Mr. Deputy-Speaker: The House will now take up discussion and voting on Demands Nos. 42 to 44 and 121 relating to the Ministry of Health for which 5 hours have been allotted.

70 cut motions have been tabled to these Demands.

Hon. Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions.

Hon. Members are already aware of the time-limit for speeches.

DEMAND NO. 42—MINISTRY OF HEALTH

Mr. Deputy Speaker: Motion moved:

"That a sum not exceeding Rs. 16,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Ministry of Health.'"

DEMAND NO. 43—MEDICAL AND PUBLIC HEALTH

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 25,70,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Medical and Public Health.'"

DEMAND NO. 44—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HEALTH.

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 86,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Health.'"

DEMAND NO. 121—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 17,12,59,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Capital Outlay of the Ministry of Health.'"

Shri Kodiyan (Quilon—Reserved—Sch. Castes): Mr. Deputy-Speaker, before I come to the various aspects of the activities of the Health Ministry, I wish to deal with the policy of the Government in regard to health. The policy with regard to health was enunciated by the Government as far back as 1948 and that policy stated "that the Central and provincial Governments should decide that modern and scientific medicine should continue to be the basis of the development of the national health service in the country and secondly that facilities for research in Ayurved and unani systems of medicine should be promoted on as broad a basis as possible on the lines recommended in paragraph 251 of volume I of the Chopra Committee report. The results of such research as have proved valid will not only enrich the ayurvedic and unani systems but will also be incorporated in the modern medicine so that eventually there will emerge only one system." When the Government says that the modern scientific medicines should continue to be the basis of the health services in our country, I have no quarrel with them. In fact, I am one with them. Nobody will dispute that statement of policy. But when the Government says that the results of the researches in the indigenous systems will be incorporated into the modern medicine so that there will emerge only one system, I have my own doubts with regard to the real intention of the Government. Does this mean that the only one system that the Government wants to follow is the allopathic system, which will be enriched by researches into the indigenous systems of medicine, and the indigenous systems of medicine will gradually disappear from the country? If that is the intention of the Government, it will be a wrong and harmful policy. I wish it were not the intention of the Government. When one looks at the step-motherly treatment meted out to ayurvedic and other systems of indigenous medicine and also to the homoeopathic system, one will be constrained to think that Government are really doing only lip-

service to the indigenous systems of medicine and homoeopathic system.

The First Five Year Plan allocated Rs. 37.5 lakhs for the development of the indigenous systems of medicines. This included homoeopathy also. Even this meagre amount was not fully spent during the First Five Year Plan period. In the Second Plan the total provision for health services is Rs. 218 crores. Out of this overall allotment for health services, the provision for ayurvedic, unani and homoeopathic systems is only Rs. 6.5 crores—Rs. 1 crore in the central sector and Rs. 5.5 crores in the State plans.

At the same time, about 90 per cent of the amounts earmarked for health services is being spent on our health services based on the modern system of medicine. Even after spending such huge amounts on the modern system, what is the position today in our country. The modern scientific method even today is not within easy reach of the common people.

When I say this, Sir, I have no grudge against the modern system. That has to be developed. That has to be surely the basis of our health services. But when we are today faced with a situation where we cannot expand our health services as we would wish because of lack of qualified doctors and trained personnel, I am rather surprised at the Government's attitude towards the indigenous systems of medicine and also towards those who are practising that medicine.

My submission in this connection is this, that we must evolve a system whereby all the existing systems of medicines in our country should be placed at the disposal of our people and every system should be encouraged.

With regard to ayurveda, the Government has recently constituted a Central Council. I am very glad that it has been done. I congratulate the hon. Minister for taking that decision.

With regard to homoeopathy there have been continuous demands in this country for setting up a Central Council for homoeopathy as the Government have done in the case of ayurveda.

The Parliament in 1948 passed a resolution unanimously recommending to the Government to recognise homoeopathy system. An enquiry committee was appointed by Government in 1949. That committee recommended the formation of a Central Homoeopathy Council to co-ordinate, advise and control the policy on homoeopathy in the whole country. The Third All-India Health Ministers' Conference of 1950 also recommended the formation of such a council. The Central Government formed a homoeopathic advisory committee in 1956, but the recommendation for forming a central council for homoeopathy has not so far been implemented. The decisions of the advisory committee on homoeopathy are not being given due weight. The Dave Committee appointed by the Central Government to help and advise the Government on the reorganisation and utilisation of homoeopathy and indigenous systems of medicine recommended also the formation of the central council for homoeopathy. I want to know why the Government has not accepted so far this recommendation made by different committees, and the implementation of which has been demanded unanimously by those who were practising this system of medicine.

Today, when we are experiencing shortage of medical personnel in our country, it is all the more necessary that every system of medicine should be encouraged and all the people in the different medical professions be enlisted into a single co-ordinated pattern of health service in our country. I hope that the hon. Minister will take note of this and see that the Government soon take a final decision on this matter.

The second point that I would like to bring to the notice of this House

is the necessity for having a national health service in our country. If we want really to serve the people, to bring the benefits of the health service to the common people free of cost, then certainly we must have a national health service scheme. But I do realise that it is very difficult to implement or introduce such a national health service scheme on a large scale in the immediate future. The financial resources of our country and also the limited personnel at our disposal do not allow us to launch such an ambitious scheme of a national health service. But I would submit to the hon. Minister that our objective in forming a health service and in implementing it should be one of free service to the large mass of our population throughout the country. For that there should be a national health scheme and also a national health service scheme. The contributory health service scheme and also the State insurance scheme should be worked out and implemented in such a way that these schemes become the basis for the future development of a national health service in the country. That is my submission with regard to this aspect of the matter.

Then I come to another point which I think is the most important today, and that is, the shortage of medical personnel in rural areas. I do not want to quote figures and tire the House. The main reason for the present difficult state of affairs is that we are actually in acute shortage of doctors and other ancillary medical personnel. This problem has got two aspects: one is the general shortage of medical personnel and the second is the lack of incentive to the medical personnel to go to the village parts and serve the people there.

18 hrs.

I am glad that the hon. Minister and also the Government of India have taken some steps to increase the training facilities given to doctors and other medical personnel. But still we

[Shri Kodiyan]

will be short of the actual requirements, to implement our health schemes.

Not so long ago in Andhra, the Chief Minister stated that there were about 200 medical centres in that State without doctors. The position with regard to the other States also is the same. For example, the Mysore Minister said that the health department was in urgent need of 260 doctors and 200 midwives. The medical department of Mysore Government was also equally handicapped, for it wanted immediately 209 doctors—both graduates and licentiates. A similar statement has been made by the Madras Health Minister also. In an answer given to my question on this very point, I was told that only the Governments of West Bengal and Bihar have reported

that they have not experienced any particular difficulty with regard to the availability of medical personnel in rural areas and the other State Governments have already stated that they are facing this difficulty. The training facilities should be increased further. That is my first suggestion.

Mr. Deputy-Speaker: Would the hon. Member like to continue on the next day?

Shri Kodiyan: Yes.

Mr. Deputy-Speaker: He may continue on the next day.

18:02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 6, 1960/Chaitra 17, 1882 (Saka).



[Monday, April 4, 1960/Chaitra 15, 1882(Saka)]

ORAL ANSWERS TO
QUESTIONS 9489-9536S.Q. Subject COLUMNS
No.

1267 Tibetan Refugees 9489-91
 1268 Kashmir in U.N. Maps 9492-95
 1269 Manufacture of Theodolites 9496
 1270 Production of carbon black 9497
 1271 Distribution of land in Himachal Pradesh 9497-9501
 1274 Selected works of Maulana Azad 9501-03
 1276 Workers' education scheme 9503-05
 1277 Peper mill in Madras 9505-08
 1278 Dye stuff case 9508
 1281 Licences for industries 9509-10
 1282 Import of equipment for film industry 9510-11
 1283 Anti-Indian literature from Colombo 9511-14
 1284 Running commentaries on visits of foreign dignitaries 9514-18
 1285 Shin Toyo clock factory 9519-21
 1289 Manufacture of cameras and Binoculars 9522-23
 1290 Manufacture of films 9523-27
 1291 Rubber and rubber products 9527-30

S.N.Q.

No.

11 Dalmia Jain Concerns 9530-30WRITTEN ANSWERS TO
QUESTIONS 9536-69

S.Q.

No.

1272 Retrenchment of Indians in Kuwait 9536
 1273 Rebate to displace persons 9536-37
 1275 Claims for compensation for rural properties 9537
 1279 Industrial development 9538
 1280 Export of carving sets 9538-39
 1286 Aluminium industry 9539
 1287 Special reserve fund under Employees' Provident Fund Scheme 9539-40
 1288 Minimum wage for iron ore workers 9540

WRITTEN ANSWERS TO
QUESTIONS—contd.S.Q. Subject COLUMNS
No.

1292 Payment of compensation for rural properties 9540-41
 1293 Manufacture of small car 9542
 1294 Quarters for coal miners 9542-43
 1295 Indians in Buganda 9543
 1296 Indians in South Africa 9543-44

U.S.Q.

No.

1717 Middle income group housing scheme in Rajasthan 9544
 1718 Price of machine tools 9544-45
 1719 "Lok Tantra" 9545
 1720 Sericulture industry in Punjab 9545-46
 1721 Handicrafts centres in Delhi 9546
 1722 Employment statistics for Andhra Pradesh 9546
 1723 Training in Handicrafts 9547
 1724 Press Trust of India 9547-48
 1725 Ceramic factory in Jammu and Kashmir 9548
 1726 Trade centre at New York 9548
 1727 Manufacture of Chloraphenica 9548-19
 1728 Edwards textile Mills 9519
 1729 Vitamin 'C' 9549-50
 1730 Manufacture of sodium sulphate 9550-51
 1731 China clay 9551-52
 1732 Production of Phenols, Dyes and Pharmaceuticals 9552
 1733 Neem bitters 9552-53
 1734 Central Labour Institute, Bombay 9553
 1735 Paints and varnishes 9553-54
 1736 Employment of displaced persons in Faridabad industries 9554
 1737 Fertilizer factory in Kashmir 9555
 1738 Cottage industries 9555-56
 1739 Tenure of Indian diplomats 9556
 1740 Tea plantation in West Bengal and Assam 9557

WRITTEN ANSWERS TO
QUESTIONS—contd.

U.S.Q. No.	Subject	COLUMNS
1741	Naga Hostiles	9557
1742	Out of turn allotment of Government flats	9558
1743	Tractors for cultivation	9558
1744	State Trading Corporation	9559
1745	Central Public Works Department	9559
1746	Temporary engineers in C.P.W.D.	9560
1747	Circulation of newspapers	9560
1748	Supply of Yarn to Hosiery units	9560-61
1749	Tibetan refugees	9561-62
1750	All India handicrafts board calendar, 1960	9562
1751	Tibetan refugees educational institution	9562-63
1752	Indian Oxygen Ltd, Calcutta	9564
1753	Assamese Officers working in N.E.P.A.	9564-65
1754	Production of paper	9565
1755	Heavy Machinery building plant	9565-66
1756	Stevedores registered with Calcutta Dock Labour Board	9566
1757	Industrial estates in Mysore	9567
1758	Allotment of Government accommodation	9567-68
1759	Servants quarters	9568-69

PAPER LAID ON THE TABLE 9573-74

A copy of Notification No. G.S. R. 362 dated the 26th March, 1960, making certain further amendment to the Employees Provident Funds Scheme, 1952, was laid on the Table under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.

COLUMNS
CALLING ATTENTION TO
MATTER OF URGENT PUB-
LIC IMPORTANCE . . . 9574-75

Shri Hem Barua called the attention of the Minister of Defence to the reported crash of a naval trainee aircraft into the sea off the Cochin port on the 22nd March, 1960.

The Minister of Defence (Shri Krishna Menon) made a statement in regard thereto.

LEAVE OF ABSENCE . . . 9575

Sixteen members were granted leave of absence from the sittings of the House.

APPOINTMENT OF RAJYA
SABHA MEMBERS TO
JOINT COMMITTEE . . . 9576

Shri Rane moved a motion recommending to Rajya Sabha for appointment of two members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959. The motion was adopted.

ELECTION TO COMMITTEE 9576-77

Shri C.R. Pattabhi Raman moved motion recommending to Rajya Sabha to elect two Members of Rajya Sabha to be members of the Joint Committee on Offices of Profit. The motion was adopted.

DEMANDS FOR GRANTS 9577-9724

Further discussion on Demands for Grants in respect of the Ministry of Community Development and Co-operation concluded. The Demands were voted in full.

Discussion on Demands for Grants in respect of the Ministry of Health commenced. The discussion was not concluded.

AGENDA FOR WEDNESDAY,
APRIL 6, 1960 CHAITRA 17,
1882 (SAKA)—

Further discussion on Demands for Grants in respect of the Ministry of Health.